

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 512/2018

SHAILESH SINGH

VERSUS

STATE OF U.P. & ORS.

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**REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL
GREEN TRIBUNAL PASSED IN
O.A. NO. 512/2018
IN RE:
SHAILESH SINGH VERSUS STATE OF UP & ORS.**

Introduction

1. The Hon'ble NGT dealing with the matter of O.A. No. 512/2018 vide order dated 02.09.2019 considered the issue of the remedial action against unscientific disposal of Electronic Waste (E-Waste) resulting in contamination of groundwater and soil acidification.
2. E-Waste is generated when electronic and electrical equipment becomes unfit for their originally intended use or has crossed the expiry date. If dismantling and processing of e-waste are improper, the toxic substances such as liquid crystal, lithium, mercury, nickel, polychlorinated biphenyls (PCBs), selenium, arsenic, barium, brominated flame retardants, cadmium, chrome, cobalt, copper, and lead present in e-wastes makes it very hazardous. E-waste poses a huge risk to humans, animals, and the environment.
3. An article published in newsletter of TERI dated 06.11.2019 titled "**E-Waste Management in India: Challenges and Opportunities**" stating that India is the fifth biggest producer of e-waste and recycles less than 2% of the total e-waste it produces annually formally. Since 2018, India generates more than two million tonnes of e-waste annually and also imports huge amounts of e-waste from other countries. Dumping in open dumpsites is a common sight that gives rise to issues such as groundwater contamination and poor health.

4. Sources of E-waste in India:

- I. A study by the Department of Information Technology, Govt. of India mentions that e-waste generation in Uttar Pradesh is 10.1% of total e-waste generated in the country.
- II. Hon'ble NGT in O.A. No. 512/2018 in its order has reproduced finding of study wherein e-waste in India is assessed as 2 Million Tons per year and the total E-waste generation in Uttar Pradesh is 2 Lacs TPA.
- III. E-wastes are produced by various sources like Govt. sectors, commercial establishments, institutional sectors, research and developments, household and manufacturing sectors of the country.
- IV. The Associated Chambers of Commerce and Industry of India (ASSOCHAM) and KPMG study, Electronic Waste Management in India reported that computer equipment accounts for almost 70% of e-waste, followed by telecommunication equipment phones (12%), electrical equipment (8%), and medical equipment (7%) with remaining from household e-waste.

5. Pollutant present in e-waste:

E-waste consists of a large number of toxic materials that may contaminate soil and groundwater. Exposure to these pollutants can cause headache, irritability, nausea, vomiting, and eye pain. E-waste recyclers and dismantlers may suffer liver, kidney and neurological disorders. The major pollutants identified are as follows:

S.No.	Pollutants	Occurrence
1	Lithium	Mobile telephones, Photographic equipment, video equipment, batteries
2	Mercury	Components of Copper machines and steam irons, batteries in clocks and pocket calculators, switches, LCDs
3	Nickel	Alloys, batteries, relays, semiconductors, pigments
4	PCBs (poly chlorinated biphenyls)	Transformers, capacitors, softening agents for paints, glue, plastic
5	Selenium	Photoelectric cells, pigments, photocopiers, fax machines
6	Silver	Capacitors, Switches (contacts) batteries, resistors

7	Zinc	Steel, brass, alloys, disposable and rechargeable batteries, luminous substances
8	Arsenic	Semiconductors, diodes, microwaves, LEDs (light-emitting diodes), solar cells
9	Barium	Electron tubes, filler of plastic and rubber, lubricant additives
10	Brominated flame proofing agent	Casings, circuit boards (plastic), cables and PVC cables
11	Cadmium	Batteries, pigments, solders, alloys, circuit boards, computer batteries, monitor, cathode ray tubes (CRTs)
12	Chromium	Dyes/ Pigments, Switches, Solar
13	Cobalt	Insulator
14	Copper	Conductor Cables, copper ribbons, coils, circuitry, Pigments
15	Lead	Lead rechargeable batteries, solar, transistors, lithium batteries, PVC (polyvinyl chloride), stabilizers, lasers, LEDs, thermo-electrical elements, circuit boards
16	Liquid crystal	Displays

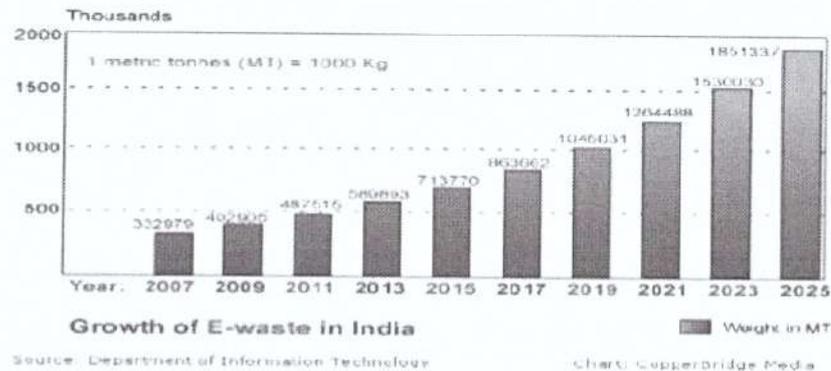
6. As per the study conducted by S Mohd and VK Kaushal entitled "E-waste management in India: Current Practices and Challenges" published in 2018, revealed that large businesses, institutions, government offices/houses were the earliest users of electronic products; account for 78% of total installed PCs. While the individual households account for only 22% of the total users of computers in India. Hence, large businesses, institutions, government offices/houses are the major producers of obsolete technology in India. The study also highlighted that:

- a) The total number of obsolete PCs emanating from business as well as from individual households will be around 1.38 million. The study also revealed that the 70% e-waste country is being generated by 10 states only and 60% by 65 cities. The detail of top 10 producers of E-waste are as follows:

S. No.	State	E-waste generated in MTA
1	Maharashtra	20270.59

2	Tami Nadu	13486.24
3	Andhra Pradesh	12780.33
4	Uttar Pradesh	10381.11
5	West Bengal	10059.36
6	Delhi	9729.15
7	Karnataka	9118.74
8	Gujarat	8994.33
9	Madhya Pradesh	7800.62
10	Punjab	6958.46

b) As per the UNEP report, by 2020, the e-waste from old computers would grow by up to 500% from 2007 levels in India. The e-waste from discarded phones in India will grow by eighteen times from 2007 levels. As per the study future estimation of e-waste generation in India is as follow:



- c) An assessment conducted by the Manufacturers Association of Information Technology (MAIT) Indian hardware trade organization state that India produces almost 4,00,000 tonnes of e-waste each year.
- d) Out of the country's total e-waste, only 5% is recycled and about 40% of obsolete and unused computers and electronic products decay in homes and

warehouses. Due to faster rate of a newer model of electronics entering the market, e-waste is growing in Indian market at an alarming rate.

e) Challenges and concerns in e-waste management:

- Lack of awareness among manufacturers and consumers about e-waste management and hazards.
- No accurate estimates of the quantity of e-waste generated and recycled.
- Most of e-waste is processed by the informal (unorganized) sector using rudimentary techniques such as acid leaching and open-air burning, which results in severe environmental damage.
- E-waste workers have little or no knowledge about toxins present in e-waste and are exposed to health hazards.
- High-risk backyard recycling operations impact vulnerable social groups like women, children and immigrant laborers.
- Inefficient recycling processes result in substantial losses of material value and resources.
- Cherry-picking by recyclers who recover precious metals (gold, platinum, silver, copper, etc) and improperly dispose of the rest, posing environmental hazards.
- No specific legislation for dealing with e-waste management.

7. A study conducted by Shahbul Z and J Singh 2020, published in Journal of Emerging Technologies and Innovative Research entitled "E-waste: an environmental and economic overview on generation and recycling for different Indian states" highlighted that:

- a) The top ten e-waste producers are Maharashtra, Tami Nadu, Uttar Pradesh, West Bengal, Delhi, Karnataka, Gujarat, Madhya Pradesh, Rajasthan and Haryana. The detail of top 10 producers of E-waste in 2018 are as follows:

S.No.	State	E-waste Generated, Thousand (MT)	E-Waste Recycled, (Thousand MT)	%Recycled	Per Capita e-waste Generated (1000MT/million)	Per Capita e-waste Recycled (1000TONNES/MILLION)
1	Maharashtra	8850.6	47.81	0.54	70.86	0.383
2	Tami Nadu	5811	52.427	0.9	70.52	0.636
3	Uttar Pradesh	4514.7	86.13	1.91	19.79	0.378
4	West Bengal	4380.6	10	0.23	43.89	0.100
5	Delhi	4246.5	49.185	1.16	221.17	2.562
6	Karnataka	3978.3	44.62	1.12	57.91	0.649
7	Gujarat	3933.6	37.262	0.95	60.52	0.573
8	Madhya Pradesh	3397.2	8.985	0.27	40.59	0.107
9	Rajasthan	3141.5	68.67	2.19	39.47	0.863
10	Haryana	2238.1	49.981	2.23	78.53	1.754
	Total	44492.1	455.07	11.5	703.25	8.005

- b) As per the E-Waste Management Rules, 2016 amended in 2018, 10% recycling criterion is set for year 2018 with 10% increase in recycling every year until it reaches 70% in 2023.

8. A news item published in Hindustan Times dated 14.03.2019 titled “**UP ranks third in e-waste generation, but no recycling unit**” highlighted that:

- a) Uttar Pradesh ranks third in generation of electronic waste after Maharashtra and Tamil Nadu.
- b) Five crore tons of e-waste was produced globally in 2018 where India contributes to about 20 Lakh tons of e-waste and ranks fifth among e-waste producing countries, after the US, China, Japan and Germany.

- c) Electronic waste accounts for 40% of lead and 70% of heavy metals found in our landfills. These pollutants are responsible for groundwater contamination, air and soil pollution.
 - d) Nearly 95% of recycling of electronic waste is carried out by the unskilled labourers working in informal sector who are at great risk. There is a strong need to devise a proper and practical method for effective recycling of e-waste.
9. An article published in Down to Earth, dated 28.06.2015 entitled "E-waste recycling hub: Moradabad" highlighted that:
- a) Rudimentary and risky ways of recycling cut costs, offer the formal sector tough competition
 - b) In Moradabad, unregistered dismantlers are indulged in extracting metals from discarded computer monitors, CPUs, keyboards, television and remote control sets, radios, cell phones and other electrical appliances by rudimentary and risky ways.
 - c) The Seelampur market is also called the largest electronics dismantling market in the country, where over 50% of used computers end up for sale and recycling.
 - d) The dismantlers are extracting metals from the discarded computer parts by dipping in acid or applying heat (open burning or by burning with gas torch)
 - e) As per the Mait-Gtz report, more than 90% of the e-waste generated in the country lands up in the unorganized market. India generated 330,000 tonnes of e-waste in 2007, which is equivalent to 110 million laptops

- f) A 10,000 sq ft formal e-waste dismantling unit in Noida established in 2008 can process up to 500 tonnes of e-waste annually, but due to lack of collection mechanisms the unit processed only 200 tonnes.

10. An article published in The Hindu dated 18.06.2018 entitled “The A-Z of e-waste management” highlighted that:

- a) India is among the world’s largest consumer of mobile phones with 1.5 million tonnes of e-waste generated in 2015, most consumers are still unaware of how to dispose of their e-waste.
- b) Most Indians end up selling their e-waste to the informal sector, which poses severe threats to human (including children’s) lives, with its improper and highly hazardous methods of extracting the trace amounts of precious metal from it and handling e-waste for profit.

11. Another news article published in The Times of India dated 25.09.2019 entitled “Ensure there is no illegal dismantling of e-waste in UP: NGT” highlighted that:

- a) It has been directed that Govt of UP must ensure that there is no illegal dismantling of e-waste along the banks of the Ramganga river in Moradabad, an important tributary of the Ganges.
- b) Any dismantling or recycling has to be done in accordance with the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016
- c) Treatment, storage, and disposal facilities (TSDF) must also be compliant with the rules.
- d) During the proceedings of Hon’ble NGT, Chief Secretary, UP submitted that an action plan regarding e-waste management will be executed in two stages.

In stage-I, there will be temporary storage and in stage-II, permanent facility will be set up.

Hon'ble NGT Orders:

1. Vide order dated 10.08.2018, the Hon'ble Tribunal considered the matter of OA No 512/2018 with reference to the grievance of unauthorized recycling/ collection/ dismantling units, burning, selling of E-waste and other solid waste on the roadside/bank of rivers in violation of E-Waste (Management) Rules, 2016 and Environment (Protection) Act, 1986 (EW Rules) resulting in groundwater contamination, air pollution and soil acidification.
 - According to the applicant, the EW is responsible for 40% of lead and 70% of heavy metals found in landfills.
2. After considering the report published in "Gadget 360" dated 04.06.2018, news item published in Hindustan Times dated 02.11.2017, entitled "What happens to e-waste: Your junked gadgets come back to you as toxic fumes" and report of the Comptroller and Auditor General of India. The Hon'ble Tribunal directed the MoEF&CC, UPPCB and the CPCB to prepare an action plan to ensure the enforcement of EW Rules and file a compliance report.
3. Accordingly, compliance report was filed by MoEF&CC on 14.12.2018 before the Tribunal. The Tribunal considered the report and noted that:
 - The largest e-waste generating cities are Mumbai, Delhi, Bangalore, Chennai and Kolkata.
 - 95% of e-waste is recycled by the informal sector and only 5% is recycled by the formal sector.

- Scrap dealers collect the e-waste and dispose of the same in unscientific manners such as burning, dissolving in acids and leaching.
- There is a lack of awareness among consumers.
- E-waste (Management and Handling) Rules were framed which came into force on 01.05.2012 requiring the producers of electrical and electronic equipment listed in Schedule-I of the rules to seek authorization from the State Pollution Control Boards (SPCBs).
- The Rules required producers to obtain authorization from SPCB/Pollution Control Committees (PCCs) for implementing their EPR for effective channelization of e-waste to registered dismantlers/recyclers.
- The extended producer's liability requires EPR plan for collection and meeting his responsibility in which EPR authorization is given.
- Status under e-waste (Management) Rules, 2016 was indicated as follows:

Estimated Generation in 2016 (projected)	20 lakh tonnes (as per UN Study)
Authorized EPR Producers	880
Registered dismantler/recycler	275
Dismantling/recycling capacity	5,10,290 MT

- Challenges identified by CPCB in a sanctioned plan are as follows:
 - a) Inventorization of e-waste generation
 - b) Identification of Producers who have not obtained EPR authorization
 - c) Verification of quantity of e-waste collected by producers

- d) Verification of systems provided by producers for collection and channelization of e-waste
 - e) Verification of facilities of dismantlers and recyclers for their infrastructure and records
 - f) Checking of informal trading, dismantling, and recycling of e-waste.
4. After considering the compliance report, the Tribunal directed to CPCB to clearly spell out parameters of compliance and methodology to review by developing appropriate software. The Hon'ble Tribunal further directed to CPCB to conduct performance review and furnish a report before the Tribunal.
 5. CPCB has filed a report of review on performance & working of parameters and methodology developed for the compliance of continuous activities of Action Plan for enforcement of E-Waste (Management) Rule, 2016. The review was conducted in respect of identification of Producers who have not obtained EPR Authorisation, verification of quantity of e-waste collected by producers, verification of systems provided by Producers for collection and channelization of e-waste, and verification of facilities of dismantlers and recyclers for their infrastructure and records. Accordingly, the SPCBs/PCCs were directed to furnish implementation status in respect of checking of informal trading, dismantling, and recycling of e-waste, collection and disposal of e-waste, governance framework for monitoring compliance, capacity building at district/State/CPCB level, IEC plan and system of enforcement.
 6. The Tribunal directed CPCB to work out on mechanism for recovery of environmental compensation for delay in compliance as well as the violations.

Minutes of the meetings

This case was taken up the Oversight Committee on 11.02.2020 and 05.08.2020. The highlights of the meetings are as follows:

- The representative of UPPCB Shri Ashok Kumar Tiwari, CEO, mentioned that out of these 68 units, 59 units have been granted authorization and 04 units have applied for renewal, authorisation of 05 units has expired which were earlier authorized. 03 units have been closed.
- UPPCB with the help of district administration carries on special drives for dismantling of the unauthorised e-waste processing units from time to time.
- It was informed that verification of e-waste processing units is not being done these days because of COVID-19.
- The major problem in collection of e-waste is the informal sector which is processing 95% of the total e-waste generated.
- The historical e-waste of 25 thousand tonns which is lying in Moradabad. The Oversight Committee was greatly dissatisfied with the progress. From the past more than one year, this greatly hazardous waste is still not being transferred to TSDF despite repeated instructions of Hon'ble NGT and the Oversight Committee.
- As far as the progress of enforcement is concerned, in the last meeting, it has been mentioned that action has been taken against 120 units in Loni and Rs. 60 lakhs have been imposed on defaulters. The figure of enforcement does not appear to have changed in the last five months.
- It was mentioned that so far no mechanism has been formulated by the State Government for collection and for incentivizing setting up of recycling facilities.
- As regards the software prepared by the CPCB, it could not be made functional till date.
- The committee is of the view that If despite the scheme, e-waste is not coming to the producers in the formal sector it shows that there is some problem in enforcement probably because of communication gap between CPCB and SPCB.

- The UPPCB and CPCB did not have the details even of authorized producers, the contact details of their collection centres; hence very few inspections and verifications have taken place and this scheme of EPR is not running properly.
- The detailed Minutes of the meetings are annexed as **Annexure 1**.

Compliance status of UP

As per the E-waste (Management) Rule, 2016 the compliance of CPCB and UPPCB are as follows:

S.No	E-waste (Management) Rule, 2016	Compliance of CPCB	Compliance of UPPCB
1	Rule 13(1): Every producer of electrical and electronic equipment listed in Schedule I, shall make an application for Extended Producer Responsibility Authorisation (EPRA) within a period of ninety days starting from the date of these rules coming into force in Form-1 to Central Pollution Control Board	<ul style="list-style-type: none"> • Till 12-05-2020, CPCB had granted EPRA to 1557 producers out of 1834 applications received • They are maintaining an online register of EPR issued • CPCB had forwarded the details of EPRs to SPCBs/PCCs for its monitoring • CPCB had published SOP on the processing of EPR applications, which details out a procedure for granting EPRA. Also, it details out how to fill up applications, etc. • The SOPs are available at CPCB website. https://cpcb.nic.in/uploads/Projects/E-waste/Revised SoPs 13.04.2018.pdf 	<ul style="list-style-type: none"> • As per information available on CPCB website, CPCB had issued EPR Authorization to 73 producers of U.P. • UPPCB had received 42 EPR authorizations from CPCB. • As per the provisions of EWM Rules, 2016, inspections are being carried out for monitoring of EPR authorizations. • UPPCB had following data of units in the State related to disposal of e-waste in the year 2019-2020: 06 recycling units in Ghaziabad– 38785 MT 01 recycling unit in Greater Noida– 10988 MT E-waste disposal by KARO SAMBHAV (PRO)– 208 MT Samsung India– 58069 MT (PAN India)
	Rule 13 (2, 3, 4): Authorisation of manufacturer, dismantler or recycler		UPPCB had inventoried 68 facilities in the State. The list of 68 facilities is available on the website of UPPCB and is enclosed in Annexure 2 . The status of authorization is as follows :

	&refurbisher		<p>Authorization granted: 59 Applied for renewal: 04 Authorization granted earlier & validity has expired: 05 (03 Units lying Closed)</p> <p>The summary of Common facilities for EWM is as follows :</p> <table border="1" data-bbox="895 506 1369 1037"> <thead> <tr> <th>Facility</th> <th>No</th> <th>Capacity TPA</th> </tr> </thead> <tbody> <tr> <td>CC & Dismantler</td> <td>44</td> <td>2,05,661.67 TPA</td> </tr> <tr> <td>CC, Dismantler & Recycler</td> <td>18</td> <td>1,47,837 TPA</td> </tr> <tr> <td>CC, Dismantler, Recycler & Refurbisher</td> <td>06</td> <td>28,080 TPA</td> </tr> <tr> <td>Total</td> <td>68</td> <td>3,81,578.67 TPA 1,75,917 TPA (Recycling capacity)</td> </tr> </tbody> </table> <p>CC: Collection Centre</p> <p>Existing Gap in Recycling Capacity: 24,000 Ton Per Annum</p>	Facility	No	Capacity TPA	CC & Dismantler	44	2,05,661.67 TPA	CC, Dismantler & Recycler	18	1,47,837 TPA	CC, Dismantler, Recycler & Refurbisher	06	28,080 TPA	Total	68	3,81,578.67 TPA 1,75,917 TPA (Recycling capacity)
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	<p>Rule 13(V): The Central Pollution Control Board after grant of Extended Producer Responsibility - Authorisation shall forward the Extended Producer Responsibility Plan to respective State Pollution Control Board for monitoring</p>	<ul style="list-style-type: none"> Till 01-05-2020, out of 60 applications, CPCB has also granted registration to 35 Producer Responsibility Organisations (PRO). SPCBs had been regularly verifying Producers, Recyclers, Dismantlers & refurbishers under E-Waste using parameters and methodology developed by CPCB. CPCB also carries out random inspections of Producers, Recyclers, Dismantlers and refurbishers. CPCB had been compiling data regarding E-Waste and the information in 	<ul style="list-style-type: none"> State Level Waste Management and Monitoring Committee constituted under the Chairmanship of Principal Secretary, Urban Development U.P. vide Government order dated 14-06-2019. Annual Report under Rule 18(1) of E-waste Rules, 2016, for the year 2018-19 has been sent to CPCB. Detailed report annexed as Annexure 2. 120 illegal melting furnaces units dismantled in Loni, Ghaziabad. FIR against 16 persons was lodged and 12 individuals were booked under CrPC. Illegal e-waste of 6.850 ton seized and 05 illegal Godown sealed by District administration in district Moradabad and closure orders issued against 04 illegal E-Waste processing units. 															

		<p>the form of SOPs, Technical guidelines, list of EPR authorized Producers, List of authorized recyclers/dismantlers, clarifications on EPR applicability and other relevant information and are regularly been uploaded to CPCB website. List of authorised e-waste recyclers is provided in Annexure 3</p> <ul style="list-style-type: none"> • CPCB takes necessary actions against violators of the E-waste Rules. • CPCB receives information from SPCBs and submits its annual review report on management of e-waste to MoEF&CC. • CPCB had conducted training on management of E-Waste regularly. 	
	<p>Rule 13(IX): Central Pollution Control Board shall conduct random check and if in its opinion, the holders of the Extended Producer Responsibility</p>	<ul style="list-style-type: none"> • Random inspection of 195 producers was carried out by CPCB/SPCB. Based on the report notices were issued to the producers on 12.03.2020 having non-complying recyclers (03 in UP) as per their EPR plan. The details of non-complied recyclers are enclosed in Annexure 4 • 421 collection points of eight producers were verified during April 2019 to June 2019 • CPCB also inspected 	

		three dismantlers and recommended closure of these units to UPPCB	
	Rule (X): The Central Pollution Control Board shall maintain an online register of Extended Producer Responsibility	<ul style="list-style-type: none"> • Online register of EPR issued is maintained on CPCB portal. Annexure 5 	
	Rule 13(3)(IV): The authorisation granted under these rules shall be valid for a period of five years from the date of its issue and shall be accompanied with a copy of the field inspection report signed by that Board indicating the adequacy of facilities for dismantling or recycling of e-waste and compliance to the guidelines specified by Central Pollution Control Board from time to time	<ul style="list-style-type: none"> • CPCB had prepared implementation Guidelines for E-Waste (M) Rules, 2016 and the same are also available at CPCB's website https://cpcb.nic.in/technical-guidelines-4/ • CPCB has prepared implementation Guidelines for E-Waste (M) Rules, 2016 and the same are also available at CPCB's website https://cpcb.nic.in/technical-guidelines-4/ 	

- Copy of the write-up received from concerned division at CPCB, HO as Management status of E-waste (Management) Rules, 2016 in the country as **Annexure 6**.

- Review and Action Taken Report on status of implementation of Action plan for enforcement of E-Waste (Management) rule and amendment thereof (4th quarter 2019-20) **Annexure 7**.
- Status of implementation of action plan for enforcement of E-Waste (Management) rule, 2016 w.r.t. OA no 512/2018 dated 11.02.2020 is annexed in **Annexure 8**.

Details of TSDF operational in Uttar Pradesh are as follows:

Sl.No.	Name and Address of TSDF	Capacity (in ton/day)
1	M/s Bharat Oil Waste Management Ltd., Kumbhi Akbarpur, Kanpur Dehat.	32
2	M/s UP Waste Management Project (A unit of ramky Enviro Engineers LTD.), Kumbhi, Akbarpur, Kanpur Dehat	32
3	M/s Bharat Oil Waste Management Ltd., Ghaziabad	4
Total		68

Future Plans of UPPCB to Bridge the Gap in Recycling Capacity: The proposed work to meet the gap in E-Waste treatment facilities is as follows:

07 E-Waste processing facilities of capacity 40220 TPA proposed					
Sl. No.	District	No. of proposed facilities	Total proposed E-waste recycling capacity (TPA)	Status of Consent to Establish	Tentative date of commissioning
1.	Hapur	01	3600	Granted	March 2021
2.	Gautam Budha Nagar	01	11300	Granted	March 2021
3.	Meerut	01	12000	Granted	March 2021
4.	Mathura	01	1320	Granted	December 2020
5.	Bulandshahar	01	3000	Granted	January 2021
6.	Amroha	01	6000	Granted	December 2020
7.	Sant Kabir Nagar	01	3000	Granted	October 2020
Total		07	40220		

Target for Extended Producer Responsibility: The target for E-Waste Collection as per Schedule III of E-Waste Management Rules 2016 as amended 2018 are as follows: -

* SCHEDULE III

[See rules 5(1)(a) and 13(1)(ii), (xii), (xiii), (xiv), (xv)]

Sl. No	Year	E-Waste Collection Target (Weight)
(i)	2017-2018	10% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(ii)	2018-2019	20% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(iii)	2019-2020	30% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(iv)	2020-2021	40% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(v)	2021-2022	50% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(vi)	2022-2023	60% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.
(vii)	2023 onwards	70% of the quantity of waste generation as indicated in Extended Producer Responsibility Plan.

Schedule III (A)

[See rules 13(1)(xii), (xiii), (xv)]

Extended Producer Responsibility targets for producers, who have started sales operations recently, i.e. number of years of sales operations is less than average life of their products mentioned in the guidelines issued by Central Pollution Control Board from time to time.

Sl. No	Year	E-Waste Collection Target (Weight)
(i)	2018-2019	5% of the sales figure of financial year 2016-17.
(ii)	2019-2020	5% of the sales figure of financial year 2017-18.
(iii)	2020-2021	10% of the sales figure of financial year 2018-19.
(iv)	2021-2022	10% of the sales figure of financial year 2019-20.
(v)	2022-2023	15% of the sales figure of financial year 2020-21.
(vi)	2023-2024	15% of the sales figure of financial year 2021-22.
(vii)	2024-2025	20% of the sales figure of financial year 2022-23.
(viii)	2025 onwards	20% of the sales figure of the year preceding the previous year.”;

As per the compliance report submitted by UPPCB, the State of Uttar Pradesh had approximately 88% recycling capacity of Total E-Waste generated.

Case-Specific Issue-Black Powder disposal from Moradabad

- In compliance of orders passed by Hon'ble National Green Tribunal in O.A. No. 621/2018 (Earlier O.A. No. 58/2017) Mahendra Pandey vs. Union of India & Ors, the black powder which was generated by illegal E-waste processing and dumped at the banks of River Ram Ganga at Moradabad had been lifted and temporally stored at the

Solid Waste Processing site at Deer Park Rampur Road Moradabad. The quantity of stored waste is approximately 25000 Ton. The activity-wise updated progress details are as follows:

- **STAGE 1: COMPLETED AS PER SCHEDULE AND PROJECTED TIMELINE:**All Activities have been Completed & Black Powder lying earlier on the banks of river Ramganga has been removed and temporarily stored in the premises of MSW site, Rampur Road, Moradabad.

Post Monitoring of site of temporary storage of Black Powder: U.P. Pollution Control Board has conducted Ground Water Quality Monitoring at 04 points nearby the Solid Waste disposal site located at Deer Park, Rampur Road, Moradabad on **06-01-2020**.

The details are as follows:

Parameter	Site of Sampling			Permissible limit
	Near MSW dumping ground	Near temple Basantpur	Infront of Mr. Jagdeesh House	
pH	7.55	7.48	7.47	6.5 -8.5
Suspended Solid (mg/l)	18	24	28	
Dissolve Solid (mg/l)	230	244	268	500
Hardness (mg/l)	172	194	222*	200
Calcium (mg/l)	54.4	50.4	56.8	75
Magnesium (mg/l)	8.64	16.32	19.2	30
Copper (mg/l)	0.006	0.0028	0.003	0.05
Iron (mg/l)	0.603*	1.82*	8.074*	0.3
Nickle (mg/l)	0.01	0.0038	0.0118	0.02
Zinc (mg/l)	0.3158	0.0782	0.0498	5

The analysis showed that all the metallic parameters were within the norms except Iron.

The Ground Water Quality Monitoring was also conducted by U.P. Pollution Control Board at 04 points near the banks of river Ramganga on which the Black Powder was disposed of earlier on 04.11.2019. The Ground Water Monitoring results are as follows:

Analysis Report of Hand Pump

S. No	Name of Handpump	Sampling Point	pH	Colour (Hazen Unit)	Odour	TDS (mg/L)	Hardness as CaCO ₃ (mg/L)	Calcium as Ca ⁺⁺ (mg/L)	Magnesium as Mg ⁺⁺ (mg/L)	Chloride as Cl (mg/L)	Iron as Fe (mg/L)	Zinc as Zn (mg/L)	Copper as Cu (mg/L)
1	India Marka- II	Campus of Dumping Yard, Nagar Nigam, Katghar, Moradabad.	7.61	Colour less	Odour less	155	190	51.20	14.88	9.99	0.16	3.98	<0.1
2	India Marka- II	Near Saini Dharam Kanta, Vill-Ram Nagar Maghara, Rampur Road, Moradabad.	7.57	Colour less	Odour less	151	156	36.80	15.36	13.99	0.23	3.3	BDL
3	Shallow Handpump	Near M/s Designco, Vill-Ram Nagar, Maghara, Rampur Road, Moradabad	7.33	Colour less	Odour less	195	224	62.40	16.32	19.99	1.05	0.86	BDL
4	India Marka- II	Near Chamunda Mandir, Vill-Basantpur Ram Rai, Rampur Road, Moradabad.	7.42	Colour less	Odour less	193	202	58.40	13.44	21.99	1.08	0.6	<0.1
Standard As Per BIS 10500:2012 (Acceptable Limit)			6.5 - 8.5	5.0	Odour less	500.00	200.00	75.00	30.00	250.00	0.3	5.0	0.05
Standard As Per BIS 10500:2012 (Permissible Limit)			6.5 - 8.5	15.0	Odour less	2000.00	600.00	200.00	100.00	100.00	No Relation	15.0	1.5

*All the values are mg/L except pH.

As per the analysis, the iron concentration in Shallow Handpump and India Marka Handpump samples Sr. No. 04 were found beyond the acceptable limit as per specification standard BIS 10500:2012.

- **STAGE 2: PERMANENT DISPOSAL OF BLACK POWDER IN TSDF PROPOSED AT AMROHA, UTTAR PRADESH:** The TSDF was to be developed by M/s Sangam Mediserve Pvt. Ltd. The site of TSDF is located at plot no. 940, 941, 944 at Village-Kharpari, Tehsil-Hasanpur, District-Amroha, Uttar Pradesh. The project had been issued environmental clearance and consent to establish.
- UPPCB vide its letter dated 16.11.2018 had issued Consent to Establish to M/s Sangam Mediserve Pvt. Ltd. for setting up of the Common Hazardous Waste Treatment Storage and Disposal Facility and E-waste Processing Facility at village Kharpari, Tahsil – Hasanpur, District – Amroha.
- The State Level Environmental Impact Assessment Authority, Uttar Pradesh, vide its letter no. 574/Parya/SEAC/4484/2019 Dated 28-01-2020 had issued Environmental Clearance for Common Hazardous Waste Treatment Storage and Disposal Facility (CHW-TSDF).
- The Project Proponent M/s Sangam Mediserve Pvt. Ltd., vide letter dated 08-06-2020 has submitted that due to pandemic of COVID-19 the construction work could not be started and timeline for completion of first cell of secured landfill will be now December 2020.
- District Magistrate Moradabad has issued directions to concerning departments viz MDA Moradabad, Nagar Nigam Moradabad, Commerce Tax Department, RTO, Deputy Commissioner, District Industry and Industry Promotion Centre, Moradabad to ensure strict compliance of the orders of Hon'ble NGT and to ensure no illegal E-waste Processing, transportation and handling in Moradabad.

Regular Monitoring to ensure no illegal processing:

- Regular Monitoring was carried out to ensure that no illegal processing of e-waste should be carried out and no illegal dumping of Black Powder is done.
- Since April 2019 UPPCB had issued Closure Orders against 84 illegal Metal Furnace units in Moradabad.
- U.P. Pollution Control Board had issued Closure directions against 04 illegal e-waste processing units and all the 04 units were closed.
- Three (03) Illegal e-waste godown and Nine (09) Illegal E-waste processing units were sealed on 20.11.2019, 04.12.2019, 06.01.2020, 07.01.2020, 26-02-2019 and 16-11-2019 by U.P. Pollution Control Board with District Administration.
- In compliance of orders of Hon'ble NGT dated 30-10-2019 in O.A. No. 855/2019 Lav Kumar Gupta vs. State of Uttar Pradesh, District Magistrate, Moradabad, constituted a committee comprising of City Magistrate, Circle Office-Police, Assistant Environmental Engineer, U.P. Pollution Control Board and Executive Engineer, U.P. Power Corporation Ltd., for the joint survey of the said area and for taking action against illegal E-Waste processing units, if needed.
- The Committee surveyed on 27-11-2019 and found that no E-Waste processing unit was found operating in the said area of Lalbagh and adjoining areas in Moradabad city. The Committee concluded that at present there are no illegal E-Waste processing units in the said localities in Moradabad, Uttar Pradesh.
- 5 E-waste dismantling units are working in formal sector after obtaining CTO/Authorization from UPPCB. The details are as follows-

S.No.	Name & Address of Unit	Capacity (T/Annum)
1	Future Web,48-A, Harthala Industrial Area, Kanth Road, District-Moradabad, U.P., 244001	750
2	J.A.O. E-Waste Recycling Company, Village-Jaitpur, Kashipur Road, Tehsil-Sadar, District-Moradabad, U.P., 244001	720
3	Buddha Industries, Behind Vision Export, Faridpur, Sambhal Road, District-Moradabad, U.P., 244001	250

4	Latoori Shah Traders Gata No-1396, Baroo Bhura Road, Bhojpur-Dharampur, District-Moradabad, U.P.	1200
5	Nr Ewaste Company, Gata No-235, 237, 245, 250k, Village-Sirsa Inayatpur, Tehsil District-Moradabad, U.P., 244001	750

- The e-waste from Moradabad, generated in legal processing units, is being collected by M/s Karo Sambhav, an organization registered by CPCB as PRO. 201.77 MT of e-waste was collected from Moradabad City for its safe disposal as per the provisions of E-Waste Management Rules, 2016 from September 2019 to December 2019.

Short Compliance Status

S. No	Direction	Compliance of UPPCB	Remark
1	Every producer of electrical and electronic equipment listed in Schedule I, shall make an application for Extended Producer Responsibility Authorisation (EPR)	<ul style="list-style-type: none"> As per information available on CPCB website, CPCB had issued EPR Authorization to 73 producers of U.P. UPPCB had received 42 EPR authorizations from CPCB. As per the provisions of EWM Rules, 2016, inspections are being carried out for monitoring of EPR authorizations. <p>06 recycling units in Ghaziabad– 38785 MT</p> <p>01 recycling unit in Greater Noida– 10988 MT</p> <p>E-waste disposal by KARO SAMBHAV (PRO)– 208 MT</p> <p>Samsung India– 58069 MT (PAN India)</p>	Partially complied
2	Authorisation of manufacturer, dismantlers or recyclers & refurbishers	<p>UPPCB had inventoried 68 facilities in the State. The list of 68 facilities is available on the website of UPPCB. The status of authorization is as follows :</p> <p>Authorization granted: 59</p> <p>Applied for renewal: 04</p> <p>Authorization granted earlier & validity has expired: 05 (03 Units lying Closed)</p>	Partially complied

3	Status of monitoring of Extended Producer Responsibility Plan	<ul style="list-style-type: none"> • State Level Waste Management and Monitoring Committee constituted under the Chairmanship of Principal Secretary, Urban Development U.P. vide Government order dated 14-06-2019. • Annual Report under Rule 18(1) of E-waste Rules, 2016, for the year 2018-19 has been submitted. • 120 illegal melting furnaces units dismantled in Loni, Ghaziabad. • FIR against 16 persons was lodged and 12 individuals were booked under CrPC. • Illegal e-waste of 6.850 ton seized and 05 illegal Godown sealed by District administration in district Moradabad and closure orders issued against 04 illegal E-Waste processing units. 	Complied
4	Inventorization of e-waste generation	Total E-waste generation in Uttar Pradesh: 2 Lakhs TPA	Partially complied
5	Mechanism for recovery of environmental compensation.		Not complied
6	Status Checking of informal trading, dismantling, and recycling of waste		Not complied
7	IEC plan and system of enforcement		Not complied
8	Capacity building at district/State/CPCB level		Not complied

Recommendations

In view of above, we recommend as follows:

1. After the enforcement of e-waste Rules in 2016, India has a very strict statutory regime for e-waste collection and recycling through formal sector. All the producers have to take EPR Authorisation, failure to do so can result in penalty under EPA Rule 5(7), forfeiture of sale rights Rule 13(iv) and ineligibility for imports Rule 16(6). If still adequate channelization of EoL electronic products is not being achieved through the formal channels, it indicates major gaps in our implementation/ enforcement system.
2. When Oversight Committee reviewed the enforcement effort it was found that both at CPCB and SPCB, the number of inspections is very small. The Regional Officers of SPCB did not appear to be fully aware about the contact details of the authorized producers and their collection centres. It could be because of some communication gap between CPCB and SPCB on the subject of e-waste. While there is some information available on CPCB website, it needs to be reinforced. CPCB should endeavour to actively involve the SPCBs by regularly communicating relevant informations to SPCBs, insisting on quarterly progress review and regular capacity-building workshops for SPCBs technical and field staff.
3. Illegal e-waste recycling and processing are concentrated in a few hotspots. Seelampur in New Delhi is the hub and in UP, Loni, Baghpat and Moradabad are the hot spots. We need to step up enforcement at these hot spots, combining local enforcement with supervision from task force to obviate local vested interests. A lot of illegal refurbishing/ recycling activities go on in Loni. Loni has been notified as a regulated area under GDA. Chief Secretary UP should be directed to ensure that GDA comes out with proper urban planning of Loni which would certainly ensure that no industrial activity takes place in regulated residential areas.
4. Unlike other countries, India has a highly developed informal sector in the scrap market. It could be a bane or boon. If done in an unscientific way, it could be a big environmental sore point. However, if it is properly integrated with the formal sector

in a scientific way, it could be very useful. There are provisions for integration of informal sector with formal sector in Rule 15 (c) of SWM Rules, 2016. Similar efforts can be done in the E-Waste sector. If a mechanism is developed in a scientific and environmentally clean way to ensure that authorized producers integrate them in their collection and reprocessing cycle, it will be very helpful.

5. The biggest area of work is in awareness generation. Still, most of the consumers do not know what to do about their electronic products like, computers, mobiles etc which have completed their life. We must focus on IEC efforts to spread awareness amongst the consumers. In fact some steps like making statutory provisions for mandatory stamping/labelling on products itself for guiding the consumers about the disposal mechanism of EOL products could also be considered.
6. In many countries, there are separated waste deposition centers for domestic E-Waste which helps in easy segregation of E-Waste. In India, there is also provision under rule 15(i) of SWM Rules for waste deposition center for domestic E-Waste which should be implemented strictly.
7. Though Noida/Greater Noida has become the mobile manufacturing hub of India, there are no facilities for E-Waste dismantling/recycling. Rule 12 of E-Waste Rules, 2016 categorically directed that the State Govt shall ensure E-Waste dismantling/recycling sheds in upcoming industrial parks/estates/clusters. This condition should be made mandatory in the allotment letter itself to be issued by the State Industrial Development Authority, who may also allocate space for same accordingly. Chief Secretary, UP may be directed to ensure the compliance of these directives.
8. Though in Moradabad pursuant to the NGT Order, 25000MT of black powder (Leachate Residue of E-Waste) has been temporarily shifted from the banks of River Ramganga to a temporary dump, it needs to be shifted to a permanent TSDF at Amroha. Still, the work of construction of TSDF has to start. Chief Secretary, UP may be directed to expedite the construction of TSDF at Amroha or otherwise ensure shifting at available TSDFs at Kanpur or Unnao (which are at a greater distance). He should also fix responsibility for the delay.
9. Although, India has completely banned import of solid plastics in Hazardous Waste Rules 2016 and trans-boundary movement of hazardous waste is being kept in check

under Basel Convention 1992, still, large amount of plastic waste and refurbished Medical equipment/computers/mobile phones are being imported into India. All these types of imports are in the name of cheap raw materials including hazardous and toxic wastes. Thus, there is an urgent need for a detailed assessment of the E-waste including quantification, characteristics, existing disposal practices, environmental impacts and the establishment of e-waste collection, exchange and recycling centers in partnership with private entrepreneurs and manufacturers. There is need of an effective take-back program providing incentives for producers to design less wasteful products which contain fewer toxic components, and are easier to disassemble, reuse, and recycle. This may help in reducing the wastes. Deposit/refund schemes can encourage consumers to return electronic devices for collection and reuse/recycling. There is need for more recycling facilities and development of infrastructure to handle e-waste effectively. Each state should develop its own scrap yards in the respective cities to warehouse e-waste.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

14-08-2020

14-08-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

August 14, 2020

Please visit our website: oscngt.upsdc.gov.in for more information.

Meeting No. ____

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 05.08.2020 AT 11-00 A.M IN OA NO. 512 OF 2018 IN RE: SHAILESH SINGH VS STATE OF UP AND OTHERS, ORGANISED WITH THE HELP OF NIC,

THROUGH VIDEO-CONFERENCING

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

1. Shri Sanjay Kr Singh Yadav, Special Secretary, Urban Development
2. Shri D.K. Soni, Addl Director, CPCB, Lucknow
3. Shri Amit Chandra, CEO-7, UPPCB
4. Shri Ramesh Ranjan, representative of NMCG/JMD, Jal Nigam
5. Shri Shriram Sachan, Advisor, UPSIDA
6. Shri Sudhir Kannaujia, Asstt. Manager, UPSIDA

The Oversight Committee reviewed the progress of remedial action against unscientific disposal of e-waste resulting in contamination of groundwater and soil acidification, in OA No. 512 of 2018, Shailesh Singh vs State of UP and others.

Unscientific disposal of e-waste results in contamination of groundwater and soil acidification. The grievance is that the unauthorized recycling/collection/dismantling by the units through burning, selling of e-waste and other solid waste result in groundwater contamination, air pollution and soil acidification. After considering the report in "Gadget 360" dated 04.06.2018, news item dated 02nd November 2017, published in Hindustan Times and the report of the Comptroller and Auditor General of India, Hon'ble NGT directed the MoEFF&CC, UPPCB and CPCB to prepare an action plan. Compliance report dated 14.12.2018 was considered by Hon'ble NGT on 12.02.2019. It mentioned that 95% of e-waste was recycled by the informal sector and only 5% by the formal sector. Scrap dealers disposed of e-waste by burning, dissolving in acids and leaching. E-waste (Management and Handling) Rules came into force on 01.05.2012 requiring the

producers of electrical and electronic items to seek authorization from the State Pollution Control Boards. The Rules require the producers to implement their Extended Producer Responsibility (EPR). These Rules apply to producers, manufacturers, consumers or bulk consumers, dealers, refurbishers and e-retailers, who are involved in manufacture, sale, purchase and processing of electrical and electronic items, namely, (i) IT and Telecommunication equipment and, (ii) Consumer electrical and electronics items. It was estimated that in 2016, the total generation of e-waste was 20 Lakh tonnes (as per UN Study). There were 880 authorized EPR producers, 275 registered dismantlers/recyclers with dismantling/recycling capacity of 5.10 Lakh metric tonns. The sanctioned plan proposed by CPCB mentioned the following activities:

- (a) Inventorization of e-waste generation;
- (b) Identification of Producers who have not obtained EPR Authorisation;
- (c) Verification of quantity of e-waste collected by producers;
- (d) Verification of systems provided by producers for collection and channelization of e-waste;
- (e) Verification of facilities of dismantlers and recyclers for their infrastructure and records; and
- (f) Checking of informal trading, dismantling, and recycling of e-waste.

The CPCB was directed to prepare a software for governance framework for monitoring compliance, capacity building at district/State/CPCB level, IEC activities and strengthening of enforcement system. The software was developed by the CPCB and given to State PCBs along with the user ID and the check-list. CPCB mentioned that the inventorization of e-waste generation would be completed by December 2019.

The Oversight Committee reviewed the progress of implementing these measures in the light of above directions. This meeting was a sequel to the meeting of Oversight Committee held on 11.02.2020.

(1) Shri Ashok Kumar Tiwari, CEO representing UPPCB mentioned that inventorization by UPPCB has been completed. 68 units generate 3.81 Lakh tons electrical waste per annum, out of which 1.47 Lakh tons of e-waste gets recycled. Out of these, 44 units do collection and dismantling of 2.05 Lakh tons per annum of e-waste, 18 units do collection, dismantling and recycling of 1.47 Lakh tons per annum of e-waste. 6 units do collection, dismantling, recycling and refurbishment of 0.28 Lakh tons per annum of e-waste. (2) He mentioned that out of these 68 units, 59 units have been granted authorization and 04 units have applied for renewal, authorisation of 05 units has expired which were earlier authorized. 03 units have been closed.

(3) He mentioned that verification of these units is not being done these days because of COVID-19.

(4) He mentioned that the major problem in collection of e-waste is the informal sector. Loni in Ghaziabad is the main centre for e-waste dismantling. This e-waste reaches Loni through Ghaziabad from Delhi. UPPCB with the help of district administration carries on special drives for dismantling these units from time to time. 120 units of e-waste recyclers/dismantlers were closed/dismantled during drive in the last financial year. He mentioned that Moradabad has also become a big centre.

(5) Regarding Extended Producer Responsibility of the producers, he mentioned that Detailed Project Reports (DPRs) are issued by the CPCB and in those DPRs, these producers have fixed targets for buying back the electrical items which have completed their life i.e 'End of Life' (EoL). The EPR targets are fixed for the producers by the CPCB. The verification of collection centres and dealers on the ground is done by the SPCB. CPCB has issued detailed guidelines in this regard.

(6) On a query regarding the historical e-waste of 25 thousand tons which is lying in Moradabad, it was mentioned by RO Moradabad (Shri Vikas Mishra) that it has been shifted and at present stored temporarily in trenches in deer park with a liner at the base and it has been covered with tarpaulin on top for controlling seepage of water. So far it has not been shifted to TSDF at Amroha where it was

planned to have been shifted because the construction work of TSDF has not started so far. The Oversight Committee was greatly dissatisfied with the progress. For the last more than one year, this greatly hazardous waste is still not being transferred to TSDF despite repeated instructions of Hon'ble NGT and the Oversight Committee.

(7) In the last meeting, it was mentioned by the State Pollution Control Board that they were in the process of appointing a consultant for taking up the study of inventorization of e-waste. The state board has planned out to carry the work of inventorization however they have not finalized the consultants yet.

(8) As far as the progress of enforcement is concerned, in the last meeting, it has been mentioned that action has been taken against 120 units in Loni and Rs. 60 lakhs have been imposed on defaulters. The figure of enforcement does not appear to have changed in the last five months.

(9) It was mentioned that so far no mechanism has been formulated by the State Government for collection and for incentivizing setting up of recycling facilities.

(10) The officer of UPPCB informs that total e-waste generation in Uttar Pradesh is 2.0 lacs TPA and there are 68 common facilities for e-waste collection, dismantling and recycling of capacity of 381578.67 TPA (175917 TPA recycling capacity). Out of this, 44 facilities are CC & Dismantler facilities with capacity of 2,05,661.67 TPA, 18 facilities CC Dismantler and Recycler facilities with capacity of 1, 47,837 TPA and 06 facilities are CC Dismantler, Recycler and Refurbishers facilities with capacity of 28,080 TPA. It is informed that 07 facilities of capacity 40220 TPA have been proposed in the State as under:

District	No of proposed facilities	Total proposed E-waste capacity (TPA)
Hapur	01	3600
Gautam Budha Nagar	01	11300
Meerut	01	12000
Mathura	01	1320
Bulandshahar	01	3000
Amroha	01	6000
Sant Kabir Nagar	01	3000
Total	07	40220

(11) Regional Officer, Ghaziabad mentioned that Nagar Nigam, Ghaziabad has prepared a project for e-waste facilities for Loni for 10.5 crore rupees in the Smart City Scheme, which is pending with the Urban Development of the State.

(12) As regards the software prepared by the CPCB, it could not be made functional till date.

(13) He also mentioned that they have organized workshop in Lucknow a couple of months back for capacity building in the stakeholders. The Oversight Committee felt that there is a lot of scope of improvement in capacity building and IPC activities, which need to be done by the UPPCB on a war footing.

The CPCB mentioned that they have conducted trainings for SPCBs, in response to that the UPPCB informed that they have not attended any such trainings yet. It reflects lack of coordination in organising such programs.

Other important details provided by UPPCB are as follows:

- Uttar Pradesh produces 10.1% (2 Lac TPA) of the total e-waste generated in the country i.e 2 Million TPA.

E-waste management arrangements	No. of units	Capacity in tonns per year
Collection and dismantling units	34	154065.5
Collection, dismantling and recycling units	20	134131.5
Collection, Dismantling, Recycling and Refurbishing	05	24580
Total	59	312777 tonns per year (57 centers) and 02 collection centers with a capacity of 10000 ton/year

- Eighty (80) illegal melting furnace units were dismantled in Loni District of Ghaziabad and FIR was lodged against 16 persons. Further illegal E-Waste of

6.850 tons was seized and 05 illegal godowns were sealed by the District Administration in district Moradabad.

- UPPCB has conducted groundwater monitoring at 04 points nearby Solid waste disposal site located at Deer Park, Rampur Road, Moradabad on 06.01.2020, all the parameters except iron were found within the norms. The groundwater quality monitoring at 04 points near the bank of river Ramganga was also analyzed, all the parameters were found within the limits except iron value in shallow handpumps and 2 India mark handpumps were found beyond the acceptable limits. The construction activity of TSDF proposed at Amroha has not started yet and the timelines for completion of first cell of secured landfill are December 2020.
- 5 E-waste dismantling units working in formal sector after obtaining CTO/Authorization from UPPCB are as follows:

S.No.	Name & Address of Unit	Capacity (T/Annum)
1	Future Web,48-A, Harthala Industrial Area, Kanth Road, District-Moradabad, U.P., 244001	750
2	J.A.O. E-Waste Recycling Company, Village-Jaitpur, Kashipur Road, Tehsil-Sadar, District-Moradabad, U.P., 244001	720
3	Buddha Industries, Behind Vision Export, Faridpur, Sambhal Road, District-Moradabad, U.P., 244001	250
4	Latoori Shah Traders Gata No-1396, Baroo Bhura Road, Bhojpur-Dharampur, District-Moradabad, U.P.	1200
5	Nr Ewaste Company, Gata No-235, 237, 245, 250k, Village-Sirsa Inayatpur, Tehsil District-Moradabad, U.P., 244001	750

- 201.77 MT of e-waste was collected from the legal processing units in Moradabad by M/s Karo Sambhav, an organization registered by CPCB as PRO. The collected waste was safely disposed by the unit as per the provisions of E-Waste Management Rules, 2016 from September 2019 to December 2019.

- During year 2019-2020 the e-waste disposed by different recycling units is as follows:
 - a) 06 Recycling units in Ghaziabad disposed 38785 MT
 - b) 01 Recycling unit in Greater Noida disposed 10988 MT
 - c) KARO SAMBHAV (PRO) disposed 208 MT
 - d) Samsung India disposed 58069 MT (PAN India)

Other important details provided by CPCB are as follows:

- CPCB is maintaining an online record of EPR issued on its web-portal. 73 producers of UP were issued EPR Authorization. CPCB had forwarded the EPR Authorization plans of 42 producers to UPPCB.
- CPCB has granted EPR Authorization to 1557 producers out of 1834 applications as on 12.05.2020. CPCB has also registered 35 Producer Responsibility Organisations (PRO) out of 60 applications till 01-05-2020.
- CPCB/SPCB had conducted random inspections of 195 producers. Producers associated with the non-complying recyclers namely M/s 3C Recyclers, M.G. Road, Hapur, M/s Hayat E-Recyclers, M G Road, Hapur and M/s Greeniva Recycler Pvt Ltd M G Road, Hapur were issued notice on 12.03.2020. 421 collection points of 8 producers were also verified from Apr 2019 to June 2019.
- CPCB on reviewing the fourth quarterly report of UPPCB for 2019-2020 stated that initiation of identification of non-EPR Authorization Producers was done, however, no non-EPR Authorization producer was identified. Facilities of four dismantlers/ Recyclers were inspected. Out of four units, three units were reported non-compliant on adequacy of available area and one unit was found closed. Board also verified one collection center which was presented by producer in its EPR, however the same was found to be non-complying. No details of strengthening of e-waste management system were provided by UPPCB to CPCB.

(14) The Oversight Committee also considered a very important issue regarding Extended Producer Responsibility of the producers. Presently the UPPCB does not have figures how much e-waste is going in the informal sector. It was mentioned earlier in the compliance report dated 14.12.2018 that 95% e-waste is recycled by the informal sector and only 5% is recycled by the formal sector. If we have to increase the process of recycling e-waste in the formal sector, all the producers have to form their responsibilities in EPR faithfully. The responsibility of implementing EPR is with the producers who take authorization from CPCB. The general scheme for collection of e-waste as mentioned in the authorization is:-

- (a) through dealers
- (b) through collection centres
- (c) through producers responsibility organization
- (d) buyback arrangement
- (e) exchange scheme
- (f) deposit system

These EoL products come to collection centres through authorized dismantlers/recyclers. There are very stringent provisions in the Rules for taking authorization. If some producers carry on operation without EPR authorization, it will be considered as causing damage to the environment and they will be liable to be proceeded against under Section 15 of the Environment (Protection) Act. If the EPR is refused by the CPCB, the producer will forfeit his right to sell the product in the market. Also, imports would be allowed only to producers having EPR authorization. With such stringent clause, it is assumed that all the producers will certainly get their EPR approved from CPCB. CPCB shall forward these EPR plans to respective State Pollution Control Boards for monitoring. CPCB shall also maintain an online register of EPR authorizations granted. Concerned State Pollution Control Boards shall monitor compliance of the EPR authorisation and inform CPCB of action taken. Any failure to comply would warrant CPCB to cancel the authorization.

In the light of above scheme of authorization and its implementation, it is assumed that all e-waste, which is being generated, would be bought back by the producers in the formal sector and recycled/processed scientifically. If despite the scheme, e-waste is not coming to the producers in the formal sector it shows that there is some problem in enforcement probably because of communication gap between CPCB and SPCB.

(15) When the Oversight Committee in the light of above scheme discussed this issue with UPPCB and CPCB representatives, it was found that they did not have the details even of authorized producers, the contact details of their collection centres; hence very few inspections and verifications have taken place and this scheme of EPR is not running properly.

The Committee felt that the details have to be shared by CPCB with UPPCB who have to further share it with their Regional Officers for inspection and verification on the field.

(16) Even within the producer's network, there is a very strong requirement of creating awareness amongst dealers, recyclers, refurbishers and all other stakeholders. CPCB and UPPCB need to hold workshops at regional/district levels to sensitize all the stakeholders in this regard. Secondly, it was felt that the consumer himself is not very much aware about these schemes. There is a provision in the Rules of providing contact details for facilitating return of EoL products by the producer. Unfortunately, either it is not being followed or being followed minimally. There has to be visible/legible stamping on the product itself which either is not there or is not displayed properly, hence consumer himself is not aware of these provisions fully. This leads to EoL products finding their way in the informal recycling sector.

(17) The Oversight Committee directed the UPPCB to liaison with other SPCBs and get all the details of EPR plans for authorized producers and share it with their ROs for verification.

These details with addresses should be put prominently on the website to be accessible to the inspecting officers.

(18) As mentioned in Rule 15(i) of Solid Waste Management Rules, 2016, waste deposition centres for domestic hazardous waste should be established in all urban local bodies for safe disposal of domestic hazardous waste which includes e-waste.

(19) Another step that may be useful is that informal sector should be integrated with the formal sector so that they are able to sell their e-scrap to formally authorized recyclers. Such integration provision is already there in Rule 15(c) of Solid Waste Management Rules, 2016.

(Dr Anup Chandra Pandey)
Member, Oversight Committee

(Justice SVS Rathore)
Chairman, Oversight Committee

August 05, 2020

Please visit our website: oscngt.upsdc.gov.in for more information.

16/3/19/10

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Annexure-2

A-6/2019 (N-1209) 2020

06-1-20

E-WASTE

FORM-5
[See rule 18 (1)]

**FORM FOR ANNUAL REPORT TO BE SUBMITTED BY THE STATE
POLLUTION CONTROL BOARD TO THE CENTRAL POLLUTION
CONTROL BOARD**

To,

The Regional Director,
Central Pollution Control Board,
PICUP Bhawan, Vibhuti Khand,
Gomti Nagar,
Lucknow.

1.	Number of authorized Manufacturer, Refurbisher, Collection centre, Dismantler and Recycler for management of E-Waste in the State of Union territory under these rules.	59 (List Enclosed)
2.	Category of Waste Collected along with their quantity on a monthly average basis.	Information not available from Industries/Recyclers
3.	A Summary Statement code-wise of E-Waste Collected.	Do
4.	Details of material recovered from Re-cycling of E-Waste.	Do
5.	Quantity of CFL received at Treatment, Storage and Disposal Facility.	Do

The above report is for the period from January 2019 to December 2019.

(Dr. B.B. Awasthi)

Chief Environment Officer, C-6
(Nodal Officer, E-Waste)

U.P.P.C.

→ 9415713265
Puja Tiwari

11 Sent
11/1/2020

ई-वेस्ट के प्रबन्धन हेतु नियम:-

- ❖ पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा ई-वेस्ट (प्रबन्ध एवं हथालन) नियम, 2011 को अधिकमित करते हुये ई-वेस्ट (प्रबन्धन) नियम, 2016 दिनांक 23.03.2016 को अधिसूचित किये गये हैं, जो दिनांक 01.10.2016 से प्रभावी हैं।
- ❖ ई-वेस्ट (प्रबन्धन) नियम, 2016 के प्राविधानों के अनुसार ई-वेस्ट की प्रोसेसिंग पंजीकृत डिस्मैटलर अथवा रिसाइक्लर द्वारा किया जाना ही अनुमन्य है।

ई-वेस्ट की विधिनुसार प्रोसेसिंग हेतु उ0प्र0 में उपलब्ध सुविधायें:-

प्रदेश में ई-वेस्ट प्रबन्धन की व्यवस्थायें ।	एकत्रण एवं डिस्मैटलिंग केन्द्र	34	154065.5 टन/वर्ष
	एकत्रण डिस्मैटलिंग एवं रिसाइक्लिंग केन्द्र	20	1,34,131.5 टन/वर्ष
	एकत्रण डिस्मैटलिंग, रिसाइक्लिंग तथा रिफरवसिंग	05	24,5,80 टन/वर्ष
कुल योग		59	3,12,777 टन/वर्ष (57 केन्द्र) तथा 02 एकत्रण केन्द्रों की क्षमता 10,000 नग/वर्ष

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डा० बी० बी० अवस्थी
मुख्य पर्यावरण अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ

**Status of E-waste Recycling / Collection / Generation Units in
the State of U.P.**

(As on 30-12-2019)

S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
1	M/s Auctus -E Recycling Solutions Pvt. Ltd., F-637, M.G. Road, Industrial Area, Ghaziabad.	Ghaziabad	Grant	Registered 30.07.2019	Collection, Dismantle	1800
2	M/s Mahaluxmi Metal Alloys (India) Pvt. Ltd., Modinagar, Ghaziabad.	Ghaziabad	Grant	Registered 22.05.2023	Collection, Dismantle, Recyclers	30000
3	M/s N.K. Products, 58-59, M.G. Road, Ghaziabad.	Ghaziabad	Not Applied	Registered 22.06.2016	Collection, Dismantle	9000
4	M/s Bharat Oil Co., E-18, Site-IV, Sahibabad, Industrial Area, Ghaziabad.	Ghaziabad	Grant	Registered 16-05-18	Collection, Dismantle	4000
5	M/s Planet Green Recycling Pvt. Ltd., G-129, Phase -1, M.G. Road, Ghaziabad.	Ghaziabad	Grant	Registered 23.08.2018	Collection, Dismantle, Recyclers	1500
6	M/s Rocket Sales, Plot No. 1-12, I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 27.08.2019	Collection, Dismantle	300
7	M/s Arsh Recycling Pvt. Ltd., Plot No. 203, UPSDIC, I/A, M.G. Road, Ghaziabad.	Ghaziabad	Grant	Registered 02.05.2024	Segregation, Dismantle	15000
8	M/s Auctus Recycling Solutions Pvt. Ltd. Habibpur, Greater Noida.	Greater Noida	Grant	Registered 06.12.2021	Dismantle, Recyclers	19500
9	M/s Khan Traders, B-5, site 4, Panki Industrial Area, Kanpur.	Kanpur	Grant	Registered 15-11-2020	Collection, Dismantle	7190
10	M/s Green Tech Recycling, Khasra No.-645, Achhraunds, Bahadurpur Road, Partapur, Meerut.	Meerut	Grant	Registered 08.05.2024	Transportation, Dismantle, Segregation, Refurbishing, Storage, Disposal collection, Recycling	9000/MTA
11	M/s Narora Atomic Power Station, Narora, Bulandshahar.	Bulandshahar	Not Applied	-	Collection, Dismantling & Recycling	10
12	M/s Metal Alloys, E-46, Industrial Area, Ramnagar, Varanasi	Varanasi	Grant	Registered 31-05-2019	Collection, Dismantle	1825
13	M/s Comwen Information Technologies Pvt. Ltd., 127/35B, ChakRagunath, Naini, Allahabad.	Allahabad	Grant	Registered 11-08-2017	Collection, Dismantle	300
14	M/s Dasia ECo E-Waste Recyclers E-160 Industrial area, Khalilabad, Sant Kabairnagar.	Basti	Grant	Registered 31-12-2017	Collection, Dismantle	720
15	M/s Sims Recycling Solutions Plot no. 1 Udyog Kendra II Ecotech-III Greater Noida.	Greater Noida	Grant	Registered 31.12.2019	Dismantle, Recycling	1250
16	M/s J.A.O. E-Waste Recycling Co, Vill- Jaitpur, Distt-Moradabad.	Moradabad	Grant	Registered 23.11.2020	Dismantle, Dismantle	3001

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S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
17	M/s HIN Green E-waste Recycling (P) Ltd, B-19/1, Summer Garden Colony, Meerut.	Meerut	Grant	Registered 12.04.2018	Collection, Dismantal,	750
18	M/s S.R. Metcast India (P) Ltd 11.8 Km.Agra Mathura Road, Agra.	Agra	Grant	Registered 02.08.2022	Dismantal, Dismantal	600
19	M/s K.M. Metals Suppliers 9/270,271,Mathura Agra.	Agra	Not Applied	-	Collection Dismantal	5000
20	M/s Prakash Metal House 39/223, Karwan Lohamandi,Agra.	Agra	Grant	Registered 02.05.2023	Collection Dismantal	1500
21	M/s Shree Mahaveer Ji Trading Company, 30/127, Chippitala, Agra.	Agra	Not Applied	Reject	Dismantal, Dismantal	4500
22	M/s E-Waste Recyclers India E-50, UPSIDC Industrial area, NH-2 Kosikalan, Mahura.	Mathura	Grant	Registered 01.03.2022	Collection, Dismantle	6000
23	M/s Supar Trading Company, Plot No.-3 Govt. Industrial Estate, Talkatora Road, Lucknow.	Lucknow	Not Applied	Registered 03.04.2016	Collection Dismantal	365
24	M/s V.R. Techno Enviro Services pvt. ltd. khasra No. 440, indira Priyadarshni ward, jarhra Indira Nagar, Lucknow.	Lucknow	Not Applied	Registered 09.04.2016	Collection, Dismantle	365
25	M/s Sachin enterprises,84/1,Plot no.34-35 Fazalganj, Kanpur.	Kanpur	Grant	Registered One Time	Collection Dismantal	5000 Pieces Per Annum
26	M/s Gandhi Traders, 91/103, Dalelpurwa, Kanpur.	Kanpur	Grant	Registered 04.06.2018	Collection Dismantal	5000 Pieces Per Annum
27	M/s Greezon Recycling Pvt. Ltd., R 30, UPSIDC, Industrial Area, Sikandrabad, Bulandshahar.	Bulandshaha	Grant	Registered 27.08.2022	Collection Dismantal, Recycling	16.5
28	M/s Sachin Enterprises, 123/751, block-T 74 pratapganj Gadariyan Purwa, Fazalgang, Kanpur.	Kanpur	Grant	Registered 16.11.2022	Collection, Dismantling, Refurbishing	2500
29	M/s Greeniva Recycler Pvt. Ltd., Plot No. G-284, M.G. Road, Industrial Area, Hapur.	Ghaziabad	Grant	Registered 08.08.2024	Collection, Dismantling, Recycling.	12000
30	M/s S. Malik Traders, Plot No.-93, 94 Vill-Budhera Jahidpur, Meerut.	Meerut	Grant	Registered 12.01.2022	Collection, Dismantling	365
31	M/s Royal Faiz Recycling (p) Ltd. , I-22, I.A. M.G. Road, Hapur.	Ghaziabad	Grant	Registered 02.05.2024	Collection, Dismantal, Recycling	12000
32	M/s 3 C Recycler, F-326, I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 29.07.2024	Collection, Dismantal,	9000
33	M/s Life E- Recycling (P) Ltd., F-435, UPSIDC I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 05.06.2023	Collection, Dismantal,	9000
34	M/s Hind Recycling (P) Ltd., Plot No. F-203, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 01.03.2022	Segregation Collection, Dismantal,	9000

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S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
35	M/s Hayat Recycler, F-53, 54, I/A, M.G. Road, Hapur.	Ghaziabad	Grant	Registered 21.06.2023	Collection, Dismantal, Recycling	15000
36	M/s B.R.P. Infotech Private Limited, F-394, Phase-I, M.G. Road, Industrial Area, Hapur	Ghaziabad	Grant	Registered 11.03.2024	Collection, Dismantal, Segregation,	9000 MT/Year
37	M/s Sky Green Waste Recycling Management, Khasra No.- 174, Alipur Jijmana, Meerut, U.P.	Meerut	Grant	Registered 08.03.2023	Dismantling, Recycling	5475 MT/Y
38	M/s Swachh Bharat Recycling Company, Gali-N0-4, 2083, Saipuram Insutrial Area, Delhi Road, Meerut, U.P.	Meerut	Grant	Registered 08.05.2023	Recycling	4800 MT/A
39	M/s Rudra Interprises, Plot No. A-96, Sector-A-4, Tronica City, Loni, Ghaziabad	Ghaziabad	Grant	Registered 03.05.2023	Dismantal, Recycling	500 MT/A
40	M/s Avgree Recycling Pvt. Ltd, KH No.-549, Vill-Tiyala, Merrut-Bulandshahar Road, Hapur Bypass, Hapur.	Ghaziabad	Grant	Registered 10.09.2023	Dismantal, Segregation	11000 MT/Annum
41	M/s Faiz Recycling, G-235, MG Road, Industrial Area, Hapur	Ghaziabad	Grant	Registered 13.02.2024	Dismantal, Segregation	36.67 MT/Day
42	M/s Malik Recycling, 25-A, Anand Ind. Estate, Mohan Nagar, Ghaziabad.	Ghaziabad	Grant	Registered 02.05.2024	Dismantal, Segregation	10000 MT/Annum
43	M/s U.W.M. Recycling Pvt.Ltd. Plot No.-F-331, UPSIDC, M.G. road, Ind Area, Hapur.	Ghaziabad	Grant	Registered 08.08.2024	Collection, Dismantal, Segregation, Recycling	12 MT/Day
44	M/s Safdar E-Recycling Pvt Ltd. Plot No.H-69, M.G. road, Ind Area, Hapur.	Ghaziabad	Grant	Registered 21.08.2024	Dismantal, Segregation, Recycling	12000 MT/Year
45	M/s Horizon Recycling Pvt. Ltd., Khasra no.-35, Kumarhera, 7th km Dehradum Road, Saharanpur.	Saharanpur.	Grant	Registered 02.08.2022	Collection, Dismantal, Segregation, Recycling	12000 MT/Annum
46	M/s Golden E-waste recyclers pvt. ltd, Plot no.-12A, Gagoi Road, Behiend Sophia School Udoyog Puram, Pratapur, Meerut	Meerut	Grant	Registered 01.04.2024	Transportation, Dismantal, Segregation, Refurbishing, Stor age, Disposai	9600 MT/Annum
47	M/s R.D Recylers khasara no-46 village- shakharpur Hapur road Meerut	Meerut	Grant	Registered 27.03.2024	Transportation, Dismantal, Segregation, Storage, Disposal	300/MTA

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S. No.	Name & Address of Unit	Regional Office	Status of Authorisation	Status of Registration & Validity	Type	Capacity (T/Annum)
48	M/s Earth Zone Recycling Plot no-11 pargana- Hazipur Hapur road meerut	Meerut	Grant	Registered 17.07.2024	Transportation, Dismantal, Segregation, Refurbishing,Storage, Disposal collection, Recycling	2400 /MTA
49	M/s Making India E-waste recycling management plot no-50 sector-3 Shatabdi nagar industrial Area meerut	Meerut	Grant	Registered 07.07.2024	Transportation, Dismantal, Segregation, Refurbishing,Storage, Disposal collection, Recycling	1080/MTA
50	M/s Indian Recycler Khasra No- 338 Vill- Wazidpur Kavali jansath Muzaffarnagar	Muzaffarnagar	Grant	Registered 03.12.2019	Transportation, Dismantal, Segregation, Refurbishing,Storage, Disposal collection, Recycling	3500MTA
51	M/s Greentek Reman Pvt Ltd. Plot No-B-2/12, Site-B Inds Area Surajpur, Greater Noida	Greater Noida	Application under Process	Dismantal, Recycling	9000MTA
52	M/s Clean Waste managemnet. Plot No-131, Udhyog kendra Second, Ecotech-3, Greater Noida	Greater Noida	Grant upto 07.11.2023	Dismantal, Recycling	100MTA
53	M/s El green Recycling Pvt ltd.G- 33, Sec-63, Noida	Noida	CTO Applied	Dismantal, Recycling	100MTA
54	AIMS Technologies Pvt Ltd.G- 256, MG Road Inds area, Hapur	Ghaziabad	Dismantal, Segregation	1500MTA
55	M/s Future Web, 48-A, Harthala Inds Area, Kanth Road, Moradabad	Moradabad	Dismantal, Segregation	7500MTA
56	M/s Buddha Industries, Behind vision Exports Faridpur Sambhal Road, Moradabad	Moradabad	Applied	Dismantal, Segregation	250MTA
57	M/s Latoori Shah Traders, Gata No-1396, Bhojpur, Dharampur, Moradabad	Moradabad	Dismantal, Segregation	1200MTA
58	M/s Shoeb Waste solution, Gata No-250, Vill-Fazalpur, Near Hindoli, Chadausi, Sambhal	Moradabad	Dismantal, Segregation	600MTA
59	M/s NR E-Waste Company, Gata No-235,237,245, 250K Vill-Sirsa, Inayatpur, Moradabad	Moradabad	Dismantal, Segregation	750MTA

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**List of Authorised E-Waste Dismantler/Recycler
As on 27.06.2019**

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
1.	Andhra Pradesh	01	1. M/s. Green Waves Environmental Solution, Sy. No. 43/1, Mindi (V), Gajuwaka (M), Visakhapatnam District.	480	480
2.	Chhattisgarh	01	1. M/s. ADV Metal Combine Pvt. Ltd., Shed No. -25, Borai Industrial Growth Center, Rasmada, Dist.- Durg (C.G)	600	600
3.	Gujarat	16	1. M/s. E-coli Waste Management P. Ltd, Plot No.-90 TO 92 Sabar Industrial Park Pvt. Ltd Vill-Asal Ta-Bhiloda Dist-Sabar kantha	6012	49052.92
			2. M/s. ECS Environment Ltd, ECS House, 11-12 Garden View, Opp. Audla Garden, Sindhu Bhawan road, Off SG Highway-Pakwan Circle, Bodakdev, Ahmedabad 380054	4999.92	
			3. M/s. Pruthavi E-Recycle Pvt. Ltd., Plot No.- 31/32 Golden Industries Area Near Rolex Industries Vill-Kothariya Rajkot -360002	6588	
			4. M/s. E-Process House, Plot No. 136/F-1. 2nd Phase, GIDC, Dist Valsad VAPI 396195	350	
			5. M/s. Earth E-Waste Management Pvt. Ltd., Block No. 63, Sagun Ind. Estate, Type-A Paiky 11-A, Plot No. 1 to 5 & 10-D, Plot No. 1 to 5, Vill-Altodara, Tal. Opad, Dist. Surat - 394130	6000	
			6. M/s. Recotech E-Waste Management, Plot No. 36-37, Aashirwad Industrial Estate, Udhana-Sachin Road, GIDC Naka, Sachine, Surat	4500	
			7. E-Front Line Recycling Pvt. Ltd., Shed No. C1B-905\9, GIDC, Panoli, Tal: Ankleshwar, Distt: Bharuch, Gujarat-394116	3600	
			8. M/s. Dron E-Waste Solution, Plot No. 56, G.I.D.C., Gozariya, Tal & Distt; Mehsana, Gujarat- 382825	2400	
			9. M/s. Eximo Recycling Pvt. Ltd., Plot No. 5/3, Raj Industrial Estate, Tal: Savli, Vadodara	1200	
			10. M/s. Galaxy Recycling, Sr. No. 36/P1, P2, 37/P2, 38/P2, Plot No. 52 & 53, Near Tirth Agro. Pvt. Ltd., At: Bharudi, Tal: Gondal, Rajkot	521	
			11. M/s. Basant Clean Enviro Ltd., Plot No. 67, G.I.D.C., Kadi, Distt: Mehsana, Gujarat- 382715	7200	
			12. M/s. Eco Green Recycling, Plot No. 4, Near-Dynamic Textile, Ozar Road, Mota Ponda, Kapaada, Distt: Valsad, Gujarat	1620	
			13. M/s. Unicare E-Waste Recycler, Plot No. 9/1, Raj Industrial Park-III, Jarod-Savali Road, Karachiya, Tal: Savli, Distt: Vadodara- 391520	1500	
			14. M/s. Surbine Recycling (P) Ltd., Plot No. 765, GIDC Phase-II, Dared- 361004, Distt: Jamnagar	1500	
			15. M/s. Greentech Recycling, Plot No. 5&6, Maharaja Estate, B/H: Ananad hotel, Sarkhej-sanand Road, Ahmedabad	702	
			16. M/s. Dinesh Appliances, Plot No: 10, R. K. Ind Estate, Rakhial, Ahmedabad	360	
4.	Goa	01	1. M/s Global E Waste Management Systems Plot No: Shop No 729/s-1 to 729/s-5 , Sonum Township Nessai Salcete - Goa	103	103
5.	Haryana	28	1. M/s. A 2 Z E-Waste Management Ltd., P No. 14 and 15 -Roz Meo Industrial Area, Nuh Mewat	2000	87378
			2. M/s. Giriraj Metal, P. No. 39 HSIIDC, IE, Kutana, Rohtak	2200	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
			3. M/s. Earth Waste Management (P) Ltd. Khewat No. 769, Khatoni No. 923, KilaNo. 163/12/1/1/1, Sampla-Beri Road Vill-Ismaia-11, Tehsil -Sample, Distt. Rohtak - 124501	600	
			4. M/s. Exigo Recycling Pvt. Ltd., G. T. Road, Samalkha Panipat	6000	
			5. M/s. Green World International, Pvt. Ltd., GR 60-61 Ganpati Industrial Dham Industrial Area Bahadugarh Haryana	5000	
			6. M/s. R. K. Enterprises (P) Ltd., Vill Lohari, Distt, Jhajjar	14640	
			7. M/s. Green Vortex Waste Management, (P), Ltd., P. No. 177/7, IMT, Manesar, Gurgaon	1500	
			8. M/s. Thapar Disposal Industries, 902A/5/6, Chara Mandi Road, Ambala City	1825	
			9. M/s. Eco Friendly Metal Pvt. Ltd., Plot No. A-7, Ind. Estate No. 1, Near MR, Faridabad	1500	
			10. M/s. E-Waste Solution, Industrial Shed 1A, Industrial Estate, Sec-06, Faridabad	1000	
			11. M/s. SMS Enterprises, Plot No. 544 D, 1st Floor, Sec-37, Part -II, Pace City, Gurgaon	360	
			12. M/s. Earth Sense Recycle, Pvt. Ltd., Plot No. 100, Sector -5, IMT, Manesar, Gurgaon	2160	
			13. M/s. Nirvana Recycling Pvt. Ltd., Plot No. D-6, Udyog, Vihar, Phase-VI, Sector-37, Gurugram	6030	
			14. M/s. Namu E-Waste Management Ltd., 14/1, Mathura Road, Faridabad Haryana	5796	
			15. M/s. Deshwal Waste Management Pvt. Ltd., Plot No. 292, Sector-7, IMT, Gurgaon	10000	
			16. M/s. Tes Amm (India) Pvt. Ltd., Village Wazidpur Saboli, District Sonapat	12000	
			17. M/s. 3R Recyclers, Plot No. 266, Sector-8, IMT Manesar Gurgaon	850	
			18. M/s 3 R Recycler, Plot No. 392, Sector-8, IMT Manesar Gurgaon	2994	
			19. M/s. Satellite Vision India, Plot No. 130, HSIIDC, Rai District Sonipat.	4500	
			20. M/s. Radhey Steel Traders, Vill. Patvi Barara Road, Shahabad, Distt. Kurukshetra	600	
			21. M/s. E Waste Recyclers India, Shed no. 15 Roz Ka Meo Industrial Area Nuh.	667	
			22. M/s. Dila Systems, 1st Floor, Plot No.61, Sector-8, IMT Manesar, Gurugram	474	
			23. M/s. United Waste Solution India Private Limited Plot No. 38 & 57, Rozka Meo Industrial Area, Nuh, Haryana	262	
			24. M/s. Honey Disposal Store, Plot No. 67-68, Jarroust Road, Village Mandour, Industrial Area, Ambala City	365	
			25. M/s. Apicem Recyclers Pvt. Ltd., Plot No. 359, Sector-8, IMT Manesar, Gurugram, Haryana	510	
			26. M/s. KM Global E-Waste Private Limited, Ground Floor Plot no. -359, Sector-8, IMT Manesar, Gurugram, Haryana	510	
			27. M/s. Bluenvir, Plot No. 81, HSIIDC, Rai, Distt: Sonipat	435	
			28. M/s Global waste Solutions , khasra No. 71/22/2, 23/2/1, 74/3/2/1 Village ramnagar, Tehsil ganaur, dist sonipat, Haryana	2600	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
6.	Himachal Pradesh	01	1. M/s. Shivalik Solid Waste Management Ltd., (Unit – II), Village-Shabowal, Tehsil Nalagarh, District-Solan HP	1000	1000
7.	Jammu & Kashmir	01	1. M/s. VRG Groups, Gangyal	165	165
8.	Karnataka	71	1. M/s. Ash Recyclers, No. 94, Thimmaiah Road, Bangalore- 01	Information not Available	52722
			2. M/s. Eco-E-Waste Recyclers India Pvt. Ltd., No. 41/1, 42/2, 19&20, 2nd Cross, Muthachari Industrial Estate, Hanumanthappa Layout, Mysore Road, Bangalore - 560039	300	
			3. M/s. Sriram Eco Raksha Computer Services Pvt. Ltd. No. B-29, KSSIDC Indl. Estate, Bommasandra, Hosur Road, Anekal Taluk, Bangalore – 560 099	500	
			4. M/s. E-Friendly Waste Recyclers, First Floor, No. 17 1st, Cross, Azeez Sait Industrial Town, Nayandahalli, Bangalore-560039	600	
			5. M/s. Green Globe Enterprise, No. 108/7, 5th Cross, Singasandra Industrial Area, Hosur Road, Bommandahalli, Bangalore-68	948	
			6. M/s. Shobith Industry –Unit II, Survey No. B-4/1, KSSIDC Industrial Area, Nanjangud – 571302, Mysore District	300	
			7. M/s. Sai Shaakti Chemicals, No. 1/8, Kodipalya Road, CVR Main Road, Kengeri, Bangalore- 560060	120	
			8. M/s. Eco Globe E-Waste Recyclers, Plot No. 87, 2 nd Phase, 2 nd Sector, Bidadi Industrial Area, Bidadi Hobli, Ramanagra Taluk and District	300	
			9. M/s. E-Hasiru, No. 168/B, 1 st Floor, 7 th Main Road, 3 rd Phase, Peenya Industrial Area, Bangalore – 558	300	
			10. M/s. Green Enabled IT Solutions Pvt. Ltd., No. 2/1, 27 th Cross, Behind Krishna Grand Hotel, Banashankari 2 nd Stage, Bengaluru	360	
			11. M/s. Coral Waters, No. 8E, KIADB Industrial Area, Hoskote Taluk, Banglaore Rural District	1440	
			12. M/s. Royal Touch, No. 3/2, 2 nd Cross, Ezakiel Industrial Estate, K. G Halli, Nagawara Main Road, Banglaore	1080	
			13. M/s. Pharmateck Consultancy, Sy. No. 40/1, Mangammanapalya, Bommanahalli	300	
			14. M/s. Digicomp Complete Solutions Ltd., or Regenerisis (India) Pvt. Ltd., No. 86, Grond Floor, 3 rd Cross, New Timber Yard Layout, Mysore Road, Bangalore- 560026	180	
			15. M/s. Cerebra Integrated Technologies Ltd., Plot No. 41 to 46, Appasandra village, KIADB Indl. Area, Narasapura Hobli, kolar Taluk and District	2076	
			16. M/s. Lube Tech Petro Chemicals, Plot No. 08-A, Bidadi Industrial Area, 2 nd Phase, Sector-1, Bidadi Hobli, Ramanagara Taluk and District	300	
			17. M/s. AGK Enterprises, Unit-I, No 33/A, Industrial “A” Layout, Bannimantap, Mysore - 570015	360	
			18. M/s. Aptus Recycling Pvt. Ltd., Sy No. 241/4B, Magnur Village, Kirgavalu Hobli, Malavalli Taluk Mandya District- 571430	300	
			19. M/s. Premier Comprint, No. 33/3, abigere Pipe Line Road, Hanumanthaih Industrial Area, chikkabanavara Post, Bangalore- 560090	300	

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			20. M/s. E-Parisara Pvt. Ltd., No. 30-P3, Dabaspet Bangalore	8820	
			21. M/s. Tech Logic, Unit-2, Shed No. 36, 2nd Main, Ranganathapura, Bangalore - 560 044	240	
			22. M/s. E-Scrapy Recyclers, No.106, Andrahalli Main Road, Byreshwara Industrial Area, Peenya 2nd stage, Bangalore - 560 058	720	
			23. M/s. R. N. Traders, Plot No. 101 Kumbalgodu village, Bengeri Hobli, Bangalore	300	
			24. M/s. KH E-Waste Recyclers, No. 104, 1st Main Road, 4th Cross, Azeez Sait Industrial Area, Nayandahalli, Bangalore - 39	300	
			25. M/s. RPN Industries, Plot No B2, KSSIDC Industrial Area, Kumbalgodu, Mysore Road, Bangalore-74	300	
			26. M/s. Macro Engineering Services, No. 427-E2, Hebbal Industrial Area, Mysore- 570018	300	
			27. M/s. I Seven, # 9/4, Kachohalli Industrial Estate Kachohalli, Near Saibaba Temple, Laxmipura Post, Bengaluru- 562123	300	
			28. M/s. SLV Enterprises, The Gachaguppe Village Kumbalagodu Post, Kengeri Hobli, Bangalore	300	
			29. M/s. XL Engineering and Fabricators, No. B-188, 5th Main, II Stage, Peenya Industrial area, Bangalore- 58	408	
			30. M/s. Greenscape Eco Management Pvt. Ltd., Plot No. R-12, Veerasandra Indl Area, Anekal Tq, Bangalore Urban District - 100	600	
			31. M/s. Just E-Care, No Indl estate Station back road, Bijapur	Information not Available	
			32. M/s. Trishyrya Recycling India Pvt. Ltd., No. 315, 4th Phase, Peenya Industrial Estate, Bangalore - 560 058	900	
			33. M/s. E Pragathi Recycling Plot No. 66, Road No. 18, Anthaasanahalli Indl. Area, IInd Phase, Tumkur	300	
			34. M/s. Ingram Micro India Pvt. Ltd., I Floor, Plot No. 1-4, Sy No. 5/2, 15 th Km, Singasandra Post, Baretena Agrahara, NH-7, Hosur Main Road, Bangalore- 560100	720	
			35. M/s. Vans Chemistry, Plot No. 94/5, Shed NO. 13R14, SRRLayout, Kannalli Village, Bangalore- 560094	720	
			36. M/s. Intro Tech Recyclers, No. C-50/1, First Floor, KSSIDC Industrial Estate, Kumbalgodu, Bangalore- 560060	300	
			37. M/s. Nobel Technology, No. 46, 14 th Cross, 4 th Phase, Peenya Industrial Area, Bangalore - 596058	300	
			38. M/s. E-Parisara Pvt. Ltd., Unit -2, No. P-10, (a), 3 rd Stage, Peenya industrial Area, Bangalore - 560058	300	
			39. M/s. Moogambigai Metal Refineries, Unit (3), Plot No. 174, Industrial Area, Baikampady Mangalore- 575011	2400	
			40. M/s. Sogo Synergy Private Limited, Shed No. A-57, KSSIDC Industrial Estate, Bommasandra, Hosur Road, Anekal Taluk, Bangalore Urban District - 560099	600	
			41. M/s. Trishyrya Recycling Indi Pvt. Ltd., No. 315, 4 th Phase, Peenya Industrial Area, Bangalore	300	
			42. M/s. MKK E-Waste Enterprises, Shed No. 292, Belur Industrial Area, Belur, Dharwad Dist- 580011	750	
			43. M/s. BSMR Metals, No. R. O 7, KSSIDC Industrial Estate, Veerasandra II stage, Attibele Hobli, Bangalore Urban District	300	

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			44. M/s. Newtek Recyclers, No. 124, Byreveshwara Industrial Estate, Andhrahalli Main Road, Peenya 2 nd Stage, Bangalore - 560091	300	
			45. M/s. Mak Technology Industrial, Shed No. SP-5, Veerasandra KSSIDC Industrial Estate, Phase 0-11, 3 rd Cross, Huskur Min Road, Electronic City Post, Bengaluru	350	
			46. M/s. Earth Sense Recycle Pvt. Ltd., Industrial Plot No. spl. 14, Jigani 2 nd Stage, Jigani Village and Hobli, Bangalore - 560105	300	
			47. M/s. General Eco Transtech Private Limited, shed No. B-15, KSSIDC Industrial Area, Tamaka, Kolar	360	
			48. M/s. 4R Recycling pvt. Ltd.,	600	
			49. M/s. Prakruthi Recycling Pvt. Ltd., Sy No. 22, Flat No. 103, 5 th Block, 5 th Cross, SSI Area, Rajajinagar, Bangalore- 560010	150	
			50. M/s. Puthur Infortech pvt. Ltd., No. 55, 1 st Floor 5 th Cross, Banaswadi Main Road, Bangalore- 560043	360	
			51. M/s. SA Ewaste Recyclers, B-4, KSSIDC Indl Estate, Yellapura Village, Doddaballapura Taluk, Banglaore –	360	
			52. M/s. Elxion Pvt. Ltd., P. No. 24, 23 rd A. Main Road, J.P Nagar 2 nd Phase Indl Bangalore- 560078	360	
			53. M/s. K. G. Nandini Enterprises, No. 46/4, 46/5, Billakempanahalli Village, Bidadi Hobli, Ramanagaram District.	7200	
			54. M/s. Eco Bird Recycling Company Pvt. Ltd., No. 185, Azeez Sait industrial Area, Nayandahalli, Mysore Road, Bangalore -39	350	
			55. M/s. Ameena Enterprises Shed No. C-199, KSSIDC Industrial Estate, Hebbal,	560	
			56. M/s. E-R3 Solutions Pvt. Ltd., No. C-430, 1 st Cross, 1 st Stage Peenya Industrial Area, Bangalore - 560058	290	
			57. M/s. Afeefa Spectro Alloys, Sy No. 289/1, Nagaragere village, Gauribidnur Tq.	300	
			58. M/s. Rashi E-Waste Solutions Pvt. Ltd., SW-51, Shed No. 26, Phase II, Apparel Park, Doddaballapura, Bangalore Rural District	300	
			59. M/s. Coral Communication and Networks Pvt. Ltd., No. 52, Hoskote Industrial area, Bangalore Rural District	300	
			60. M/s. Ash Recyclers, No. 3, KSSIDC Ind Estate, Hoskote, Bangalore Rural District	120	
			61. M/s. Vans Chemistry Pvt. Ltd., Plot No. 47 & 48, of Narsapura industrial Area 1 st Phase, KIADB Narsapura Industrial Area, Narsapura Hobli, Kolar Taluk & District	720	
			62. M/s. E Pragathi Recycling, Plot No. 66, Road No. 18, Antharasanahalli Indl Area, IInd Phase, Tumkur	300	
			63. M/s. E-Green Recycling, Plot No. 86-B, Jigani 1 st Phase, Anekal Taluk, Bangalore	500	
			64. M/s. Sri Vasavi Recyclers India Pvt. Ltd., P. No. 57 & 58, KIADB Indl Area, 1 st Phase, Harohalli, Kanakapura Taluk, Ramanagara District	1080	
			65. M/s. Excel Recycling P. No. 212/2, Tippu Town, Rammanahalli village, mysuru Taluk & District	720	
			66. M/s Sheltron Digital systems Pvt.Ltd No.27, maney estate, Sy.no.121, Kumbalgodu, Bengaluru-560074	360	

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			67. M/s Tes-Amm, India pvt. Ltd. Sy. No. 118, Site. No. 8, Mookambika Temple Road, Machodalli Forest Gate, Magadi Road, Bangalore	3240	
			68. M/s Sonal Metacop, No.5, Sy No.5/1, Kachohalli Industrial Estate, Kachohalli, Laxmipura Post, Bangalore-562123	720	
			69. M/s E-Ward & Co. No.11, Mutthachari Industrial area, Nayandahalli, Mysore road, Bangalore-560039	600	
			70. M/s Trackon E-waste Recyclers Pvt. Ltd, No.28, Gerupalya, 2 nd Phase, Kumbalgodu Industrial Area, Bangalore-560074	300	
			71. Moogambigai Metal Refineries, No. 89 & 90 Industrial Area, bAIKAMPADY mANGALORE-575011	1080	
9.	Maharashtra	75	1. M/s Eco Recycling Ltd. Eco House, Near Top Glass Enclave, Bhoj Pada, Sativali Road, Vasai (E) Dist: Thane	7200	78179
			2. M/s Ecocentric Management Pvt. Ltd. Plot No.17, Universal Industrial Estate, Vill. Sajgaon, Tal. Khalapur, Distt. Raigad	2500	
			3. M/s. ECO Friend Industrial, Plot No. A-205, TTC Industrial Area, MIDC Pawane, Navi Mumbai- 400710	1000	
			4. M/s. Evergreen Recyclekaro (I) Pvt. Ltd., S. No. 63/4, Vill: Varle, Tal: Wada, Dist: Thane	2400	
			5. M/s. Arihant E- waste Recycling Pvt. Ltd. Gat No. 307/1, Shada Road, Dodaiacha Tal: Sindkheda Dist: Dhule	2000	
			6. M/s. E-incarnation Recycling Pvt. Ltd., Plot No. J-56, MIDC Tarapur, Dist: Thane	3000	
			7. M/s. Hi-Tech Recycling Pvt. Ltd., Gut No. 42, Plot No. 657, A/P. Bhukum, Ta.. Mulshi, Distt. Pune	1000	
			8. M/s. TTCWMA, Plot No. P-128, TTC MIDC Indl. Area, Near LFT Infotech Shil Mahape Road, Mahape, Navi Mumbai- 400710	300	
			9. M/s. Green IT Recycling Centre Pvt. Ltd., D-222, MIDC Ranjangaon, Tal. Shirur, Dist. Pune	600	
			10. M/s. Green Enviro Management Solutions LLP, Plot No. 51, Gat No. 376, Kanhe, Tal: Maval, District: Pune	594	
			11. M/s. Prabhunath Traders, SR No. 314, H No. 2, At Post Uruli Devachi, Katraj-Saswad Highway, Tal: Haveli, Distt. Pune	140	
			12. M/s. Kalawishwa Electrical, B-47, (Sub-Letting), MIDC, Waluj, Aurangabad	300	
			13. M/s. Eco Tantra LLP, Gat No. 177 & 178, Tal: Bhore, District Pune	160	
			14. M/s. Baban Plastic, Gut No. 1, Sajapur, Aurangabad	500	
			15. M/s. Earth Sense Recycle Pvt Ltd, A-7, Gala no: 1,2&3, Ground Floor, Prena Complex, Anjur Phata, Vill: Val, Tal: Bhiwandi Dist: Thane	360	
			16. M/s. Just Dispose Recycling Pvt Ltd, A-103,104,110,119, Arvind Industrial Estate, Navghar, Tal: Vasai, Dist: Thane	500	
			17. M/s. Mercury Metal industries, Plot no. D-48, MIDC Mahad, Tal: Mahad, Dist: - Raigad, Maharashtra	500	
			18. M/s. Green World Recycling Vill: Val, Pritesh Complex, Building No; B-12, Gala No. 7,8 Anjur Phata, Village: Val Tal: Bhiwandi, Dist: Thane	1000	
			19. M/s. Suritex Pvt. Ltd., Plot No. B-111, MIDC Butibori, Dist, Nagpur	360	

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20.			M/s. CBS E-Waste Recycling Ind. Gut No. 18/63/2, At. Khnapur, Tal. Alcole, Distt. Ahmednagar	2500	
21.			M/s. Nagraj E-Waste Recycling S. No. 41/2, Village Asoli, Mouza Mahalgaon, Tal. Kamptee, Distt. Nagpur	2000	
22.			M/s. R. T. Corporation S. No. 377, Hissar No: 2, Ambisi Ganeshpuri Road, Village: Palsai, Tal: Wada, Dist: Thane	7500	
23.			M/s. Environcare Recycling Pvt. Ltd., Unit No. 8/C-1, Actual Industrial complex, Uchat Road, Vill. Nagothane, Tal. Wada, Distt. Thane	7500	
24.			M/s. AQSA Stamping 55, Rangara, Industrial Estate, 33/35, Kirwali (Adivali), Old Thane-Pune Road Tal: Panvel Distt: Raigad	500	
25.			M/s. Green Valley E-Waste Management Pvt. Ltd., Pritesh Complex, Bldg No: A-7, Gala No:7, Anjurphata Dapoda Village: Val, Tal: Bhiwandi Distt.	240	
26.			M/s. Indian Scrap Traders, Ghusia Market, Gala no: 661 Vill: Pimpri, Post: Dahisar Dist: Thane	200	
27.			M/s. Mahalaxmi E-Recyclers Pvt. Ltd., Plot No. J-5, (part), Gokul Shirgaon MIDC Area Dist: Kolhapaur	720	
28.			M/s. R. K. E-Recycling International LLP, Gala No. 2, Tirupati Industrial Park,, Sativali Road, Waliv, Tal. Vasai, Distt. Thane	300	
29.			M/s. Shree Mohantara Solutions, G. No. 1290, 10th Mile Pune- Satara Road, Wadki, Tal. Haveli, Distt. Pune	450	
30.			M/s. Anand Computer Systems, 2160 B, Sadashiv Peth, Swamipuram Building Shop No. 7, 8, 9 Pune	500	
31.			M/s. E-Waste Recycling, Nicholas Compound, Near Agarwal Naka, Sativali Road, Valiv, Vasai, Distt. Thane.	500	
32.			M/s. Krishna Metal Refinery, (Unit-2) Plot No. 2/143, Sapronde Vill., Tal. Wada Distt. Thane	750	
33.			M/s. Eco-Tech Recycling, C/6 (5), Sagar Industrial Estate, S. No. 46/4, Bhunal Nagar, Vasai, E, Distt. Thane	1000	
34.			M/s. Green India E-Waste & Recycling OPC Pvt. Ltd., S. No. 74, H. No. 1/A, at. PO Dahisar, Tal. & Distt. Thane	300	
35.			M/s. Shree Recyclers S. No. 208-2, Ap. Bhor-Bhotak, Chandarwadi, Tal. Daund, Dist. Pune	180	
36.			M/s. S. K. Enterprises, Plot No. 134, Ahmednagar Indl. Co-op. Society Ltd., Nashik	2000	
37.			M/s. Spas Computers Pvt. Ltd., 7 & 12, Hema Industrial Estate, Premises, Cos Ltd., Sarvodaya Nagar, Rajmata Jijai Road, Josheshwari E Mumbai	500	
38.			M/s. Pakeaza Traders, Plot No. 406, 407, 408, At. Soyapur, Tal. & Distt. Aurangabad	720	
39.			M/s. Computronics Solutions Gut No. 679/2/2, Kuruli, Chakan, Tal. Khed, Distt. Pune	1200	
40.			M/s. Envirocare Recycling Pvt. Ltd. Unit No. 8/C-1, Actual Industrial Complex, Uchat Road, Vill. Mangathane, Tal. Wada, Dist. Thane	7500	
41.			M/s. Recycling Future, S. NO. 169, Bhangarapada, Post Kundevahll, Tal. Panvel, Distt. Raigad	500	
42.			M/s. JRS Recycling Solutions Pvt. Ltd., Gala No. 428, S. No. 74, Hissa No. 2A, Garib Nawaz Estate, old Mumbai Pune Road, Dahisar, Distt. Pune	300	

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			43. M/s. Bharat Steels, S. No. 154, Hissa No. Vill. Dhansar, Tal. Panvel, Distt. Raigad	300	
			44. M/s. Sahara Enterprises, G. No. 65, Dehu Alndi Road, Tal. Haveli, Distt. Pune	1000	
			45. M/s. Green E-Bin Electronic Solutions, Plot No. 18 MIDC Chikalthana, Aurangabad	500	
			46. M/s. Sahyadri E-Recycler Plot No. 108, 5 Star MIDC Kagal, Hatkanangale, Tal. Kagal, Distt. Kogal, Distt. Kolhapur	300	
			47. M/s. J. S. Enterprises, G. No. 132, Khalumbare, Tal. Khed, Distt. Pune	150	
			48. M/s. Sabbir Traders Plot No.999 (7), Karivali Narayan Kutir Udyog Mandal, Village Adivali, Tal. Panval, Dist. Raigad	300	
			49. M/s. Greenbay Enterprises, 4550, S. No. 13, H No. 3A, Behind star Weigh Bridge, Mantawadi, Urali Devachi, Pune - 412203	600	
			50. M/s. E-Waste Global, Gate No. 2, Near Theur Phata Lonikand, Pune Nagar Road, Tal. Haveli, Distt. Pune-412216	240	
			51. M/s. Reteck Envirotech pvt. Ltd., Plot No. 4A, MIDC Taloja, Tal. Panvel, Distt. Raigad	2500	
			52. M/s. Mukesh Metal, Sr. No. 93, Hissa No. 1, Behind Deepesh Lodge Gotegar Uttarshiv, Mumbra Road, Distt. Thane.	400	
			53. M/s. Green Tech Solution Industries Gat No. 83/1, A/P. Wakhari, Tal. Pandharur, Distt. Solapur – 413304	250	
			54. M/s. Lilashana Sales, Ramdas company, Nandra Road, Khamgaon, Distt. Buldhana	360	
			55. M/s. Sayma E-Waste Solutions, S. No. 323, Hissa No. 3, A Plot No. B-27, Urali Devachi, Tal. Haveli, Pune	350	
			56. M/s. Pranam Enterprises, Sr. No. 286/116, Next to Badhe, Vill. Urali Devachi, Tal. Haveli, Distt. Pune	1000	
			57. M/s. Kuldeep E-Waste Disposals, S No. 50, Wadhyai Nagar, Anbegaon, Khed, Katraj, Pune	240	
			58. M/s. Sigma E nterprises, Plot NO. 5 & Gut No. 54/0, Adiwali, Tal. Panvel, Raigad	350	
			59. M/s. Pune Greens Electronic Waste Recycler Pvt. Ltd., SR. No. 63/1, B-4/1, Handewadi Road, Hadapsar, Pune	500	
			60. M/s. Kohinoor E-Waste Recycling Pvt. Ltd., Gut No. 205/1 and 205/2, Opp., Gurudatta Washing Centre, Dhekhu, Khalapur, Distt. Raigad	240	
			61. M/s. S. S. E-Waste Recyclers, Gut no. 442, Village Usar, Kondla Road, Tal. Wada, Distt. Palghar – 421312	1500	
			62. M/s. Aman Trading Co. F/1, Annasagr Market, Behind Forooqi Hotel, Kurla Andheri Road, Jarimari, Kurla (W) Mumbai- 400072	100	
			63. M/s. Poona E-Waste Solutions, 1/1009, Gat No. 2334/4, Wagholi, Pune -412207	250	
			64. M/s. AG Enterprises, Gat No. 815 (1), Kudalwadi, Chikhli, Pune-411062	365	
			65. M/s. Eco Tantra LLP, M-365, Raviwar Peth Bohari Lane, Tal & Distt. Pune	160	
			66. M/s. Erecon Recycling Pvt. Ltd., Gut No. 94, Chitegaon, Tal. Paithan, Distt. Aurangabad	500	

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			67. M/s. Amiable Electroning Pvt. Ltd., Plot No. D-141, Shirawane, TTC Industrial Area MIDC shiewane, Nerul, Navi Mumbai-	750	
			68. M/s. Eco Layer E-Waste Recycling S. No. 11, H. No. 1/1, PT-8, S. K. Indl. Estate, Choudhary Compound, Vasai E, Palghar	110	
			69. M/s. Ambar Enterprises, Awutade, Handewadi, Tal. Haveli, Distt. Pune - 4110028	250	
			70. M/s. J Choudhary & Company, Survey No. 67/3, Pipewal Lane, Mohammadiya Estate, Pimpri, Old Mumbai Pune Road, Tal. Thane	500	
			71. M/s. Royal Scrap Traders, Gut No. 23 Plot no. 8, Mayurnagar, Naregaon Tal & Distt; Aurangabad	230	
			72. M/s. E Refine Corporation, Gut No. 24, Dargah Road, Abdimandi, Daultabad Plot No. 2, Tal & Distt: Aurangabad	260	
			73. M/s. Mah arashtra Enterprises, Plot No. 17, RAngara Industrial Estate, Kiravalli (Adivali), old Thane Pune Road, Tal-Panvel, Distt-Raigad	500	
			74. M/s. Sultan Disposal Stores, S. No. 28/2A/B, Undri, Opp R Point, Pune Saswad Road, Undri, Tal-Haveli, Distt Pune	600	
			75. M/s. National Traders S. No. 103/1/2, Undri-Saswad Road, Autade, Handewadi, Tal: Haveli, Distt: Pune	250	
10.	Madhya Pradesh	02	1. M/s. Unique Eco Recycle, Plot No. 26, Industrial Area, Palda, Indore (Madhya Pradesh)	6000	9600
			2. M/s. Monnstar Enterprises Pvt. Ltd., Plot No. 24/A, 24/D, 24/A-1, 21/D, 21/E, 21/E-1, Sector-B, Sanwer Road, Industrial Area Indore (MP)	3600	
11.	Orissa	03	1. M/s. Sani Clean (P) Ltd., Tangiapada, Khurda	3000	3680
			2. M/s. N. C. Metallic & Co. Sobha, Oskana, Balikuda, Jagatsinghpur	180	
			3. M/s. Jagannath E-Waste Recyclers, Berhampur	500	
12.	Punjab	03	1. M/s Ramky Enviro Engineer Ltd., Vill. Nimbuan, Tehsil Dera Bassi, District SAS Nagar.	1200	4850
			2. M/s Spreco Recycling, D-45, Industrial Area, Focal Point, Raikot, District Ludhiana.	730	
			3. M/s K.J. Recycler, C-38, Sanjay Gandhi Nagar, Industrial Area, Jalandhar	2920	
13.	Rajasthan	26	1. M/s. Shree Agrasen Ji Recyclers, R-10, Bajrang Colony, Under Jhotwara Bridge, Near Subham Hospital, Jhotwar, Jaipur	2000	90769
			2. M/s. Dhruv Techengineers Pvt. Ltd., G-1209, Rampur mandana, Industrial Area, Bhiwadi, Alwar	12575	
			3. M/s. Shri Krishna Additives Pvt. Ltd., F-105, Matasya Industrial Area, Alwar	1200	
			4. M/s Greenscape Eco Management Pvt.(Unt-II), F-588 & 591 MIA Alwar	18200	
			5. M/s ETCO E-waste Recycler pvt. ltd, SB-23, Shilp Bari Road, 1415 VKI Area, Jaipur	525	
			6. M/s. E Reclaim Services Pvt. Ltd., Plot No. 466, VKI, Jaipur	10500	
			7. M/s. Universal E-Waste Recycling, G1-117 (B), RIICO Industrial Area, Alwar	450	
			8. M/s S.B.J. & Company, F-137, Growth Centre, RIICO Industrial Area, Dholpur	876	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
			9. M/s Green Leaf Recycling Industries, G-166-167, West part, RIICO Ind Area Bagru Jaipur	1380	
			10. M/s. Greenlet Recyclers Pvt. Ltd., 29 Janakpuri, First Imli Wala Phatak, Jaipur	11000	
			11. M/s Shukla E-Waste Processors, H-309 (B) RIICO Industrial Area, Bhiwadi, Tijara, Alwar.	795	
			12. M/s Vasoo Metals, (Division-III) G-287, MIA, Alwar	825	
			13. M/s. Vinay Traders, F-241-242, RIICO Ind. Area, Palra, Ajmer	9000	
			14. M/s. Greenweb Recycling, Web Plaza, 84-85, First Floor, Shyam Nagar, Benar Road, Jhotwada, Jaipur	2000	
			15. M/s. GS International, G1-101, Shri Khatu Shyam Ji Ind. Complex, Ringus, Sikar	2000	
			16. M/s. Rohit Pigments industries Pvt. Ltd., B-81/B, RIICO Ind Area, Dholpur	705	
			17. M/s K.G. Metalloys, F-37,38, RIICO Industrial Area, Ondela Road, Dholpur	1800	
			18. M/s. Globe Impex, G1-74, RIICO ind. Area, Chopanki, Tijara, Alwar	1750	
			19. M/s. Adatte E-Waste Management Pvt. Ltd., C6/23, Opposite to Post Office , Safdarganj Development Area, New Delhi	1825	
			20. M/s. Green Recycling Waste Management, J-983, RIICO Ind. Area, Chopanki, Tijara, Alwar	393	
			21. M/s. J. K. Enterprises, Arajai No. 36/02, Samrathpura, Patwar, Chhapri, Kapasan, Chittorgarh	2100	
			22. M/s. PWL Ventures, B137, Queen Road, Vidyut Nagar B, Jaipur	5000	
			23. M/s. H. M. Traders	720	
			24. M/s. Abaad Developers Pvt. Ltd., G1-747, RIICO Ind. Area, Chopanki, Bhiwadi, Alwar	1050	
			25. M/s. Ramdas Trading Company, G1-177-C, RIICO Ind. Area, MIA, Ramgarh, Alwar	900	
			26. M/s. Green India Waste Management, G-1/565, RIICO Ind. Area, Khuskhera, Tapukaa, Bhiwadi, Alwar	1200	
14.	Tamil Nadu	24	1. M/s. Tritex Systems, No.165/3, Porur, Chennai- 116	4680	97271.2
			2. M/s. Aer World Wide, 2B, 2C, 2D, 2E, Elanthanjeri Village, Madhavaram Taluk, Tiruvallur	120	
			3. M/s. Green E-Waste, No. 33, Geazon, Ayanambakkam Housing Colony, Ayanamabakkam Village, Amattur, Chennai- 95	1480	
			4. M/s. Linx Enterprises, 242, Tiny Sector, Ambattur Industrial Estate, Chennai- 98	150	
			5. M/s. Srinivasa Enterprises, Ernavoor Village, Tiruvottur Taluk, Chennai-57	1800	
			6. M/s. Abishek Enterprises, SF No. 2G, 2 nd Ambattur, Chennai-98	6000	
			7. M/s. JADG India E-Waste Recyclers Pvt. Ltd., SF No. 256/1A1, Kollur Village, Kilikodi Post, Ponneri Taluk, Tiruvallur- 601206	730	
			8. M/s. Shri Raaam Recycling, No. DP-29, SIDCO Industrial Estate, SIPCOT Industrial Complex, Gummidipoondi- 601201	504	
			9. M/s. Virogreen India Pvt. Ltd., No. 297/1B2, No. 49, Pappankuppam Village, SR Kandigai Road, Gummidipoondi Taluk, Tiruvallur-601201	15000	
			10. M/s Trishyiraya Recycling India Pvt. Ltd., Plot No.A-7, Phase-I, MEPZ-SEZ, Tambaram, Chennai-600 045	4500	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
			11. M/s. K. S. Traders, Thiruneermalai Village, Alandur Taluk, Kancheepuram Ditt.	10500	
			12. M/s. SEZ Recycling, TP-7, IVth Avenue, mahindra World City Developers Limited, Industrial Estate, SEZ Area, Thenmelpakkam Village, Chengalpattu Taluk, Kancheepuram District	1500	
			13. M/s. Leela Traders., Plot No. C-15/1, CMDA Industrial Complex Maraimalai Nagar, Kancheepuram District	2640	
			14. M/s. Enviro Metals Recyclers Pvt. Ltd., No. 104 & 106, Ezhichur Village, Orgadam, Sriperumbudur Taluk, Kancheepuram District	1200	
			15. M/s. Gems Recycling (P) Ltd., Neervallur Village, Sriperumbudur Taluk, Kancheepuram District.	91.2	
			16. M/s. INAA Enterprises, Plot No. AC 31/24, SIDCO Industrial Estate, Thirumudivakkam, Chennai	300	
			17. M/s. World Scrap Stars Recycling Solutions Pvt. Ltd., No. 3, Golden Star Apartments, 55, Thandlam village, Sriperumbudur Taluk, Kancheepuram District	5400	
			18. M/s Victory Recovery & Recycle Technologies India Pvt.Ltd., 672/2, Doubal Dragon Industrial Park, Kannur Village & Post Kottaiyur, Thiruvallur, District - Tamil Nadu - 602 108	5880	
			19. M/s. Southern Alloys, DP No. S-105 and 106, SIDCO Industrial Estate, Kakallur Village Taluk and District	600	
			20. M/s. Ambient Infra, 111, Vanagaram, Ambattur Main Road, Attipattu, Ayanambakkam, Chennai -58	150	
			21. M/s. Micro E-Waste Recyclers, SF No. 301/3, Varaganeri Village, Trichy East Taluk, Trichy District.	900	
			22. M/s. Green India Recyclers, SF. No. 26/1B, Kovilpalayam Road, Soolakal Village, Coimbatore District.	3000	
			23. M/s. Green Era Recyclers 37, Sivanandha Industries Estate, Dr. M.S. Udhayamurthy Nagar, Thadagam Road, Edayarpalayam, Coimbatore District - 641025	146	
			24. M/s. TES AMM Private Limited, Plot No.A-18, SIPCOT Industrial Growth, Centre Oragadam, Panruti 'A' Village, Sriperumpudur, Kanchipuram District Tamil Nadu - 630 304	30000	
15.	Telangana	11	1. M/s Ramky E-Waste Recycling Facility, Hardware Park, kancha, Imarat of Raviryal (v), Maheswaram (M), Rangareddy District.	7840	41493
			2. M/s Earth Sense Recycle Pvt.Ltd., Plot No.37, APIIC Industrial park, Mankal (V), Maheswaram (M), Rangareddy District.	12775	
			3. M/s Enviro Collection Centre (Dismantling Unit), Plot No.1-185/2/A, Sy. NO.298 part, Phase-I, IDA Jeedimetla, Medchal-Malkajgiri District.	600	
			4. M/s Z Enviro Industries Pvt. Ltd., Pulimanmidi (V), Kandukur (M) Rangareddy District.	10000	
			5. M/s Earthbox Ventures (p) Ltd., (E-waste Dismantling Unit), Sy. Nos.29, 30, & 85, Uddemarri (V), Shamirpet (M), Medchal-Malkajgiri, District.	500	
			6. M/s NAP Recycling, Sy. No.3, Kethireddypally (V), Balanagar (M), Mahaboobnagar District.	2628	
			7. M/s Bellus E Waste, Sy.No.4-120, Ramachandra Puram (GP), Kondurg (M), Rangareddy District.	3650	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
			8. M/s Shreem Mythri Enterprises, Plot No.50, phase-III, IDA Cherlapally, kapra (M), Medchal-Malkajgiri District.	600	
			9. M/s TES-AMM India Pvt. Ltd Plot no 79, Sy no 847, IDA Medchal, Medchal (M), Medchal-Malkajgiri District	1500	
			10. Earthbox Recycling Private Limited Sy No 114/1, plot no s-2/12, Raviryala Grampanchayat, Maheshwaram (V & M), Rangareddy District	500	
			11. M/s Sasi E Recycling Solutions (Dismantling Unit), Sy. No. 152 part 157,160 & 165, IDA, Pashamailaram (V) , Patancheru (M), Sangareddy Sistrict	900	
16.	Uttar Pradesh	41	1. M/s. Auctus – E Recycling Solutions Pvt. Ltd., F-637, M. G. Road, Industrial Area, Ghaziabad	1800	243627.5
			2. Mahaluxmi metal Alloys (India) Pvt. Ltd., Modinagar, Ghaziabad	30000	
			3. M/s. N.K. Products, 58-59, M. G. Road, Ghaziabad	9000	
			4. M/s Bharat Oil Co.E-18, Site – IV, Sahibabad, Industrial Area, Ghaziabad	4000	
			5. M/s Plant Green Recycling Pvt. Limited, G-129, Phase – I , M.G. Road, Ghaziabad	1500	
			6. M/s. Rocket Sales, Plot No. 1-12, I/A, M. G. Road, Hapur	300	
			7. M/s. Arsh Recycling Pvt. Ltd., Plot No. 203, UPSDIC, I/A, M/G. Road, Ghaziabad	15000	
			8. M/s. Auctus Recycling Solutions Pvt. Ltd, Habibpur, Greater Noida	19500	
			9. M/s. Khan Traders, B-5, Site No. 4, Panki Ind. Area, Kanpur	7190	
			10. M/s. Green Tech Recycling, Khasra No. 645, Acchraunds, Bahdurpur Road, Partapur, Meerut	1800	
			11. M/s. Narora Atomic Power Station, Narora, Bulandshahar	10	
			12. M/s Metal Alloys, E-46, Industrial Area, Ramnagar, Varanasi	1825	
			13. M/s Comwen Information Technologies Pvt.Ltd., 127/35B, ChakRagunath, Naini, Allahabad.	30	
			14. M/s. Dasia Eco E-Waste Recyclers E-160, Industrial Area, Khalilabad, Sant Kabairnagar.	720	
			15. M/s. Sims Recycling Solutions Plot No. 1, Udyog Kendrall Ecotech-III, Greater Noida	1250	
			16. M/s J.A.O. E-Waste Recycling Co, Vill- Jaitpur,Distt-Moradabad.	3001	
			17. M/s. HIN Green E-Waste Recycling Co. Vill-Jaitpur, Distt-Moradabad	750	
			18. M/s S.R. Metcast India (P) Ltd 11.8 Km.Agra Mathura Road, Agra.	600	
			19. M/s K.M. Metals Suppliers 9/270,271,Mathura Agra.	5000	
			20. M/s Prakash Metal House 39/223, Karwan Lohamandi,Agra.	1500	
			21. M/s. E-Waste Recyclers India, E-50, UPSIDC Industrial Area, 98Km Stone, NH-2, Kosi Kotwan, Mathura	6000	
			22. M/s Supar Trading Company, Plot No.-3 Govt. Industrial Estate, Talkatora Road, Lucknow	365	
			23. M/s. V. R. Techno Enviro Services Pvt. Ltd., Khasra No. 440, Indira Priyedarshni Ward Jarhra Indira Nagar Lucknow	365	
			24. M/s Greenzon Recycling Pvt. Ltd., R 30, UPSIDC, Industrial Area, Sikandrabad, Bulandshahar.	16.5	

Sl. No	State	Number of Authorised Dismantler/ Recycler	Name & Address	Installed Capacity (MTA)	State Wise Capacity
			25. M/s Sachin Enterprises, 123/751, block-T 74 Pratapganj Gadariyan Purwa, Fazal gang, Kanpur	2500	
			26. M/s Greeniva Recycler Pvt. Ltd., Plot No. G-284, M.G. Road, Industrial Area, Hapur	1500	
			27. M/s S. Malik Traders, plot No.93, 94 vill-Budhera jahidpur, Meerut	365	
			28. M/s Royal Faiz Recycling (P) Ltd, I-22, I.A.M.G. Road, Hapur	12000	
			29. M/s 3 C Recycler, F-326, I/A, M. G. Road, Hapur	9000	
			30. M/s Life E-Recycling (p) Ltd., F-435, UPSIDC I/A, M. G. Road, Hapur	9000	
			31. M/s Hind Recycler (p) Ltd., Plot No.F-203, M.G. Road, Hapur	9000	
			32. M/s Hayat Recycler, F-53,54 I/A, M.G. Road, Hapur	15000	
			33. M/s B.R.P. Infotech Private Limited, F-394, Phase-1, M. G. Road, Industrial Area, Hapur	9000	
			34. M/s Sky Green Waste Recycling, Management, Khasra No.174, Alipur Jijmana, Meerut, U.P	9975	
			35. M/s Swachh Bharat Recycling Company, Gali No.4, 2083, Saipuram Industrial Area, Delhi Road, Meerut, U.P.	4800	
			36. M/s Rudra Interprises, Plot No.A-96, Sector A-4, Tronica City, Loni, Ghaziabad	6000	
			37. M/s Avgree Recycling Pvt.Ltd. KH No.549, Vill-Tiyala, Meerut-Bulandshahar Road, Hapur Bypass, Hapur	11000	
			38. M/s Faiz Recycling, G-235, MG Road, Industrial Area, Hapur	11000	
			39. M/s Horizon Recycling Pvt.Ltd., Khasra No.35, Kumarhera, 7th km Dehradun road, Saharanpur, U.P.	12000	
			40. M/s Golden E Waste Recyclers Pvt. Ltd., Plot No.-12A, Gagol Road, Behind Sophia School, Udyog Puram, Partapur, Meerut	9600	
			41. M/s Eco Green India, Khasra no.447, Vill-Ghosipur, Hapur Road, Meerut	365	
17.	Uttarakhand	04	1. M/s Attero Recycling Pvt. Ltd. Kh. No.117, Raipur Industrial Area, Bhagwanpur	12000	19250
			2. M/s Bharat Oil & Waste Management Ltd. Mauja Mukimpur, Laksar, Haridwar	650	
			3. M/s Resource E-Waste Solution Pvt.Ltd. F-97, Industrial area, Bhadrabad, Haridwar	6000	
			4. M/s Anmol Paryavaran Sanrakshan Samiti, Daulatpur Hazaratpur urf, Budhwasahid, Daulatpur	600	
18.	West Bengal	03	1. M/s J.S. Pigments Pvt. Ltd, Vill.+ P.O.-Jarua, P.S.- Polba, Hoogly-712138	600	1860
			2. M/s Lubrina Recycling Pvt. Ltd., P.O. Bakrahat, P.S. Bishnupur, Distt.-24 Pgs(S), Pin-743377.	1080	
			3. M/s. P. U. Steel and Electro Process pvt. Ltd., Ruiya Industrial complex P.O. Patuliar PS-Khadar Distt. 24, PGS (N), West Bengal - 750119	180	
19. Total		312			782080.62



CENTRAL POLLUTION CONTROL BOARD

Dated: 12.03.2020

KIND ATTENTION

**ALL PRODUCERSE OF ELECTRICAL AND ELECTRONIC EQUIPEMT (EEE) AND PRODUCER
RESPONSIBILITY ORGANIZATIONS(PROs) AS PER E-WASTE (M) RULES, 2016**

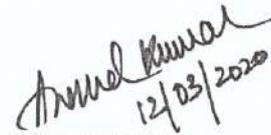
Following Dismantlers/ Recyclers were inspected by CPCB team on January 22, 2020

1. M/s 3C Recyclers, M.G Road, Hapur, U.P
2. M/s Hayat E-Recyclers, M.G Road, Hapur, U.P
3. M/s Greeniva Recycler Pvt. Ltd. M.G Road, Hapur, U.P

During inspection, the above mentioned Dismantlers/ Recyclers were found to be in violation with E-Waste (Management) Rules, 2016 and amendments thereof.

All the Producers and PROs are hereby informed not to have any interaction/agreement related to Extended Producer Responsibility (EPR) of Producers under E-Waste Rules with the above mentioned Dismantlers/ Recyclers.

This issues with the approval of competent authority CPCB


(Anand Kumar)
Addtl. Director & Divisional Head
WM-III Division



Environmental Acts & Rules
Environment Protection
Water Pollution
Air Pollution
Noise Pollution
Waste Management +

EPR Authorization status

Updated On : 19

List of Producers granted EPR Authorisation [under E-Waste (Management) Rules,

Show All entries

Search: UTTAR

S No.	Application Name & Address
30.	M/s. Rise India Pvt. Ltd., Noida- 201301 (Uttar Pradesh)
546.	M/s. Pantel Technologies Pvt. Ltd., E-33, Sector 63, Noida Uttar Pradesh- 201301
568.	M/s. Best Barcode System Private Limited, Site IV, Plot No. 12/17, Pioneer Complex, Industrial Area, Sahibabad, G Pradesh- 201010
569.	M/s. Colorjet India Ltd., B-195, Phase-II, Noida, Gautam Buddha Nagar, Uttar Pradesh- 201305
631.	M/s. Sukhia Plast Pvt. Ltd., A-57, Sector-63, Noida, Uttar Pradesh- 201301
700.	M/s. Vishal Video & Appliances Private Limited, 1/6, Gokhele Marg, Opp. Red Hill School, Lucknow, Uttar Prade
706.	M/s. Tanu Electronics, Ground 1st and 2nd Floor, B-13, Sector 88, Noida Gautam Buddha Nagar, Uttar Prade
728.	M/s. Itronics International, A-7/26, Industrial Area, S.S. S.G. T. Road, Ghaziabad, Uttar Pradesh- 2010
737.	M/s. Rupesh Electronics, D 60, Sector A 5/6, Tronica City Loni, Ghaziabad Uttar Pradesh
778.	M/s. Trion Global Solutions LLP, A-77, Block-A, sector-80, Phase-II, Noida, Gautam Buddha Nagar, Uttar Prade
780.	M/s. ERD Technologies Private Limited, C-3 and C-38, Sector-59, Noida Gautam Buddha Nagar, Uttar Prades
796.	M/s. Radish Technologies, Plot No. 33, Eco Tech Ext. 1, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh
804.	M/s. Nova Integrated Systems Limited, C-26, C-Block, Sector 58, Noida, Uttar Pradesh- 20301
895.	M/s. Powerful Technologies Ltd., A-181, Ground Floor, sector 63, Gautam Buddha Nagar, Uttar Pradesh -
902.	M/s. Rashmi Rare Earth Ltd., A-13, sector-83, Noida, Gautam Buddha Nagar, Uttar Pradesh- 20130
909.	M/s. Feltron Industries Pvt. Ltd., F-18, Site-B, Surajpur Industrial Area, Greater Noida, Gautam Buddha, Uttar Pra
926.	M/s. C-Exmart Technology Private Limited, A-58 & 59, Sector-64, Noida, Gautam Budh Nagar, Uttar Prades
940.	M/s. Veira Electronics Pvt. Ltd., D-239, Sec-63 Noida, Uttar Pradesh- 201301
944.	M/s. Laxmi Remote (India) Private Limited, B-201, Block-B, Phase-2, Noida, Gautam Buddha Nagar, Uttar Prade
954.	M/s. Pioneer Computronix Pvt. Ltd., A-181, 1st Floor, Sector 63, Noida Gautam Buddha Nagar, Uttar Prades
959.	M/s. Weeraa Marketing LLP, F-084, Gulshan Ikebana, sector-143, Noida, Guatam Buddha Nagar, Uttar Prade:
971.	M/s. Laps N Tabs Technology Private Limited, C-187, Nirala Nagar, Lucknow, Uttar Pradesh- 226020
979.	M/s. Europa Technosoft Private Limited, C-67, C Block, Sector- 63, Gautam Buddha Nagar, Uttar Pradesh-
1008.	M/s. Ridge Links Private Limited A-41, 1410, The Corenthum, 4th Floor, Sector-62, Noida Gautam Buddha Nagar Utta
1041.	M/s. Superchip Electronics Private Limited, A-23, Site-IV, Industrial Area, Sahibabad Ghaziabad Uttar Pr:
1054.	M/s. Joyvision Electromec, A-152, Sector-80, Noida, Gautam, Buddha Nagar, Uttar Pradesh- 201301
1061.	M/s. DGTECH Electronics Private Limited, A-0/195, South Side Industrial area, Ghaziabad Uttar Pradesh-
1072.	M/s. Amplifit Electronics Pvt. Ltd., Plot No. 240-241, Ecotech-III, Udhyog, Kendra-II, Near Surajpur Police Line, Grea Pradesh- 201306
1076.	M/s. Ezentech India Pvt. Ltd., Plot No. -16, Ecotech-3, Udyog Kendra, Greater Noida, Uttar Pradesh- 20
1109.	M/s. Bartec India (P) Ltd., 1st Floor, Priska Tower, C-56/Sector-62, Noida Gautam Buddha Nagar Uttar Prade:
1159.	M/s. Nirvana Niche Products Pvt. Ltd., B-135, Sector-63, Noida, Uttar Pradesh- 201301
1174.	M/s. Edique Solutions, Pvt. Ltd., B-1003, Advant Navis Tower, Greater Noida Expressway, Sector- 142, Uttar Pra:
1188.	M/s. Pinig Tech Pvt. Ltd., A-1758, First Floor Sector 63, Noida Gautam Buddha Nagar, Uttar Pradesh- 20
1201.	M/s. Digitone Mobiles Private Limited, 4th Floor, 8 Square, Plot No. 8, Sector 125, Noida, Gautam Buddha Nagar, Utt:
1204.	M/s. Tata Advanced Systems Limited, C-26, C-Block, Sector 58, Noida, Uttar Pradesh - 201301
1217.	M/s. OMR India Outsources Pvt. Ltd., 10-A, Old Vijay Nagar Colony Agra- 282004 Uttar Pradesh
1267.	M/s. Maowell Electronics Private Limited, 70 B & 71, Sector Ecotech 1, Extension Greater Noida, Gautam Buddha Na 201306
1271.	M/s. Echo Ventures, 15/276, Civil Lines, Kanpur, Kanpur Nagar, Uttar Pradesh - 208001
1320.	M/s. Fatrina Deals, 1st Sector-4, Vaishali, I.E Sahibabad, Ghaziabad, Uttar Pradesh- 201010
1327.	M/s. Holitech India Private Limited, Ecotech 1 Extension 1, Plot No. 67, Greater Noida Gautam Buddha Nagar, Uttar
1358.	M/s. Wings Electronics, A61, Sector-16, Noida Gautam Buddha Nagar, Uttar Pradesh- 201301



S No.	Application Name & Address
1378.	M/s. Kunshan Q Tech Microelectronics (India) Pvt. Ltd., 3-L, Udyog Vihar, Ecotech-II, Greater Noida, Gautam Budd Pradesh- 201306
1380.	M/s. Hendrik Technology Private Limited, A-14, Sector -83, Noida, Gautam Buddha Nagar, Uttar Pradesh -
1391.	M/s. Daeryx International Pvt. Ltd., A-30 & 31, Hosiery Complex Phase-II, Extension, Noida, Gautam Buddha Nagar 201305
1411.	M/s. Candid Automation, 319, Pandav Nagar, Bulandshahar Road, Ghaziabad, Uttar Pradesh- 20100
1414.	M/s. Pejy Heartland Creation Private Limited, C-76, Sector-10, Noida, Gautam Buddha Nagar, Uttar Pradesh
1431.	M/s. MV Ventures, Plot No.- 92, 93, 168, Udyog Kendra Toy City, Greater Noida - 201306 Uttar Prade
1448.	M/s. Illumination India, Plot No. 14/20, First Floor, Site -IV, Sahibabad Industrial Area, Ghaziabad, Uttar Prade
1449.	M/s. Shiyuan India Private limited, A-84, Ground Floor, Sector- 80, Noida, Gautam Buddha Nagar, Uttar Prade
1457.	M/s. Multilogix Display & Devices Private Limited, A-7/78, Electro Steel Compound, SSGT Road, Industrial Area, Ghazi - 201001
1467.	M/s. Suntech Vision Ltd., 3/1/18, Site-IV, Industrial Area, Sahibabad, Distt. Ghaziabad- 201010 U
1486.	M/s. OVT India Private limited, C-45, Sector-57, Noida, Gautam Buddha Nagar, Uttar Pradesh- 20130
1488.	M/s. Xsort Technologies LLP, B-8, Sector-60, Noida, Gautam Buddha Nagar, Uttar Pradesh- 201301
1492.	M/s. H R Delcable Private Limited, Add- B-11, Sector-83, Gautam Budha Nagar, Uttar Pradesh- 20130
1499.	M/s. Cloud Infotech Private Limited, D-92, Sector-63, Noida, Gautam Budha Nagar, Uttar Pradesh- 201

Showing 1 to 55 of 55 entries (filtered from 1,500 total entries)

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CITIZEN CHARTER	STAFF CORNER	SPCBs & PCCs	PHOTO GALLERY	QUERY / FEEDBACK	HOW TO REACH CPCB
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Last update on website : 05-08-2020

Management Status of E-Waste (Management) Rules, 2016 in the country

The E-Waste (Management) Rules 2016 came into force since 01-10-2016. However, the collection targets were made effective from 01-10-2017.

The national level assessment of e-waste generation during FY 17-18 and FY 18-19 has been estimated and is given below.

- For financial year **2017-18**, the estimated generation of e-waste is **708445 tonnes** for the two categories of EEE having **21 types of equipment**. This is based on the **sales data of 244** producers.
- For financial year **2018-2019**, the estimated generation of e-waste is **771215 tonnes** for the two categories of EEE having **21 types of equipment**. This is based on the **sales data of 1168** producers.

E-Waste collected and processed:

As per the annual reports received from the SPCBs/PCCs the **total quantity of e-waste collected & processed** during FY **2017- 18** and FY **2018-19** was **69413.619 tonnes** (18 SPCBs/PCCs) and **164663 tonnes** (32 SPCBs/PCCs) respectively.

Collection against collection targets by the Producers:

The collection targets for the FY **2017-18** and FY **2018-19** was **35,422.25 tonnes** and **1,54,242.74 tonnes** respectively. The e-waste collected under EPR against the collection targets was **25,325.28 tonnes** (Based on annual reports submitted by 244 EPR Authorized Producers) **78280.995 tonnes** (Based on annual reports submitted by 529 EPR Authorized Producers) respectively.

Random Inspections & Monitoring and Actions:

CPCB and SPCBs have carried out random inspection of 195 Producers. Also, 421 collection points of eight producers were verified during April 2019 to June 2019. Also, 108 dismantlers and recyclers were inspected by SPCBs/PCCs during first two quarters of 2019. Maharashtra SPCB has issued directions to 09 dismantlers/recycler and also issued closure notice to one dismantler and recycler. Haryana SPCB issued show cause notice to 02 non-complying dismantlers/recyclers. CPCB also inspected three dismantlers and recommended closure of these units to UP PCB.

EPR Authorisation of one producer was cancelled during January 2018. Violation of e-waste rules were reported in case of ten producers namely 1) M/s. Apple India Private Limited, 2) M/s. HP India Sales Private Limited, 3) M/s. Samsung India Electronics Pvt. Ltd., 4) M/s. Vivo Mobile India Pvt. Ltd., 5) M/s. Canon India Pvt. Ltd., 6) M/s. Motorola Mobility India Pvt. Ltd., 7) M/s. ETA General Pvt. Ltd., 8) M/s. Eltech Appliances Pvt. Ltd., 9) M/s Tara Consultants Pvt. Ltd., and 10) M/s. BE Office Automation Products Pvt. Ltd. Accordingly, their EPR Authorisation was suspended.

Action Plan as per Hon'ble NGT order in the matter of OA no 512 of 2018:

For effective implementation and enforcement of E-Waste (Management) Rules, 2016, CPCB has prepared Action Plan as per the direction Hon'ble NGT in the matter of OA no 512 of 2018 and circulated to all SPCBs/PCCs for its implementation. The action plan has some continuous activities namely, '**Verification of quantity of e-waste collected by producers**', '**Verification of systems provided by producers for collection and channelisation of e-waste**' and '**Verification of facilities of dismantlers and recyclers for their infrastructure and records**'. On the direction of Hon'ble NGT Criteria and parameters for execution and monitoring of above said continuous activities of the Action Plan was developed. Continuous monitoring of producers, dismantlers & recyclers are being carried out by the SPCBs/PCCs for implementation of the action plan. The action plan is under implementation since 2019- 20.

Online portal was also developed in-house at CPCB for receiving the quarterly progress reports /inspectionreports of the inspections/verifications carried out by the SPCBs/PCCs for implementation of Action Plan and is under use from October 2019.

The said action plan contains action point on checking of informal trading, dismantling & recycling of e-Waste. As per the quarterly progress reports received at CPCB it has been observed that drives for checking informal trading dismantling and recycling of e-waste has been initiated in most of the states/UTs and SPCBs of U.P, Delhi & Kerala have reported informal/illegal practices. In U.P, Eighty (80) illegal melting furnace units were dismantled in Loni District of Ghaziabad and FIR was lodged against 16 persons. Further illegal E-Waste of 6.850 ton was seized and 05 illegal godowns were sealed by district administration in district Moradabad. In Delhi 31 occupiers engaged in illegal e-waste storage/ handling in eastern & northern zones of Delhi have been identified. While in Kerala, Kerala SPCB disposed 199532.2 Kg of e-waste from informal sector to registered recyclers.

Monitoring Mechanism for compliance of E-Waste (Management) Rules, 2016

- Annual and Quarterly returns from EPR authorized Producers.
- Annual return i.e. Form 3 submitted by authorized Manufacturers, Dismantlers, Recyclers, Refurbishers, Bulk Consumers to their concerned SPCBs/PCCs
- Annual Report submitted by SPCBs/PCCs to CPCB.
- Random verifications of Dismantler/ recyclers to ensure compliance of CPCB guidelines
- Random inspection EPRA producers (Collection centres) to ensure compliance of EPR conditions.
- CPCB through SPCBs/PCCs has established a system of continuous verification of the producer's system of collection and verification of their compliance including collection target. The SPCBs/PCCs also has to continuously verify the dismantlers and recyclers of e-waste. SPCBs/ PCCs are required to submit their quarterly progress report in the system.
- CPCB submits Annual Review Report on E-Waste to MoEF&CC under the rule.

Efforts made by CPCB/SPCBs for effective implementation of E-Waste (Management) Rules 2016:

- CPCB has prepared implementation Guidelines for E-Waste (M) Rules, 2016 and the same are also available at CPCB's website <https://cpcb.nic.in/technical-guidelines-4/>
- CPCB has published SoP on the processing of EPR application, which details out procedure for grant of EPRA. In addition, it also details out how to fill up applications, etc. The SoP are available at CPCBs website. https://cpcb.nic.in/uploads/Projects/E-Waste/Revised_SoPs_13.04.2018.pdf
- CPCB has prepared guidelines for Producer Responsibility Organizations (PRO) and the same

- are available at CPCB's website <https://cpcb.nic.in/technical-guidelines-4/>
- CPCB has granted EPRA to 1557 producers out of 1834 applications as on 12-05-2020.
 - CPCB has also granted Registration to 35 Producer Responsibility Organisations (PRO) out of 60 applications as on 01-05-2020.
 - SPCBs have been regularly verifying Producers, Recyclers, ` Dismantlers & refurbishers under E-Waste using parameters and methodology developed by CPCB. CPCB is also randomly carrying out inspections of Producers, Recyclers, Dismantlers & refurbishers.
 - CPCB has been compiling data regarding E-Waste and the information in the form of SOPs, Technical guidelines, list of EPR authorized Producers, List of authorized recyclers/ dismantlers, clarifications on EPR applicability and other relevant information are regularly uploaded at CPCB website.
 - CPCB has been taking necessary actions against violators of the E-waste Rules.
 - CPCB upon compilation of information received from SPCB is annually submitting its annual review report on management of e-waste to MoEF&CC.
 - CPCB is carrying out training on management of E-Waste regularly.

(Supplementary Report)

REVIEW AND ACTION TAKEN REPORT
ON
STATUS OF IMPLEMENTATION OF ACTION PLAN FOR ENFORCEMENT OF
E-WASTE (MANAGEMENT) RULES, 2016 AND AMENDMENTS THEREOF
(4th Quarter, 2019-20)

IN COMPLIANCE WITH TO THE HON'BLE NGT PRINCIPAL BENCH, NEW DELHI ORDER
DATED 02.09. 2019 IN THE MATTER OF O.A No. 512 of 2018
(Sh. SHAILESH SINGH VS. GOVERNMENT OF U.P & OTHERS)

BY
CENTRAL POLLUTION CONTROL BOARD
JULY 2020

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Summary of the Review & Action taken Report and Actions to be taken:

1. Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT
2. Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report
3. Four (04) states/UTs namely Arunachal Pradesh, Andoman&Nicobar ,Sikkin, & Uttarakhand have not submitted their progress reports even for single time.
4. Some of the SPCBs/PCCs have informed that manpower constrained and COVID Crisis for delay in progress and submission of progress reports
5. During Verification of system provided by Producers for collection & channelization of E-Waste, it has been observed that in many cases the collection centres are not traceable, not found at locations mentioned in the EPR Plans or found to be closed. Many SPCBs/PCCs has complained regarding this and has asked CPCB to take action against the Producers having such collection centres.
6. During Inspections of dismantlers/Recyclers in many cases it has been found that the area available with these dismantlers/ Recyclers are not at par with the authorized capacity allocated to them as per CPCB's guidelines
7. Some of the reports are not clear on the compliance status of the inspected units.
8. Some of the SPCBs/PCCs are still facing issues in uploading their Quarterly review portal and therefore have submitted their Reports through e-mail

Actions to be Taken:

1. CPCB to take action against EPRA Producers those have submitted false information regarding their collection centres in their EPR Plan while seeking EPR Authorization.
2. A hands on training was proposed by CPCB on using software based E-Waste Management Review Portal. However the same got postponed due to COVID Lockdown. It is proposed to conduct training in the last week of July 2020.

Annexure-IV

3. SPCBs/PCCs to reassess the capacity of dismantlers/ Recyclers in their states/UTs in accordance with the area criteria mentioned in CPCB's guidelines
4. SPCBs/PCCs to adhere to the timeline for uploading the report on the portal
5. SPCBs/PCCs to regularly carry out continuous activities of the action plan and to complete the activity other than the continuous in the time line of the action plan.
6. SPCBs/PCCs to submit report with clear observations and recommendations
7. SPCBs/PCCs to strengthen the e-waste management cell in their respective State/UT.

1.0 BACKGROUND:

In compliance with the Hon'ble NGT order dated 02.09.2019, CPCB submitted review report w.r.t status of implementation of action plan in their respective states/UTs during 2nd & 3rd Quarter of the FY 2019-20. Report was submitted on 11.02.2020. The matter was earlier to be heard on 12.02.2020; however the same was postponed to April 7, 2020. Due to COVID lockdown the matter was again postponed for hearing on 17.07.2020.

Present report in a supplementary report to review report submitted on 11.02.2020 as in the said report CPCB review progress done during 2nd and 3rd quarter. Present report is a review of the progress made in the 4th Quarter.

2.0 COMPLIANCE of HON'BLE NGT ORDER dated 02-09-2019 for the REVIEW and ACTION TAKEN REPORT

2.1 Order of Hon'ble NGT dated 02-09-2019

In the matter of OA No. 512 of 2018 (Shailesh Singh Vs. State of Uttar Pradesh & Ors.) the Hon'ble NGT, Principal Bench, New Delhi, vide its order dated 02-09-2019 at para no (9) directed the following:

"Since the software is to be operationalized and implementation of the action plan is to be further observed, it will be appropriate that the next review and action taken report is placed before this Tribunal by 31.01.2020. The CPCB may workout mechanism for recovering compensation for delay in compliance as well as the violations"

2.2 Actions taken in compliance with Hon'ble NGT orders dated 02-09-2019 in the matter of OA No. 512 of 2018

- Actions taken by CPCB in compliance with Hon'ble NGT order dated 02-09-2019 have already been conveyed in the review report submitted on 11.02.2020.
- Subsequently CPCB proposed review meeting & training programme with SPCBs/PCCs on 20.03.2020, 23.03.2020 & 26.03.2020. However the same got cancelled due to COVID-19 lockdown.
- CPCB convened a review meeting on June 17 through video conference to review the progress made by SPCBs/PCCs in implementation of action plan during 4th Quarter of the FY 2019-20.
- CPCB has prepared a review report based on 4th Quarter reports received from Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT

Annexure-IV

- Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report

3.0 STATE POLLUTION CONTROL BOARD/POLLUTION CONTROL COMMITTEE WISE REVIEW REPORT for 4th Quarter (FY 2019-20):

Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT both through Review Portal & E-mail. However, Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report. State wise reports on status of implementation of the action plan are as follows:

- 1. Andhra Pradesh Pollution Control Board (APPCB):** In the reports, actions have been reported for identification of non-EPRA Producers in the State, however, no such producer has been identified so far. For action points (c) & (d) i.e. Verification of quantity of e-waste collected by producers and facilities available with dismantlers/ Recyclers, Board inspected facilities of three (03) dismantlers/ Recyclers and all were reported to be complying. For action point (d), Board team went for verification of one collection center, however the no e-waste collection center was found at the given location.

W.r.t action points (f) to (k) on strengthening of e-waste management system, Board has reported that actions have been taken, however details on same are not provided in the report.

***CPCB's observations on the report of APSPCB:** From the report it appears that Board has initiated actions for implementation of the action plan, however the same needs to be geared up. The number of inspection to be carried out in a quarter is required to be increased. Further w.r.t action points (f) to (k) details on actions taken are also to be included in the report.*

- 2. Bihar State Pollution Control Board (BSPCB):**As per the report, the actions on identification on non-EPRA Producers are yet to be initiated in the State. . As of now, action points (c) & (e) are not applicable to BSPCB as there are no authorized dismantlers and recyclers in the state of Bihar. Board has verified eight (08) collection centers, out of which five (05) centers were found to be operational and complying, while three (03) collection centers could not be traced at the locations provided in the action plan.

For strengthening of e-waste management system i.e action points (f) to (k), district level monitoring has been constituted under the chairmanship of district collector to monitor implementation of the action plan. Urban Development & Housing Govt. of Bihar has been asked to issue EoI for setting up of recycling units for E-Waste .Public Notice have been issued to sensitize bulk consumer.

CPCB's observations on the report of BSPCB: Bihar Board to initiate actions for identification of Non-EPRA Producers, Needs to gear up its drives for checking informal trading, dismantling & recycling of the e-waste in the state. Bihar Board also to facilitate in setting up of authorized e-waste recyclers/ dismantler in the state. CPCB to take action against producers whose collection centers could not be traced at locations informed in EPR Plan.

3. **Chandigarh Pollution Control Committee (CPCC):** Chandigarh Pollution Control Committee (CPCC) : In the report submitted by CPCC, it has reported on actions for identification of Non-EPRA producers, however no non-EPRA producer has been identified so far. Action Points (c) & (e) are not applicable to CPCC as there are no authorized dismantlers and recyclers in the UT of Chandigarh. CPCC has mentioned that it has done verification of producers in the 3rd quarter and no verification has been done in the present quarter.

W.r.t activities related to strengthening of e-waste management. action points (f) to (k), CPCC has mentioned that at present there is no legal/illegal trading, dismantling and recycling of e-waste in Chandigarh. CPCC mentioned that setting up of recycling facility is not feasible in case of Chandigarh because of high cost of land. A state level committee has been constituted in the matter of OA 606/2018 and the same committee will also monitor progress in e-waste management action plan. Regarding capacity building and IEC Plan, CPCC has mentioned that workshops have been conducted and IEC Plan has also been firmed up, however details on the same are not included in the report.

CPCB's Observations of the report of CPCC : CPCC needs to gear-up actions towards implementation of the action plan in Chandigarh. Verification of Producers facilities for collection & channelization of e-waste is continuous activity to be carried out on regular basis in all the quarters. CPCC also to provide details of actions reported in action points (f) to (k).

4. **Chhattisgarh Environment Conservation Board (CECB):** The 4th Quarter Report submitted by CECB reveals it has taken actions on action point (b) i.e identification of Non-EPRA producers, however no non-EPRA producer has been identified. For action points (c) & (d), CECB has inspected facilities of two(02) Dismantlers/ Recyclers in the State and both were reported to be complying. W.r.t Action point (e), verification of one (01) collection center was done. The said collection center was associated with 5 EPRA Producers and was found to be complying.

W.r.t activities listed in action point (f) to (k), no actions have been taken so far, however a timeline of 30.11.2020 has been given for completion of these activities. It has been mentioned that actions could not be taken up/ delayed due to prevailing COVID conditions

CPCB's observations on CECB Report: CECB is required to gear-up its actions w.r.t to all the action points of the action plan. The time line of 30.11.2020 is too far and needs to be reduced and the action are required to be taken-up on immediate basis. CECB also to increase number of verifications of collection centers done in a given quarter as only one collection center was verified in 4th quarter.

- 5. Delhi Pollution Control Committee (DPCC):**The 4th Quarter Progress report submitted by DPCC indicates its actions on verification of systems provided by producers for collection and Channelization of e-waste. DPCC inspected 9 E-waste Collection centers associated with 56 producers. DPCC provided details of the violating producers vide its letter dated 17.6.2020 for action against these producers. As per the progress report, no actions has been taken w.r.t action point (b) of the action plan i.e. Identification of Producers those have not taken EPRA so far. As there are no e-waste recycling units in Delhi, hence no inspections were made.

Actions have been taken for strengthening E-Waste Management System i.e. action points (f) to (k) of the action plan. In its 4th Quarter report, DPCC submitted that w.r.t action point (f) i.e checking informal trading of E-Waste, directions u/s 5 of EPA have been issued on 28.05.2019 to all the local bodies/DDA regarding stoppage of illegal activity of informal trading, dismantling and recycling of e-waste in their respective areas of jurisdiction. Further looking at the concentration of illegal e-waste handling units in Trans Yamuna area, 9 teams have been constituted specifically for trans-Yamuna area of Delhi under District Administration. Said teams headed by respective SDMs have inspected 130 premises and 31 premises which were found to be storing/handling of E-waste have been closed effectively and Environmental Compensation (EC) was imposed. 14 people have deposited the requisite EC and undertook to close down the illegal activities and so the closure directions have been revoked. For implementation of action point (h) to (k) a District Plan Committees has been formed under the Chairmanship of concerned District Magistrate comprising of officials from different organisations. An Action Plan has also been prepared by the Department of Environment, GNCTD in this regard.

CPCB's observations on DPCC Report: DPCCs to take continuous actions for identification of Non-EPRA Producers in Delhi. DPCC needs to gear-up its action towards implementation of action plan of GNCTD w.r.t action point (f) to (k). DPCC carried out verification of 9 collection centers associated with 56 EPRA producer and found them as violators. CPCB will be taking action against these violating EPRA Producers.

- 6. Gujarat Pollution Control Board (GPCB):** In the 4th quarter report submitted by GPCB, it has mentioned that it has carried out E-Waste Inventorization through GEMI. The report submitted by GEMI is under review/scrutiny and will be submitted to CPCB shortly. W.r.t Action point (b), Board has published Public notice in newspaper asking Producers of EEE under rules to take EPRA from CPCB. GPCB has inspected facilities of all 16 recyclers/dismantlers authorized by it during 2nd & 3rd Quarter only, hence no inspections were done in the 4th quarter. Similarly for action point (d) GPCB has submitted that it has carried out verification of all 40 EPRA Producers in the state of Gujarat and its report was conveyed to CPCB.

w.r.t Action points (f) to (k) of the Action plan, GPCB has submitted that a district level Environment Management committee has been constituted for enforcement of E-Waste(M) Rules. Actions for checking informal trading of e-waste have not been reported. GPCB has carried out 27 district wise awareness programme on e-waste in the State and has also written to FICCI and industrial associations to conduct training programmes/ workshops on e-waste awareness. Board is in contact with GIL for channelization of e-waste from Government sector to authorized dismantler/recycler.

CPCB's observations on report submitted by GPCB: Gujarat Board has taken actions w.r.t most of the action points of the action plan. As GPCB has stated that it has carried out inspections of all 16 authorized dismantlers/Recyclers in the state during 2nd & 3rd quarter, hence no inspections were made in the 4th quarter. As this action point is a continuous activity, GPCB to ensure that the same is to be carried out in all the quarter. In case all the dismantlers/recyclers were inspected in 2nd and 3rd Quarter, some random re-inspections could be done in 4th quarter. The same approach is to be followed in case of verification of collection centers also. It has been observed that GPCB has verified collection centers of 40 Producers located in Gujarat only. The collection centers of producers are on PAN India basis, hence the producers who are not located in Gujarat also have their collection centers in the state of Gujarat and the same is to be verified as per EPR Plan submitted by the EPR Authorized Producers.

W.r.t activities related to strengthening of E-Waste Management System, GPCB need to gear-up in terms of checking informal trading of E-Waste, IEC Plans, etc. Board also to convey compliance status in inspection reports.

7. **Haryana State Pollution Control Board (HSPCB):** As per the submitted report, the activity of E-Waste inventORIZATION has not been carried out so far. It is proposed to outsource the said activity. For identification of Non-EPRA Producers, Board has issued public notices in the newspapers, but no such producers have been identified so far. For action Point (c) & (e), all the E-waste recyclers and dismantlers in the State were inspected by the Board and report. In the state there are 37 Nos. of Dismantlers, recyclers for collection and disposal of e-waste, out of which 23 Nos. of units are in operation and 14 units are lying closed and show cause notice under E-waste rules were issued by Regional Officer in view of non-compliance of units. For action point (d) i.e. Verification of system provided by Producers for collection & channelization of e-waste, Board has carried out verification of 11 E-Waste collection centers, and all were reported to be complying.

Actions have been taken by Board for strengthening e-Waste Management System in the State i.e action points (f) to (k). Board has reported that so far activities related to informal trading, dismantling and recycling of e-waste have not been reported/ observed in the state. W.r.t Action point (g) Board state that it has already 37 dismantlers/Recyclers of e-waste in their state. However the Haryana State Electronics Development Cooperation Ltd.(HARTRON) has been requested by Board to formulate mechanism for collection and for incentivizing for setting up of recycling facilities. The state level and district level committees have been constituted by Government of Haryana (Environment Department) to monitor compliance. No awareness programmes have been reported. Further, HSPCB formulated a draft E-Waste Management Policy and sent to State Government for approval and as per the direction of government a meeting was convened by Board with various stakeholder departments for seeking comments on the draft policy. Now, further action will be initiated after finalization of the draft policy.

CPCB's Observations of the report of HSPCB: As per the report, Board has initiated actions on all the action points of the action plan. Board needs to gear-up action w.r.t action point (i) i.e. capacity building and conduct awareness programmes in the State.

8. **Himachal Pradesh State Pollution Control Board (HPSPCB):**): In the 4th quarter report HPSPCB taken actions w.r.t action point (b) i.e. identification of

Non-EPRA Producers, however no non-EPRA has been identified so far. In action points(c) & (e), Board has inspected facilities one authorized dismantler and the same was found to be complying. w.R.T action point(d), Board has mentioned that it has inspected facilities of 7 EPRA Producers situated in the state of HP, however none of them have their collection centers in HP.

W.r.t action point (f) i.e. checking of informal trading, dismantling & recycling of E-Waste, Board has mentioned that it has carried out inspections, however further details on the same are not provided in the report. For action point (g), Board has issued public notice to bulk consumers to handover their e-waste only to registered dismantlers/ Recyclers. W.r.t action point (h) i.e Governance framework for monitoring compliance, Government of Himachal has constituted both State level as well as district level committee to monitor enforcement of E-waste rules. Board has also mentioned that it has conducted workshops with ULBs but details on the same are not provided in the report. Board also reported that its IEC plan is under preparation by DoST, HP

CPCB's Observations on report of HPSPCB: *As per the report, HPSPCB has initiated actions on most of the action points of the action plan. HPSPCB has so far inspected facilities of producers those are located in Himachal Pradesh only. As all the EPRA producers have their collection centers on PAN India basis, hence collection centers of other EPRA producers are also to be verified on continuous basis. For many action points, board has reported that it has taken actions but its further details are not provided in the report.*

9. **Jammu & Kashmir Pollution Control Board (J & K PCB):**As per the report, J&K PCB have taken action such as issuance of public notice, market survey, coordination with State GST for identification of Non EPRA Producers in the state. However no Non-EPRA producer has been identified so far. Inspection of one dismantler/ Recycler was done in the quarter & the same was reported to be complying. Further Board also verified two e-waste collection centers and no collection centers were found in the address provided in the EPR Plan. For checking informal trading, dismantling & recycling of e-waste, Board has issued notice to 22 scrap dealers. Further Board has issued e-waste awareness pamphlets and also conducted two workshops.

CPCB's observations of the report of J&K PCB: *J&K Board to increase the number of inspections of dismantlers, recyclers & e-waste collection centers. Nodal officers/ Committees are to be constituted at district & State level to monitor compliance of the action plan. Also Board needs to gear up on activities related to capacity building and IEC Plan. CPCB to take action against Producers whose collection centers were not found as designated addresses.*

10. **Jharkhand State Pollution Control Board (JSPCB):** *In the report, JSPCB has reported on actions for identification of non-EPRA Producers in the state. As per the report there are no producers of EEE in the State of Jharkhand. Board has verified 88 e-waste collection centers and out of these 66 were found either non traceable, closed or no collection center exists in the given address. W.r.t Action point(c) and (e), facilities of 2 dismantlers/recyclers were visited. One unit was found to be complying, while other was not complying. For checking informal trading, dismantling & recycling of E-Waste, Board has directed all its RO to coordinate with district administration for checking drives. A state level committee has been constituted and a district level committee is proposed to monitor progress. Board has also reported awareness programmes & IEC Plans, but their details are not provided in the report.*

CPCB's observations of the report of JSPCB: JSPCB to take action against recycler M/s Simran Infotech, Dhanbad and it is reported of not holding valid Authorization. JSPCB may submit a summary list of all the collection centers verified and also to convey status of Board needs to gear-up on activities related to strengthening of E-Waste Management in the state i.e Action points (f) to (k).

- 11. Kerala State Pollution Control Board (Kerala SPCB):** As per the reports actions have been taken for identification of Non-EPRA Producers. KSPCB has selected CSIR-NIIST, Thiruvananthapuram for activities related to identification of non-EPRA Producers. As of now, action points (c) & (e) are not applicable to Kerala SPCB as there are no authorised dismantlers and recyclers in the state of Kerala. Kerala SPCB Board has not carried any action for the Action Point (d) during 2nd, 3rd & 4th Quarter.

The DLMC constituted as per OA 606/2018, has been entrusted to overlook the matter on E-waste Rule implementation. Board has taken actions for checking informal trading of E-Waste. From the informal sector, 185 tonne of e-waste has been disposed to registered recyclers by Eco Friendly Solutions, Erattupetta, Kottayam during this fourth quarter. Also about 44 tons of e-waste has been transferred by clean kerala company to authorized recycler during this quarter. Authorized dismantling and recycling facility are to be provided in the State. For action point (g) i.e. Facilitate collection and disposal of e waste, a project proposal for e-waste dismantling unit has been submitted by Eco Friendly Solutions, Erattupetta, Kottayam before the state government for consideration for land allotment. With regard to action point (h) i.e. Governance frame work for monitoring compliance, DLMC was constituted as per OA 606/2018, has been entrusted to overlook the matter on E-waste Rule implementation. Regarding Action Point (i) actions have been initiated and awareness programme on the responsible handling of E-waste have been conducted at the level of Secretaries. No action has been initiated for Action Point (j).

CPCB's observations on Kerala SPCB Report: Kerala SPCB has to regularly carry out actions for the Action Point (d) and has to initiate actions for the Action Point (j).

- 12. Madhya Pradesh Pollution Control Board (MPPCB):** In the 4th quarter report, MPPCB has submitted inspection reports of two(02) dismantlers/Recyclers of e-waste in the state and both were found to be complying. Progress with respect to other action points of the action plan has not been submitted.

CPCB's observations on MPPCB Report: MPPCB has submitted progress only w.r.t action points (c) & (e) of the action plan. MPPCB to submit progress status w.r.t to all the action points of the action plan i.e identification of non-EPRA Producers, varication of e-waste collection centers located in the state of MP and also to carry out activities listed for strengthening of E-waste management in the state i.e action points (f) to (k) of the action plan.

- 13. Maharashtra Pollution Control Board(MPCB):** In its quarterly report, MPCB has reported on action point (b) i.e identification of non-EPRA producers, however no non-EPRA has been identified so far. For action point (c) & (e), MPCB has carried out inspection of four(04) dismantlers/ Recyclers and all were found to be complying. W.r.t action point(d), one e-waste collection center was verified and was found to be complying

W.r.t action points (f) to (k) i.e. Strengthening of e-waste management system in the State, MPCB has informed on constitution of special task force at district level for waste management including e-waste. MPCB also informed on setting up of some E-waste collection centers by Urban Local Bodies(ULBs). MPCB has also informed on 5 workshops carried in the state at divisional level. Some awareness events on e-waste have also been reported. MPCB has also given show cause notice to 35 dismantlers/ recyclers who have violated the space criteria as per CPCB's guidelines.

CPCB's observations on MPCB Report: Action is required from MPCB for verification of systems provided by producers for collection and channelization of e-waste. In this quarter, Board has verified one collection center only and the same needs to be increased to at least 25% of all collection centers in the state in a given quarter. Actions are required to be initiated for checking informal trading of e-waste. Also IEC plan needs to be firmed up. MPCB to share status report w.r.t Show cause Notices issued to 35 dismantlers/ recyclers those were found to be violating space criteria.

- 14. Manipur State Pollution Control Board (Manipur SPCB):**Manipur Board has reported of actions for identifying non-EPRA producers in the state, however no such producer has been identified so far. Action points (c) & (d) i.e. Verification of quantity of e-waste collected by producers and facilities available with dismantlers/ Recyclers, are not applicable as there are no authorized dismantlers/ Recyclers of e-waste in the state. For action point (d), Board has verified one collection center and it was reported to be complying. W.r.t action points (f) to (k) on strengthening of e-waste management system, Board has reported that actions have been taken, however details on same are not provided in the report.

CPCB's Observations on the report of Manipur SPCB: As per the report, actions have been initiated towards implementation of the action plan. However all the action points needs to be geared –up. Board needs to increase the number of inspections done in a given quarter. Also In the absence of authorized dismantler/recyclers in the state, special efforts are to be done to ensure that there is no informal trading, dismantling, and recycling of the e-waste in the state. Board also to provide details w.r.t action points (f) to (k)

- 15. Mizoram State Pollution Control Board (Mizoram SPCB):**In the submitted report, MPCB has mentioned that Inventory of e-Waste could not be carried out due to shortage of funds. However it has carried out inventory of bulk consumers in the Aizawal district only. No actions have been reported for identification of the Non-EPRA producers. As there are no authorized dismantlers/ recyclers of e-waste in the state, hence action points (c) & (e) are not applicable. Verification of collection centers has not been carried out in this quarter.

For checking informal trading dismantling and recycling of e-waste, Board has requested state government for appointment of the nodal department in the said context. A collection center has been setup in the state through a PRO . Further ULBs are also in process of setting collection centers. Few awareness workshops have been carried out by the Board, however IEC Plan has not been firmed up so far.

CPCB's observation on the report of MPCB: Though Mizoram Board has initiated some actions w.r.t implementation of the action plan. However no substantiate work has been reported. MPCB needs to gear-up on all the action points of the action plan.

- 16. Meghalaya State Pollution Control Board (Meghalaya SPCB):** In the quarterly progress report, Board has reported that it has invited EOI for inventory of E-Waste in the state. For action point (b), actions have been initiated, however, no Non –EPRA Producers have been identified so far. Inspections of Recyclers/ Dismantlers was not done as there are no authorized dismantlers/ Recyclers of E-Waste in the State. Verification of one collection center was done and it was found to be complying.

W.r.t Action points (f) to (k) actions have been reported. Board reported that it has carried out inspection of informal sector along with Shilong Municipal Board in March 2020, two informal units were identified. A district level committees have been constituted for implementation of E-Waste Action Plan For action point (i) i.e. capacity building, Board in collaboration with PRO KaroSambhav has been continuously conducting awareness programme in various institutions across the state of Meghalaya. IEP Plan has also been developed.

CPCB's Observations on the report of Meghalaya SPCB: Form the report, it appears that Board has taken actions on all the action points of the action plan. The Board however need to gear-up it actions on verification of E_Waste Collection Centers and also to take necessary action against Informal units as per the rules.

- 17. Odisha State Pollution Control Board (OSPCB):**In the progress report submitted by SPCB Odisha, it has reported inspection of 06 dismantlers/recyclers and 01 E-Waste collection center. During inspection of 06 dismantling/ Recycling unit, 05 have been reported as complying, while status of compliance of 01 unit is not clear from the report. During verification of one e-waste collection center , it was found to be non-complying.

Progress w.r.t other action points of the action plan was not reported by Odisha Board.

CPCB's observations on the report submitted by SPCB, Odisha: The quarterly report has mentioned about inspection of dismantler , recycler &E_Waste collection center. However no progress has been reported w.r.t other points of the aaction plan. Odisha Board has to take actions w.r.t to all the action points of the action plan . Also Board needs to ensure that E-Waste should not be stored in the facilities of dismantlers/ Recyclers for more than 180days as per CPCB's guidelines

- 18. Punjab Pollution Control Board (PPCB):**In the submitted quarterly report, PPCB has reported actions for identification of non-EPRA Producers. PPCB has issued Public Notices wherein producers of EEE have been advised to take EPRA from CPCB. However, the market survey could not be done due to shortage of manpower. Board has also written to Excise & Taxation-cum-Coordinator (GST), Punjab for providing detailed of producers registered in the state of Punjab. As per the report, PPCB has inspected facilities of four(04) dismantlers/recyclers. Out of four units, two(02) units were reported to be complying, while two(02) are non-complying. For Action point (d), i.e verification

of system provided by producers for channelization of e-waste, no verification of collection centers have been reported in this quarter.

For strengthening e- waste management system in the state (Action point(f) to(k)), substantial actions have been reported. For checking informal trading, dismantling & recycling of E-Waste, PPCB has addressed to district administration for carrying out quarterly drives. The Board has requested Deptt. of Housing & Urban Development and Industries & Commerce to identify at least 10 cities where space or shed for e-waste dismantling and recycling shall have to be reserved. Preferably, the towns shall be selected on the basis of potential bulk consumers. Directorate of Environment and Climate Change, Punjab has prepared action plan for monitoring of waste management including E-waste in the State. State level as well district level committees have been constituted for monitoring status of implementation of action plan prepared by CPCB. For capacity building, each Regional Office of PPCB shall organize at least two awareness camps for Educational Institutions, Major Hospitals, Govt. Organizations, Large Scale Industrial Units etc. to make them aware about their responsibilities under the E-Waste Management Rules, 2016 for channelization of the such type of waste in an environmentally sound manner. Board issued public notices in the newspapers to apprise the stakeholders regarding existence of authorized facility in the State of Punjab and directed to channelize their e-waste through the authorized facilities. The stakeholders have also been apprised that unscientific / illegal disposal of e-waste to any unauthorized agency / person shall attract penal action under the provisions of the said Rules.

CPCB's observations of the report of PPCB: *From the report, it appears that PPCB has initiated actions on all the action points of the action plan. However verification of e-waste collection centers is a continuous activity to be carried out on regular basis in all the quarter. From the inspection reports of dismantlers/ Recyclers , it appears that they have a lot of unprocessed e-waste stored in their facility, PPCB to ensure that e-Waste should not be stored in the facility of dismantler/ Recyclers for more than 180 days as per CPCB guidelines.*

19. Puducherry Pollution Control Committee (PPCC): *As per the reports, actions have been taken for identification of non-EPRA producers, but no Non-EPRA Producers have been identified so far. As there are no authorized dismantlers/ Recyclers of E-Waste in the Puducherry, hence no inspections were done. PPCC has reported it went for verification of tow (02) E-Waste Collection centers as per details provided in the EPR Plan, however, there were no e-waste collection centers in the said location.*

Actions have been reported w.r.t Action Points (f) to (k). During checking informal trading dismantling & recycling of e-waste, one defaulter was identified and the unit was closed. PPCC has also authorized 3 collection centres in order to collect e-waste and dispose to authorized recyclers/dismantlers. Local bodies has also set up collection center for collecting domestic hazardous waste through which e-waste arising from the consumer will be collected. For action point (h) i.e Governance framework for monitoring compliance, nodal officers have been nominated in State, District and Municipality level vide Order no. 27862/ENVT/2019 dated 16.07.2019. PPCC also organized e-waste awareness programme for various government departments, NGOs and Industries in the UT of Puducherry. PPCC is continuously organising E-waste awareness programmes in schools.

CPCB's Observation on Report of PPCC: From the report it appears that PPCC has initiated actions on all the action points of the action plan. CPCB to take necessary action against Producers as identified by PPCC whose collection centers did not exist as per the EPR plan provided by them.

- 20. Rajasthan State Pollution Control Board (RSPCB):** A letter has been received from Rajasthan stating that it has not uploaded any progress report so far. Board has requested for formats for filling the report. No actions have been reported by Rajasthan SPCB.

CPCB's Observations on the letter of RSPCB: Seems Rajasthan Board has problem in uploading the quarterly board. In case of problem in uploading the information CPCB also provided template for submission of progress through email. However no actions/ progress has been reported. RSPCB is required to implement all the Action Points of the action plan in the state and submit its quarterly progress/ implementation reports to CPCB through E-waste Management Portal regularly

- 21. Tamil Nadu Pollution Control Board (TNPCB):** TNPCB submitted its report of 4th Quarter. As per the report the E waste inventorisation for the state of TN is being carried out by National Productivity Council and will be completed by September 2020. No actions have been taken for action point (b) i.e identification of Non-EPRA Producers. TNPCB has submitted report of inspection of dismantlers, recyclers & collection centers/Bulk consumers of E-Waste. Inspections were carried at the facilities of 25 Dismantlers, 02 Recyclers and 01 Refurbishers. Verification of some collection centers has also been done.

Progress status has been submitted w.r.t Action Points (f) to (k) of the action plan. It has been mentioned that activities for checking informal trading will commence after e-waste inventorization activity. For action point (g) i.e Facilitate collection and disposal of e waste, TNPCB has addressed the Industries Department and Housing and Urban Development Department, to encourage the establishment of recyclers / dismantlers for e-waste in the State of Tamil Nadu and to allocate land in the notified industrial area / park so as to ensure environmentally sound management of E-waste in the entire State. For Governance frame work for monitoring compliance, TNPCB has issued guidelines to all the District Collectors to prepare and include E-Waste Management subject in the District Environmental Plan and upload the same in District Administration web site. W.r.t awareness & IEC Plan, a number of activities have been carried out by TNPCB. Board vide letter dated 09.10.2019 has addressed the Director of School Education, Director of Collegiate Education, Director of Technical Education to issue circulars to all schools, colleges to create awareness to the students. TNPCB has granted Rs. 38,00,000/- (Rupees Thirty Eight Lakhs only) Rs. 1,00,000/- (Rupees one lakhs only) per District office for conducting the awareness programme to the School Teachers and other stake holders on E-Waste management Two meeting in 11 districts of TN have been carried out so far in this regard.

CPCB's observations on TNPCB Report: From the report it appears that Board has taken actions towards all the action points of the action plan. However while examining reports of dismantlers/ Recyclers it has been observed that the availability of area with these recycling/ dismantling unit is very less in comparison to authorized capacity allocated to them TNPCB to reassess the

allocated capacity to these dismantlers/ Recyclers on the basis of availability of area with them as per CPCB's guidelines.

- 22. Telangana State Pollution Control Board (TSPCB):**As per the submitted by TSPCB, actions have been taken for action point (b) i.e identification of non-EPRA Producers. Board has reported that it has issued public notice and is also coordinating with Commercial Tax department for identification of Non-EPRA Producers in the State. Facilities of 09 Dismantler/ Recyclers have been inspected in the quarter and all were found to be complying. Verification of E_Waste collection centers have not been reported in this quarter.

For strengthening of E-Waste Management Sytem, i.e. action point (f) to (k), actions have been taken by the Board . For checking informal trading , dismantling & recycling of e-waste, TSPCB has written to District collectors for checking the same. Government of Telangana has introduced E-Waste Management Policy, 2017 for incentives on collections & setting of dismantling/ recycling units. Awareness on e-waste management are given to district officers during review meetings at district collectorate. Under IEC Plan, a seminar on E-waste management was conducted on 27.02.2020 at FTCCI, Hyderabad.

CPCB's observations on the report submitted by TSPCB: Form the report it appears that actions have been initiated on all the action points of the action plan. However, TSPCB is required to carry out verification of E-waste collection centers as a continuous activity.

- 23. Tripura State Pollution Control Board (Tripura SPCB):**TSPCB in its report has submitted that Inventory of e-waste has not been carried out, however Board is regularly carrying out inventory of bulk consumers in the state. Board has reported that there are no producers of EEE in the state. Also the action points (c) & (e) are not applicable as there are no authorized dismantlers/ Recyclers of E-Waste in the State. Regarding action point (d) i.e verification of system provided by producers for collection and channelization of e-waste, Board has verified collection centers of four (04) Producers and they all were found to be complying.

For checking informal trading, dismantling & recycling of E-waste Board along with district administration has carried out quarterly drives, however no such activity has been TSPCB has facilitated in setting up of an E-Waste collection Center in the State. W.r.t Action Point(h) both state level as well national level Committees have been constituted to monitor compliance of the rules. An awareness prgramme was organized by Ministry of Electronic & Information Technology and State itself also carried out awareness programme. IEC Plan has been framed.

CPCB's observations on Tripura SPCB Report: Tripura SPCB has initiated actions for implementation of the Action Plan. It needs to gear-up its activities. In the absence of authorized dismantler/recyclers in the state, special efforts are to be done to ensure that there is no informal trading, dismantling, recycling of the e-waste in the state.

- 24. Uttar Pradesh Pollution Control Board (UPPCB):**) As per the report actions have been initiated for identification of non-EPRA Producers, however no non-EPRA producer has been identified so far. For action point (c) & (e), facilities of four dismantlers/ Recyclers were inspected. Out of four units three units were reported to be non-complying on adequacy of available area, while one unit has

been found to be closed. Board also verified one collection center as per EPR Plan submitted by Producer, however the same was found to be non-complying. Actions have also been reported for strengthening of e-waste management system i.e action points (f) to (k), however no substantial details on the same are not provided in the report.

CPCB's observations on the report submitted by UPPCB: UPPCB to gear up its action towards all the action points of the action plan. Also to increase the number of inspections of dismantlers, Recyclers, e-Waste collection centers in the State. UPPCB to provide details of non-complying collection center for action by CPCB.

25. West Bengal Pollution Control Board (WBPCB): In the 4th Quarter report, WBPCB has submitted action taken w.r.t action point (d) i.e verification of systems provided by producers for collection and channelization of e-waste. WBPCB made verification at 32 collection centers for verifying EPR Compliance. Out of 32 collection centers, 10 Collection centers were found to be non-complying, 06 complying, 09 closed and in 07 collection centers, the concerned persons were not found at the time of verification. Further w.r.t action points (c) & (e), facilities of one dismantler/ Recycler were inspected and the same was although found to be complying, but the area available was not at par with allocated capacity as per CPCB's guidelines.

CPCB's observations on WBPCB Report: WBPCB has done work on verification of system provided by producers for channelization of E-Waste and has also inspected facilities of one dismantler/ recycler. However WBPCB is required to work on all the action points of the Action Plan like actions are to be taken for identification of non-EPRA Producers. Action points (f) to (k) meant for strengthening of e-waste management system also needs to be done by WBPCB. WBPCB also to reassess the capacity of dismantler/ Recycler in accordance with its available area as per CPCB's guidelines.

4.0 COMMENTS of the CPCB:

4.1 General Comments:

- i. Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT
- ii. Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report
- iii. Four(04) states/UTs namely Arunachal Pradesh, Andoman & Nicobar, Sikkim, & Uttarakhand have not submitted their progress reports even for single time.
- iv. Some of the SPCBs/PCCs have informed that manpower constrained and COVID Crisis for delay in progress and submission of progress

reports

- v. During Verification of system provided by Producers for collection & channelization of E-Waste, it has been observed that in many cases the collection centres are not traceable, not found at locations mentioned in the EPR Plans or found to be closed. Many SPCBs/PCCs has complained regarding this and has asked CPCB to take action against the Producers having such collection centres.
- vi. During Inspections of dismantlers/Recyclers in many cases it has been found that the area available with these dismantlers/ Recyclers are not at par with the authorized capacity allocated to them as per CPCB's guidelines
- vii. Some of the reports are not clear on the compliance status of the inspected units.

4.2 State/UT Specific Comments:

S.No.	Name of the SPCBs/PCCs	Specific Comments
1.	Andhra Pradesh Pollution Control Board (APPCB)	
2.	Bihar State Pollution Control Board (BSPCB)	
3.	Chandigarh Pollution Control Committee (CPCC)	
4.	Chhattisgarh Environment Conservation Board (CECB)	
5.	Delhi Pollution Control Committee (DPCC)	
6.	Gujarat Pollution Control Board (GPCB)	
7.	Haryana State Pollution Control Board (HSPCB)	
8.	Himachal Pradesh State Pollution Control Board (HPSPCB)	
9.	Jammu & Kashmir Pollution Control Board (J & K PCB)	
10.	Jharkhand State Pollution Control Board (JSPCB)	
11.	Kerala State Pollution Control Board (Kerala SPCB)	
12.	Madhya Pradesh Pollution Control Board (MPPCB)	
13.	Maharashtra Pollution Control Board (MPCB)	
14.	Manipur State Pollution Control Board (Manipur SPCB)	
15.	Mizoram State Pollution Control Board (Mizoram SPCB)	
16.	Meghalaya State Pollution Control Board (Meghalaya SPCB)	
17.	Odisha State Pollution Control Board (OSPCB)	
18.	Punjab Pollution Control Board (PPCB)	
19.	Puducherry Pollution Control Committee (PPCC)	

S.No.	Name of the SPCBs/PCCs	Specific Comments
20.	Rajasthan State Pollution Control Board (RSPCB)	
21.	Tamil Nadu Pollution Control Board (TNPCB)	
22.	Telangana State Pollution Control Board (TSPCB)	
23.	Tripura State Pollution Control Board (Tripura SPCB)	
24.	Uttar Pradesh Pollution Control Board (UPPCB)	
25.	West Bengal Pollution Control Board (WBPCB)	

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Annexure V

Annexure-8

(Supplementary Report)

REVIEW AND ACTION TAKEN REPORT
ON
STATUS OF IMPLEMENTATION OF ACTION PLAN FOR ENFORCEMENT OF
E-WASTE (MANAGEMENT) RULES, 2016 AND AMENDMENTS THEREOF
(4th Quarter, 2019-20)

IN COMPLIANCE WITH TO THE HON'BLE NGT PRINCIPAL BENCH, NEW DELHI ORDER
DATED 02.09. 2019 IN THE MATTER OF O.A No. 512 of 2018
(Sh. SHAILESH SINGH VS. GOVERNMENT OF U.P & OTHERS)

BY
CENTRAL POLLUTION CONTROL BOARD
JULY 2020

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Summary of the Review & Action taken Report and Actions to be taken:

1. Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT
2. Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report
3. Four (04) states/UTs namely Arunachal Pradesh, Andoman&Nicobar ,Sikkin, & Uttarakhand have not submitted their progress reports even for single time.
4. Some of the SPCBs/PCCs have informed that manpower constrained and COVID Crisis for delay in progress and submission of progress reports
5. During Verification of system provided by Producers for collection & channelization of E-Waste, it has been observed that in many cases the collection centres are not traceable, not found at locations mentioned in the EPR Plans or found to be closed. Many SPCBs/PCCs has complained regarding this and has asked CPCB to take action against the Producers having such collection centres.
6. During Inspections of dismantlers/Recyclers in many cases it has been found that the area available with these dismantlers/ Recyclers are not at par with the authorized capacity allocated to them as per CPCB's guidelines
7. Some of the reports are not clear on the compliance status of the inspected units.
8. Some of the SPCBs/PCCs are still facing issues in uploading their Quarterly review portal and therefore have submitted their Reports through e-mail

Actions to be Taken:

1. CPCB to take again against EPRA Producers those have submitted false information regarding their collection centres in their EPR Plan while seeking EPR Authorization.
2. A hands on training was proposed by CPCB on using software based E-Waste Management Review Portal. However the same got postponed due to COVID Lockdown. It is proposed to conduct training in the last week of July 2020.
3. SPCBs/PCCs to reassess the capacity of dismantlers/ Recyclers in their

states/UTs in accordance with the area criteria mentioned in CPCB's guidelines

4. SPCBs/PCCs to adhere to the timeline for uploading the report on the portal
5. SPCBs/PCCs to regularly carry out continuous activities of the action plan and to complete the activity other than the continuous in the time line of the action plan.
6. SPCBs/PCCs to submit report with clear observations and recommendations
7. SPCBs/PCCs to strengthen the e-waste management cell in their respective State/UT.

1.0 BACKGROUND:

In compliance with the Hon'ble NGT order dated 02.09.2019, CPCB submitted review report w.r.t status of implementation of action plan in their respective states/UTs during 2nd & 3rd Quarter of the FY 2019-20. Report was submitted on 11.02.2020. The matter was earlier to be heard on 12.02.2020; however the same was postponed to April 7, 2020. Due to COVID lockdown the matter was again postponed for hearing on 17.07.2020.

Present report in a supplementary report to review report submitted on 11.02.2020 as in the said report CPCB review progress done during 2nd and 3rd quarter. Present report is a review of the progress made in the 4th Quarter.

2.0 COMPLIANCE of HON'BLE NGT ORDER dated 02-09-2019 for the REVIEW and ACTION TAKEN REPORT

2.1 Order of Hon'ble NGT dated 02-09-2019

In the matter of OA No. 512 of 2018 (Shailesh Singh Vs. State of Uttar Pradesh & Ors.) the Hon'ble NGT, Principal Bench, New Delhi, vide its order dated 02-09-2019 at para no (9) directed the following:

"Since the software is to be operationalized and implementation of the action plan is to be further observed, it will be appropriate that the next review and action taken report is placed before this Tribunal by 31.01.2020. The CPCB may workout mechanism for recovering compensation for delay in compliance as well as the violations"

2.2 Actions taken in compliance with Hon'ble NGT orders dated 02-09-2019 in the matter of OA No. 512 of 2018

- Actions taken by CPCB in compliance with Hon'ble NGT order dated 02-09-2019 have already been conveyed in the review report submitted on 11.02.2020.
- Subsequently CPCB proposed review meeting & training programme with SPCBs/PCCs on 20.03.2020, 23.03.2020 & 26.03.2020. However the same got cancelled due to COVID-19 lockdown.
- CPCB convened a review meeting on June 17 through video conference to review the progress made by SPCBs/PCCs in implementation of action plan during 4th Quarter of the FY 2019-20.
- CPCB has prepared a review report based on 4th Quarter reports received from Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT
- Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD & DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted

their 4th quarter report

3.0 STATE POLLUTION CONTROL BOARD/POLLUTION CONTROL COMMITTEE WISE REVIEW REPORT for 4th Quarter (FY 2019-20):

Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT both through Review Portal & E-mail. However, Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report. State wise reports on status of implementation of the action plan are as follows:

- 1. Andhra Pradesh Pollution Control Board (APPCB):** In the reports, actions have been reported for identification of non-EPRA Producers in the State, however, no such producer has been identified so far. For action points (c) & (d) i.e. Verification of quantity of e-waste collected by producers and facilities available with dismantlers/ Recyclers, Board inspected facilities of three (03) dismantlers/ Recyclers and all were reported to be complying. For action point (d), Board team went for verification of one collection center, however the no e-waste collection center was found at the given location.

W.r.t action points (f) to (k) on strengthening of e-waste management system, Board has reported that actions have been taken, however details on same are not provided in the report.

CPCB's observations on the report of APSPCB: From the report it appears that Board has initiated actions for implementation of the action plan, however the same needs to be geared up. The number of inspection to be carried out in a quarter is required to be increased. Further w.r.t action points (f) to (k) details on actions taken are also to be included in the report.

- 2. Bihar State Pollution Control Board (BSPCB):**As per the report, the actions on identification on non-EPRA Producers are yet to be initiated in the State. . As of now, action points (c) & (e) are not applicable to BSPCB as there are no authorized dismantlers and recyclers in the state of Bihar. Board has verified eight (08) collection centers, out of which five (05) centers were found to be operational and complying, while three (03) collection centers could not be traced at the locations provided in the action plan.

For strengthening of e-waste management system i.e action points (f) to (k), district level monitoring has been constituted under the chairmanship of district collector to monitor implementation of the action plan. Urban Development & Housing Govt. of Bihar has been asked to issue EoI for setting up of recycling units for E-Waste .Public Notice have been issued to sensitize bulk consumer.

CPCB's observations on the report of BSPCB: Bihar Board to initiate actions for identification of Non-EPRA Producers, Needs to gear up its drives for checking informal trading, dismantling & recycling of the e-waste in the state.

Bihar Board also to facilitate in setting up of authorized e-waste recyclers/ dismantler in the state. CPCB to take action against producers whose collection centers could not be traced at locations informed in EPR Plan.

3. **Chandigarh Pollution Control Committee (CPCC):** Chandigarh Pollution Control Committee (CPCC) : In the report submitted by CPCC, it has reported on actions for identification of Non-EPRA producers, however no non-EPRA producer has been identified so far. Action Points (c) & (e) are not applicable to CPCC as there are no authorized dismantlers and recyclers in the UT of Chandigarh. CPCC has mentioned that it has done verification of producers in the 3rd quarter and no verification has been done in the present quarter.

W.r.t activities related to strengthening of e-waste management. action points (f) to (k), CPCC has mentioned that at present there is no legal/illegal trading, dismantling and recycling of e-waste in Chandigarh. CPCC mentioned that setting up of recycling facility is not feasible in case of Chandigarh because of high cost of land. A state level committee has been constituted in the matter of OA 606/2018 and the same committee will also monitor progress in e-waste management action plan. Regarding capacity building and IEC Plan, CPCC has mentioned that workshops have been conducted and IEC Plan has also been firmed up, however details on the same are not included in the report.

CPCB's Observations of the report of CPCC : CPCC needs to gear-up actions towards implementation of the action plan in Chandigarh. Verification of Producers facilities for collection & channelization of e-waste is continuous activity to be carried out on regular basis in all the quarters. CPCC also to provide details of actions reported in action points (f) to (k).

4. **Chhattisgarh Environment Conservation Board (CECB):** The 4th Quarter Report submitted by CECB reveals it has taken actions on action point (b) i.e identification of Non-EPRA producers, however no non-EPRA producer has been identified. For action points (c) & (d), CECB has inspected facilities of two(02) Dismantlers/ Recyclers in the State and both were reported to be complying. W.r.t Action point (e), verification of one (01) collection center was done. The said collection center was associated with 5 EPRA Producers and was found to be complying.

W.r.t activities listed in action point (f) to (k), no actions have been taken so far, however a timeline of 30.11.2020 has been given for completion of these activities. It has been mentioned that actions could not be taken up/ delayed due to prevailing COVID conditions

CPCB's observations on CECB Report: CECB is required to gear-up its actions w.r.t to all the action points of the action plan. The time line of 30.11.2020 is too far and needs to be reduced and the action are required to be taken-up on immediate basis. CECB also to increase number of verifications of collection centers done in a given quarter as only one collection center was verified in 4th quarter.

5. **Delhi Pollution Control Committee (DPCC):** The 4th Quarter Progress report submitted by DPCC indicates its actions on verification of systems provided by producers for collection and Channelization of e-waste. DPCC inspected 9 E-waste Collection centers associated with 56 producers. DPCC provided details of

the violating producers vide its letter dated 17.6.2020 for action against these producers. As per the progress report, no actions has been taken w.r.t action point (b) of the action plan i.e. Identification of Producers those have not taken EPRA so far. As there are no e-waste recycling units in Delhi, hence no inspections were made.

Actions have been taken for strengthening E-Waste Management System i.e. action points (f) to (k) of the action plan. In its 4th Quarter report, DPCC submitted that w.r.t action point (f) i.e checking informal trading of E-Waste, directions u/s 5 of EPA have been issued on 28.05.2019 to all the local bodies/ DDA regarding stoppage of illegal activity of informal trading, dismantling and recycling of e-waste in their respective areas of jurisdiction. Further looking at the concentration of illegal e-waste handling units in Trans Yamuna area, 9 teams have been constituted specifically for trans-Yamuna area of Delhi under District Administration. Said teams headed by respective SDMs have inspected 130 premises and 31 premises which were found to be storing/handling of E-waste have been closed effectively and Environmental Compensation (EC) was imposed. 14 people have deposited the requisite EC and undertook to close down the illegal activities and so the closure directions have been revoked. For implementation of action point (h) to (k) a District Plan Committees has been formed under the Chairmanship of concerned District Magistrate comprising of officials from different organisations. An Action Plan has also been prepared by the Department of Environment, GNCTD in this regard.

CPCB's observations on DPCC Report: DPCCs to take continuous actions for identification of Non-EPRA Producers in Delhi. DPCC needs to gear-up its action towards implementation of action plan of GNCTD w.r.t action point (f) to (k). DPCC carried out verification of 9 collection centers associated with 56 EPRA producer and found them as violators. CPCB will be taking action against these violating EPRA Producers.

6. **Gujarat Pollution Control Board (GPCB):** In the 4th quarter report submitted by GPCB, it has mentioned that it has carried out E-Waste Inventorization through GEMI. The report submitted by GEMI is under review/scrutiny and will be submitted to CPCB shortly. W.r.t Action point (b), Board has published Public notice in newspaper asking Producers of EEE under rules to take EPRA from CPCB. GPCB has inspected facilities of all 16 recyclers/dismantlers authorized by it during 2nd & 3rd Quarter only, hence no inspections were done in the 4th quarter. Similarly for action point (d) GPCB has submitted that it has carried out verification of all 40 EPRA Producers in the state of Gujarat and its report was conveyed to CPCB.

w.r.t Action points (f) to (k) of the Action plan, GPCB has submitted that a district level Environment Management committee has been constituted for enforcement of E-Waste(M) Rules. Actions for checking informal trading of e-waste have not been reported. GPCB has carried out 27 district wise awareness programme on e-waste in the State and has also written to FICCI and industrial associations to conduct training programmes/ workshops on e-waste awareness. Board is in contact with GIL for channelization of e-waste from Government sector to authorized dismantler/recycler.

CPCB's observations on report submitted by GPCB: Gujarat Board has taken actions w.r.t most of the action points of the action pan. As GPCB has stated that it has carried out inspections of all 16 authorized dismantlers/ Recylers in the state during 2nd & 3rd quarter , hence no inspections were made in

the 4th quarter. As this action point is a continuous activity, GPCB to ensure that the same is to be carried out in all the quarter. In case all the dismantlers/recyclers were inspected in 2nd and 3rd Quarter, some random re-inspections could be done in 4th quarter. The same approach is to be followed in case of verification of collection centers also. It has been observed that GPCB has verified collection centers of 40 Producers located in Gujarat only. The collection centers of producers are on PAN India basis, hence the producers who are not located in Gujarat also have their collection centers in the state of Gujarat and the same is to be verified as per EPR Plan submitted by the EPR Authorized Producers.

W.r.t activities related to strengthening of E-Waste Management System, GPCB need to gear-up in terms of checking informal trading of E-Waste, IEC Plans, etc. Board also to convey compliance status in inspection reports.

7. **Haryana State Pollution Control Board (HSPCB):** As per the submitted report, the activity of E-Waste inventORIZATION has not been carried out so far. It is proposed to outsource the said activity. For identification of Non-EPRA Producers, Board has issued public notices in the newspapers, but no such producers have been identified so far. For action Point (c) & (e), all the E-waste recyclers and dismantlers in the State were inspected by the Board and report. In the state there are 37 Nos. of Dismantlers, recyclers for collection and disposal of e-waste, out of which 23 Nos. of units are in operation and 14 units are lying closed and show cause notice under E-waste rules were issued by Regional Officer in view of non-compliance of units. For action point (d) i.e. Verification of system provided by Producers for collection & channelization of e-waste, Board has carried out verification of 11 E-Waste collection centers, and all were reported to be complying.

Actions have been taken by Board for strengthening e-Waste Management System in the State i.e action points (f) to (k). Board has reported that so far activities related to informal trading, dismantling and recycling of e-waste have not been reported/ observed in the state. W.r.t Action point(g) Board state that it has already 37 dismantlers/Recyclers of e-waste in their state. However the Haryana State Electronics Development Cooperation Ltd.(HARTRON) has been requested by Board to formulate mechanism for collection and for incentivizing for setting up of recycling facilities. The state level and district level committees have been constituted by Government of Haryana (Environment Department) to monitor compliance. No awareness programmes have been reported. Further, HSPCB formulated a draft E-Waste Management Policy and sent to State Government for approval and as per the direction of government a meeting was convened by Board with various stakeholder departments for seeking comments on the draft policy. Now, further action will be initiated after finalization of the draft policy.

CPCB's Observations of the report of HSPCB: As per the report, Board has initiated actions on all the action points of the action plan. Board needs to gear-up action w.r.t action point (i) i.e. capacity building and conduct awareness programmes in the State.

8. **Himachal Pradesh State Pollution Control Board (HPSPCB):** In the 4th quarter report HPSPCB taken actions w.r.t action point (b) i.e. identification of Non-EPRA Producers, however no non-EPRA has been identified so far. In action points(c) & (e), Board has inspected facilities one authorized dismantler and the same was found to be complying. w.r.t. action point (d), Board has

mentioned that it has inspected facilities of 7 EPRA Producers situated in the state of HP, however none of them have their collection centers in HP.

W.r.t action point (f) i.e. checking of informal trading, dismantling & recycling of E-Waste, Board has mentioned that it has carried out inspections, however further details on the same are not provided in the report. For action point (g), Board has issued public notice to bulk consumers to handover their e-waste only to registered dismantlers/ Recyclers. W.r.t action point (h) i.e Governance framework for monitoring compliance, Government of Himachal has constituted both State level as well as district level committee to monitor enforcement of E-waste rules. Board has also mentioned that it has conducted workshops with ULBs but details on the same are not provided in the report. Board also reported that its IEC plan is under preparation by DoST, HP

CPCB's Observations on report of HPSPCB: *As per the report, HPSPCB has initiated actions on most of the action points of the action plan. HPSPCB has so far inspected facilities of producers those are located in Himachal Pradesh only. As all the EPRA producers have their collection centers on PAN India basis, hence collection centers of other EPRA producers are also to be verified on continuous basis. For many action points, board has reported that it has taken actions but its further details are not provided in the report.*

9. **Jammu & Kashmir Pollution Control Board (J & K PCB):**As per the report, J&K PCB have taken action such as issuance of public notice, market survey, coordination with State GST for identification of Non EPRA Producers in the state. However no Non-EPRA producer has been identified so far. Inspection of one dismantler/ Recycler was done in the quarter & the same was reported to be complying. Further Board also verified two e-waste collection centers and no collection centers were found in the address provided in the EPR Plan. For checking informal trading, dismantling & recycling of e-waste, Board has issued notice to 22 scrap dealers. Further Board has issued e-waste awareness pamphlets and also conducted two workshops.

CPCB's observations of the report of J&K PCB: *J&K Board to increase the number of inspections of dismantlers, recyclers & e-waste collection centers. Nodal officers/ Committees are to be constituted at district & State level to monitor compliance of the action plan. Also Board needs to gear up on activities related to capacity building and IEC Plan. CPCB to take action against Producers whose collection centers were not found as designated addresses.*

10. **Jharkhand State Pollution Control Board (JSPCB):** *In the report, JSPCB has reported on actions for identification of non-EPRA Producers in the state. As per the report there are no producers of EEE in the State of Jharkhand. Board has verified 88 e-waste collection centers and out of these 66 were found either non traceable, closed or no collection center exists in the given address. W.r.t Action point(c) and (e), facilities of 2 dismantlers/recyclers were visited. One unit was found to be complying, while other was not complying. For checking informal trading, dismantling & recycling of E-Waste, Board has directed all its RO to coordinate with district administration for checking drives. A state level committee has been constituted and a district level committee is proposed to monitor progress. Board has also reported awareness programmes & IEC Plans, but their details are not provided in the report.*

CPCB's observations of the report of JSPCB: *JSPCB to take action against recycler M/s Simran Infotech, Dhanbad and it is reported of not holding valid*

Authorization. JSPCB may submit a summary list of all the collection centers verified and also to convey status of Board needs to gear-up on activities related to strengthening of E-Waste Management in the state i.e Action points (f) to (k).

- 11. Kerala State Pollution Control Board (Kerala SPCB):** As per the reports actions have been taken for identification of Non-EPRA Producers. KSPCB has selected CSIR-NIIST, Thiruvananthapuram for activities related to identification of non-EPRA Producers. As of now, action points (c) & (e) are not applicable to Kerala SPCB as there are no authorised dismantlers and recyclers in the state of Kerala. Kerala SPCB Board has not carried any action for the Action Point (d) during 2nd, 3rd & 4th Quarter.

The DLMC constituted as per OA 606/2018, has been entrusted to overlook the matter on E-waste Rule implementation. Board has taken actions for checking informal trading of E-Waste. From the informal sector, 185 tonne of e-waste has been disposed to registered recyclers by Eco Friendly Solutions, Erattupetta, Kottayam during this fourth quarter. Also about 44 tons of e-waste has been transferred by clean kerala company to authorized recycler during this quarter. Authorized dismantling and recycling facility are to be provided in the State. For action point (g) i.e. Facilitate collection and disposal of e waste, a project proposal for e-waste dismantling unit has been submitted by Eco Friendly Solutions, Erattupetta, Kottayam before the state government for consideration for land allotment. With regard to action point (h) i.e. Governance frame work for monitoring compliance, DLMC was constituted as per OA 606/2018, has been entrusted to overlook the matter on E-waste Rule implementation. Regarding Action Point (i) actions have been initiated and awareness programme on the responsible handling of E-waste have been conducted at the level of Secretaries. No action has been initiated for Action Point (j).

CPCB's observations on Kerala SPCB Report: Kerala SPCB has to regularly carry out actions for the Action Point (d) and has to initiate actions for the Action Point (j).

- 12. Madhya Pradesh Pollution Control Board (MPPCB):** In the 4th quarter report, MPPCB has submitted inspection reports of two(02) dismantlers/Recyclers of e-waste in the state and both were found to be complying. Progress with respect to other action points of the action plan has not been submitted.

CPCB's observations on MPPCB Report: MPPCB has submitted progress only w.r.t action points (c) & (e) of the action plan. MPPCB to submit progress status w.r.t to all the action points of the action plan i.e identification of non-EPRA Producers, varication of e-waste collection centers located in the state of MP and also to carry out activities listed for strengthening of E-waste management in the state i.e action points (f) to (k) of the action plan.

- 13. Maharashtra Pollution Control Board(MPCB):** In its quarterly report, MPCB has reported on action point (b) i.e identification of non-EPRA producers, however no non-EPRA has been identified so far. For action point (c) & (e), MPCB has carried out inspection of four(04) dismantlers/ Recyclers and all were found to be complying. W.r.t action point(d), one e-waste collection center was verified and was found to be complying

W.r.t action points (f) to (k) i.e. Strengthening of e-waste management system in the State, MPCB has informed on constitution of special task force at district

level for waste management including e-waste. MPCB also informed on setting up of some E-waste collection centers by Urban Local Bodies(ULBs). MPCB has also informed on 5 workshops carried in the state at divisional level. Some awareness events on e-waste have also been reported. MPCB has also given show cause notice to 35 dismantlers/ recyclers who have violated the space criteria as per CPCB's guidelines.

CPCB's observations on MPCB Report: Action is required from MPCB for verification of systems provided by producers for collection and channelization of e-waste. In this quarter, Board has verified one collection center only and the same needs to be increased to at least 25% of all collection centers in the state in a given quarter. Actions are required to be initiated for checking informal trading of e-waste. Also IEC plan needs to be firmed up. MPCB to share status report w.r.t Show cause Notices issued to 35 dismantlers/ recyclers those were found to be violating space criteria.

- 14. Manipur State Pollution Control Board (Manipur SPCB):**Manipur Board has reported of actions for identifying non-EPRA producers in the state, however no such producer has been identified so far. Action points (c) & (d) i.e. Verification of quantity of e-waste collected by producers and facilities available with dismantlers/ Recyclers, are not applicable as there are no authorized dismantlers/ Recyclers of e-waste in the state. For action point (d), Board has verified one collection center and it was reported to be complying. W.r.t action points (f) to (k) on strengthening of e-waste management system, Board has reported that actions have been taken, however details on same are not provided in the report.

CPCB's Observations on the report of Manipur SPCB: As per the report, actions have been initiated towards implementation of the action plan. However all the action points needs to be geared –up. Board needs to increase the number of inspections done in a given quarter. Also In the absence of authorized dismantler/recyclers in the state, special efforts are to be done to ensure that there is no informal trading, dismantling, and recycling of the e-waste in the state. Board also to provide details w.r.t action points (f) to (k)

- 15. Mizoram State Pollution Control Board (Mizoram SPCB):**In the submitted report, MPCB has mentioned that Inventory of e-Waste could not be carried out due to shortage of funds. However it has carried out inventory of bulk consumers in the Aizawal district only. No actions have been reported for identification of the Non-EPRA producers. As there are no authorized dismantlers/ recyclers of e-waste in the state, hence action points (c) & (e) are not applicable. Verification of collection centers has not been carried out in this quarter.

For checking informal trading dismantling and recycling of e-waste, Board has requested state government for appointment of the nodal department in the said context. A collection center has been setup in the state through a PRO . Further ULBs are also in process of setting collection centers. Few awareness workshops have been carried out by the Board, however IEC Plan has not been firmed up so far.

CPCB's observation on the report of MPCB: Though Mizoram Board has initiated some actions w.r.t implementation of the action plan. However no

substantiate work has been reported. MPCB needs to gear-up on all the action points of the action plan.

- 16. Meghalaya State Pollution Control Board (Meghalaya SPCB):** In the quarterly progress report, Board has reported that it has invited EOI for inventory of E-Waste in the state. For action point (b), actions have been initiated, however, no Non –EPRA Producers have been identified so far. Inspections of Recyclers/ Dismantlers was not done as there are no authorized dismantlers/ Recyclers of E-Waste in the State. Verification of one collection center was done and it was found to be complying. W.r.t Action points (f) to (k) actions have been reported. Board reported that it has carried out inspection of informal sector along with Shilong Municipal Board in March 2020, two informal units were identified. A district level committees have been constituted for implementation of E-Waste Action Plan For action point (i) i.e. capacity building, Board in collaboration with PRO Karo Sambhav has been continuously conducting awareness programme in various institutions across the state of Meghalaya. IEP Plan has also been developed.

CPCB's Observations on the report of Meghalaya SPCB: *Form the report, it appears that Board has taken actions on all the action points of the action plan. The Board however need to gear-up it actions on verification of E_Waste Collection Centers and also to take necessary action against Informal units as per the rules.*

- 17. Odisha State Pollution Control Board (OSPCB):** In the progress report submitted by SPCB Odisha, it has reported inspection of 06 dismantlers/recyclers and 01 E-Waste collection center. During inspection of 06 dismantling/ Recycling unit, 05 have been reported as complying, while status of compliance of 01 unit is not clear from the report. During verification of one e-waste collection center, it was found to be non-complying. Progress w.r.t other action points of the action plan was not reported by Odisha Board.

CPCB's observations on the report submitted by SPCB, Odisha: *The quarterly report has mentioned about inspection of dismantler, recycler & E_Waste collection center. However no progress has been reported w.r.t other points of the aaction plan. Odisha Board has to take actions w.r.t to all the action points of the action plan. Also Board needs to ensure that E-Waste should not be stored in the facilities of dismantlers/ Recyclers for more than 180days as per CPCB's guidelines*

- 18. Punjab Pollution Control Board (PPCB):** In the submitted quarterly report, PPCB has reported actions for identification of non-EPRA Producers. PPCB has issued Public Notices wherein producers of EEE have been advised to take EPRA from CPCB. However, the market survey could not be done due to shortage of manpower. Board has also written to Excise & Taxation-cum-Coordinator (GST), Punjab for prviding detailed of producers registered in the state of Punjab. As per the report, PPCB has inspected facilities of four(04) dismantlers/recyclers. Out of four units, two(02) units were reported to be complying, while two(02) are non-complying. For Action point (d), i.e verification of system provided by producers for channelization of e-waste, no verification of collection centers have been reported in this quarter.

For strengthening e- waste management system in the state (Action point(f) to(k)), substantial actions have been reported. For checking informal trading, dismantling & recycling of E-Waste, PPCB has addressed to district administration for carrying out quarterly drives. The Board has requested Deptt. of Housing & Urban Development and Industries & Commerce to identify at least 10 cities where space or shed for e-waste dismantling and recycling shall have to be reserved. Preferably, the towns shall be selected on the basis of potential bulk consumers. Directorate of Environment and Climate Change, Punjab has prepared action plan for monitoring of waste management including E-waste in the State. State level as well district level committees have been constituted for monitoring status of implementation of action plan prepared by CPCB. For capacity building, each Regional Office of PPCB shall organize at least two awareness camps for Educational Institutions, Major Hospitals, Govt. Organizations, Large Scale Industrial Units etc. to make them aware about their responsibilities under the E-Waste Management Rules, 2016 for channelization of the such type of waste in an environmentally sound manner. Board issued public notices in the newspapers to apprise the stakeholders regarding existence of authorized facility in the State of Punjab and directed to channelize their e-waste through the authorized facilities. The stakeholders have also been apprised that unscientific / illegal disposal of e-waste to any unauthorized agency / person shall attract penal action under the provisions of the said Rules.

CPCB's observations of the report of PPCB: *From the report, it appears that PPCB has initiated actions on all the action points of the action plan. However verification of e-waste collection centers is a continuous activity to be carried out on regular basis in all the quarter. From the inspection reports of dismantlers/ Recyclers , it appears that they have a lot of unprocessed e-waste stored in their facility, PPCB to ensure that e-Waste should not be stored in the facility of dismantler/ Recyclers for more than 180 days as per CPCB guidelines.*

- 19. Puducherry Pollution Control Committee (PPCC):** *As per the reports, actions have been taken for identification of non-EPRA producers, but no Non-EPRA Producers have been identified so far. As there are no authorized dismantlers/ Recyclers of E-Waste in the Puducherry, hence no inspections were done. PPCC has reported it went for verification of tow (02) E-Waste Collection centers as per details provided in the EPR Plan, however, there were no e-waste collection centers in the said location.*

Actions have been reported w.r.t Action Points (f) to (k). During checking informal trading dismantling & recycling of e-waste, one defaulter was identified and the unit was closed. PPCC has also authorized 3 collection centres in order to collect e-waste and dispose to authorized recyclers/dismantlers. Local bodies has also set up collection center for collecting domestic hazardous waste through which e-waste arising from the consumer will be collected. For action point (h) i.e Governance framework for monitoring compliance, nodal officers have been nominated in State, District and Municipality level vide Order no. 27862/ENVT/2019 dated 16.07.2019. PPCC also organized e-waste awareness programme for various government departments, NGOs and Industries in the UT of Puducherry. PPCC is continuously organising E-waste awareness programmes in schools.

CPCB's Observation on Report of PPCC: *From the report it appears that PCCC has initiated actions on all the action points of the action plan. CPCB to*

take necessary action against Producers as identified by PPCC whose collection centers did not exist as per the EPR plan provided by them.

- 20. Rajasthan State Pollution Control Board (RSPCB):** A letter has been received from Rajasthan stating that it has not uploaded any progress report so far. Board has requested for formats for filling the report. No actions have been reported by Rajasthan SPCB.

CPCB's Observations on the letter of RSPCB: Seems Rajasthan Board has problem in uploading the quarterly board. In case of problem in uploading the information CPCB also provided template for submission of progress through email. However no actions/ progress has been reported. RSPCB is required to implement all the Action Points of the action plan in the state and submit its quarterly progress/ implementation reports to CPCB through E-waste Management Portal regularly

- 21. Tamil Nadu Pollution Control Board (TNPCB):** TNPCB submitted its report of 4th Quarter. As per the report the E waste inventorisation for the state of TN is being carried out by National Productivity Council and will be completed by September 2020. No actions have been taken for action point (b) i.e identification of Non-EPRA Producers. TNPCB has submitted report of inspection of dismantlers, recyclers & collection centers/Bulk consumers of E-Waste. Inspections were carried at the facilities of 25 Dismantlers, 02 Recyclers and 01 Refurbishers. Verification of some collection centers has also been done.

Progress status has been submitted w.r.t Action Points (f) to (k) of the action plan. It has been mentioned that activities for checking informal trading will commence after e-waste inventorization activity. For action point (g) i.e Facilitate collection and disposal of e waste, TNPCB has addressed the Industries Department and Housing and Urban Development Department, to encourage the establishment of recyclers / dismantlers for e-waste in the State of Tamil Nadu and to allocate land in the notified industrial area / park so as to ensure environmentally sound management of E-waste in the entire State.

For Governance frame work for monitoring compliance, TNPCB has issued guidelines to all the District Collectors to prepare and include E-Waste Management subject in the District Environmental Plan and upload the same in District Administration web site. W.r.t awareness & IEC Plan, a number of activities have been carried out by TNPCB. Board vide letter dated 09.10.2019 has addressed the Director of School Education, Director of Collegiate Education, Director of Technical Education to issue circulars to all schools, colleges to create awareness to the students. TNPCB has granted Rs. 38,00,000/- (Rupees Thirty Eight Lakhs only) Rs. 1,00,000/- (Rupees one lakhs only) per District office for conducting the awareness programme to the School Teachers and other stake holders on E-Waste management Two meeting in 11 districts of TN have been carried out so far in this regard.

CPCB's observations on TNPCB Report: From the report it appears that Board has taken actions towards all the action points of the action plan. However while examining reports of dismantlers/ Recyclers it has been observed that the availability of area with these recycling/ dismantling unit is very less in comparison to authorized capacity allocated to them TNPCB to reassess the allocated capacity to these dismantlers/ Recyclers on the basis of availability of area with them as per CPCB's guidelines.

- 22. Telangana State Pollution Control Board (TSPCB):** As per the submitted by TSPCB, actions have been taken for action point (b) i.e identification of non-EPRA Producers. Board has reported that it has issued public notice and is also coordinating with Commercial Tax department for identification of Non-EPRA Producers in the State. Facilities of 09 Dismantler/ Recyclers have been inspected in the quarter and all were found to be complying. Verification of E_Waste collection centers have not been reported in this quarter.

For strengthening of E-Waste Management Sytem, i.e. action point (f) to (k), actions have been taken by the Board . For checking informal trading , dismantling & recycling of e-waste, TSPCB has written to District collectors for checking the same. Government of Telangana has introduced E-Waste Management Policy, 2017 for incentives on collections & setting of dismantling/ recycling units. Awareness on e-waste management are given to district officers during review meetings at district collectorate. Under IEC Plan, a seminar on E-waste management was conducted on 27.02.2020 at FTCCI, Hyderabad.

CPCB's observations on the report submitted by TSPCB: Form the report it appears that actions have been initiated on all the action points of the action plan. However, TSPCB is required to carry out verification of E-waste collection centers as a continuous activity.

- 23. Tripura State Pollution Control Board (Tripura SPCB):** TSPCB in its report has submitted that Inventory of e-waste has not been carried out, however Board is regularly carrying out inventory of bulk consumers in the state. Board has reported that there are no producers of EEE in the state. Also the action points (c) & (e) are not applicable as there are no authorized dismantlers/ Recyclers of E-Waste in the State. Regarding action point (d) i.e verification of system provided by producers for collection and channelization of e-waste, Board has verified collection centers of four (04) Producers and they all were found to be complying.

For checking informal trading, dismantling & recycling of E-waste Board along with district administration has carried out quarterly drives, however no such activity has been TSPCB has facilitated in setting up of an E-Waste collection Center in the State. W.r.t Action Point(h) both state level as well national level Committees have been constituted to monitor compliance of the rules. An awareness prgramme was organized by Ministry of Electronic & Information Technology and State itself also carried out awareness programme. IEC Plan has been framed.

CPCB's observations on Tripura SPCB Report: Tripura SPCB has initiated actions for implementation of the Action Plan. It needs to gear-up its activities. In the absence of authorized dismantler/recyclers in the state, special efforts are to be done to ensure that there is no informal trading, dismantling, recycling of the e-waste in the state.

- 24. Uttar Pradesh Pollution Control Board (UPPCB):**) : As per the report actions have been initiated for identification of non-EPRA Producers, however no non-EPRA producer has been identified so far. For action point (c) & (e), facilities of four dismantlers/ Recyclers were inspected. Out of four units three units were reported to be non-complying on adequacy of available area, while one unit has been found to be closed. Board also verified one collection center as per EPR Plan submitted by Producer, however the same was found to be non-complying

Actions have also been reported for strengthening of e-waste management system i.e action points (f) to (k), however no substantial details on the same are not provided in the report.

CPCB's observations on the report submitted by UPPCB: UPPCB to gear up its action towards all the action points of the action plan. Also to increase the number of inspections of dismantlers, Recyclers, e-Waste collection centers in the State. UPPCB to provide details of non-complying collection center for action by CPCB.

- 25. West Bengal Pollution Control Board (WBPCB):** In the 4th Quarter report, WBPCB has submitted action taken w.r.t action point (d) i.e verification of systems provided by producers for collection and channelization of e-waste. WBPCB made verification at 32 collection centers for verifying EPR Compliance. Out of 32 collection centers, 10 Collection centers were found to be non-complying, 06 complying, 09 closed and in 07 collection centers, the concerned persons were not found at the time of verification. Further w.r.t action points (c) & (e), facilities of one dismantler/ Recycler were inspected and the same was although found to be complying, but the area available was not at par with allocated capacity as per CPCB's guidelines.

CPCB's observations on WBPCB Report: WBPCB has done work on verification of system provided by producers for channelization of E-Waste and has also inspected facilities of one dismantler/ recycler. However WBPCB is required to work on all the action points of the Action Plan like actions are to be taken for identification of non-EPRA Producers. Action points (f) to (k) meant for strengthening of e-waste management system also needs to be done by WBPCB. WBPCB also to reassess the capacity of dismantler/ Recycler in accordance with its available area as per CPCB's guidelines.

4.0 COMMENTS of the CPCB:

4.1 General Comments:

- i. Twenty-six (26) SPCBs/PCCs namely A.P, Bihar, Chandigarh, Chhattisgarh, Delhi, Gujarat, Haryana, Himachal, J & K, Jharkhand, Karnataka, Kerala, M.P., Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Puducherry, Rajasthan, T.N., Telangana, Tripura, UP and West Bengal have submitted their 4th Quarter progress report w.r.t implementation of the Action Plan in their respective States/UT
- ii. Nine (09) SPCBs/PCCs namely Arunachal Pradesh, Andaman & Nicobar Assam, DD &DNH, Goa, Karnataka, Nagaland, Sikkim & Uttarakhand have not submitted their 4th quarter report
- iii. Four(04) states/UTs namely Arunachal Pradesh, Andoman & Nicobar, Sikkim, & Uttarakhand have not submitted their progress reports even for single time.
- iv. Some of the SPCBs/PCCs have informed that manpower constrained and COVID Crisis for delay in progress and submission of progress reports

- v. During Verification of system provided by Producers for collection & channelization of E-Waste, it has been observed that in many cases the collection centres are not traceable, not found at locations mentioned in the EPR Plans or found to be closed. Many SPCBs/PCCs has complained regarding this and has asked CPCB to take action against the Producers having such collection centres.
- vi. During Inspections of dismantlers/Recyclers in many cases it has been found that the area available with these dismantlers/ Recyclers are not at par with the authorized capacity allocated to them as per CPCB's guidelines
- vii. Some of the reports are not clear on the compliance status of the inspected units.

4.2 State/UT Specific Comments:

S.No.	Name of the SPCBs/PCCs	Specific Comments
1.	Andhra Pradesh Pollution Control Board (APPCB)	
2.	Bihar State Pollution Control Board (BSPCB)	
3.	Chandigarh Pollution Control Committee (CPCC)	
4.	Chhattisgarh Environment Conservation Board (CECB)	
5.	Delhi Pollution Control Committee (DPCC)	
6.	Gujarat Pollution Control Board (GPCB)	
7.	Haryana State Pollution Control Board (HSPCB)	
8.	Himachal Pradesh State Pollution Control Board (HPSPCB)	
9.	Jammu & Kashmir Pollution Control Board (J & K PCB)	
10.	Jharkhand State Pollution Control Board (JSPCB)	
11.	Kerala State Pollution Control Board (Kerala SPCB)	
12.	Madhya Pradesh Pollution Control Board (MPPCB)	
13.	Maharashtra Pollution Control Board(MPCB)	
14.	Manipur State Pollution Control Board (Manipur SPCB)	
15.	Mizoram State Pollution Control Board (Mizoram SPCB)	
16.	Meghalaya State Pollution Control Board (Meghalaya SPCB)	
17.	Odisha State Pollution Control Board (OSPCB)	
18.	Punjab Pollution Control Board (PPCB)	
19.	Puducherry Pollution Control Committee (PPCC)	
20.	Rajasthan State Pollution	

S.No.	Name of the SPCBs/PCCs	Specific Comments
	Control Board (RSPCB)	
21.	Tamil Nadu Pollution Control Board (TNPCB)	
22.	Telangana State Pollution Control Board (TSPCB)	
23.	Tripura State Pollution Control Board (Tripura SPCB)	
24.	Uttar Pradesh Pollution Control Board (UPPCB)	
25.	West Bengal Pollution Control Board (WBPCB)	

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